

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
O.A. NO. 1191 OF 2024

IN THE MATTER OF:

Narendra Kumar Goswami

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondent(s)

INDEX

S. NO.	PARTICULERS	P. NO.
1.	RESPONSE ON BEHALF OF RESPONDENT NO(S). 4 AND 5 IN COMPLIANCE OF THE ORDER DATED 30.09.2024.	
2.	True copy of the Letter No. 1852/33-1 dated 28.10.2024 has been annexed herein as ANNEXURE R-1.	
3.	True copy of the Hon'ble Supreme Court's order dated 08.05.2015 in I.A. No. 527 in W.P. No. 13381/1984 has been annexed herein as ANNEXURE R-2.	
4.	True copy of the FIR No. 0413/2024 dated 19.09.2024 has been annexed herein as ANNEXURE R-3.	
5.	True copy of the Range Cases lodged have been annexed herein as ANNEXURE R-4.	
6.	True copy of the proceedings against 42 individuals has been annexed herein as ANNEXURE R-5.	
7.	True copy of the request letter has been annexed herein as ANNEXURE R-6.	
8.	True copy of the FIR No.(s) 0428, 0415, 0417 have	

	been annexed herein as ANNEXURE R-7.	
9.	True copy of the Hon'ble Supreme Court orders dated 29.11.2024 and 16.12.2024 in Writ Petition No. 13381/1984 have been annexed herein as ANNEXURE R-8.	
10.	AFFIDAVIT	

FILED THROUGH



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.
NATIONAL GREEN TRIBUNAL

DATE: 20.01.2025

PLACE: NOIDA

1099

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI

O.A. NO. 1191 OF 2024

IN THE MATTER OF:

Narendra Kumar Goswami

...Applicant

Versus

State of Uttar Pradesh & Ors.

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**RESPONSE ON BEHALF OF RESPONDENT NO(S). 4 AND 5 IN
COMPLIANCE OF THE ORDER DATED 30.09.2024.**

1. That in the original application, the applicant has raised allegations regarding the illegal felling of 454 trees at Dalmia Farms, located on Chhatikara-Vrindavan Road, Mathura, Uttar Pradesh, within the Taj Trapezium Zone (TTZ). The alleged act violates the Indian Forest Act, 1927 (as amended in 2000), the Taj Trapezium Zone Guidelines, and the Uttar Pradesh Tree Protection Act, 1976. The applicant cites the Hon'ble Supreme Court's order in *M.C. Mehta vs. Union of India* (WP No. 13381/1984), which restricts activities adversely affecting the environmental balance in the TTZ, including tree felling.
2. It is alleged that the illegal felling occurred on 18th and 19th September 2024, involving various tree species such as neem, peepal, amla, kadamb, and jamun. An FIR dated 19.09.2024 has been registered at Police Station Jait, District Mathura, against unidentified individuals. The applicant has submitted a copy of the FIR and relevant newspaper reports highlighting the incident and the criminal actions initiated. The applicant

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contends that due to alleged collusion between local authorities and those responsible for the tree felling, effective action is unlikely to be taken.

3. That the Hon'ble Tribunal in the order dated 30.09.2024, considering the gravity of the matter, directed the deponent to take appropriate action by analysing the true state of the land in question. That the deponent was also made part of the Joint Committee formed by the Hon'ble Tribunal. That the relevant part of the order dated 30.09.2024 is given as under:

"4. Issue notice to the respondents. Ms. Priyanka Swami, Advocate accepts notice on behalf of Respondent No. 1, 2, 5 & 6 and Mr. Rahul Kumar accepts notice on behalf of Respondent No. 10. Let notice be issued to all the other respondents. Applicant is directed to serve the other respondents and file the affidavit of service at least one week before the next hearing date. Respondents are directed to file their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

5. Having regard to the seriousness of allegations made in the OA we deem it proper to form a Joint Committee comprising of (1) the Representative of the Central Pollution Control Board (CPCB), (2) Regional Office, MoEF& CC, Lucknow, (3) Principal Chief Conservator of Forests, Lucknow, (4) District Magistrate, Mathura and (5) Director, Forest Survey of India. District Magistrate, Mathura will act as a nodal agency.

6. Joint Committee will carry out the spot inspection, ascertain the number of trees that have been illegally cut in the area concerned and also the persons responsible for

Page 2

the same. In this exercise, the Director, of Forest Survey of India will also provide satellite images to ascertain the extent of the illegal felling of trees. The Joint Committee will complete the aforesaid exercise within a period of two months and submit the report before the Tribunal immediately thereafter."

4. It is important to mention here that the action taken by the deponent as per the directions of the Hon'ble Tribunal are elaborated below:

a. Compliance and Inspection:

That a meeting was convened by the nodal agency, the District Magistrate (DM), Mathura, on 08.11.2024, vide Letter No. 1852/33-1 dated 28.10.2024, for compliance with the directions of the Hon'ble Tribunal. Field inspections were carried out by the Joint Committee members after the meeting mentioned above. Since Mr. Pranay Mishra, AIGF, RO, MOEF&CC, could not visit the site on 08.11.2024, he conducted a site visit on 18.11.2024. A report was prepared and is submitted by the said Committee.

Participants in the Meeting were:

- Mr. Ankur Tiwari, Scientist-E/In-charge, Project Office, Agra
Representative of CPCB/Member
- Dr. Anil Kumar Patel, CF, Agra Circle, Agra
Representative of PCCF/Member
- Mr. Pranay Mishra, AIGF (Central)
Representative of RO, MOEF&CC/Member (via VC)
- Mr. Nagaraja S.V., Assistant Director
Representative of Director, FSI/Member
- Mr. Shailendra Kumar Singh, DM, Mathura
Nodal Officer/Member

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Additionally, district officers, including SSP, Mathura; Municipal Commissioner, Nagar Nigam Mathura-Vrindavan; VC, MVDA; Divisional Director, Social Forestry Division; Executive Engineer, Hydal (Rural); RO PCB; and SDM Mathura, were present to assist the Joint Committee.

True copy of the Letter No. 1852/33-1 dated 28.10.2024 has been annexed herein as **ANNEXURE R-1**.

b. Details of the Incident:

- **Illegal Tree Felling:** On intervening night of 18.09.2024 and 19.09.2024, large-scale illegal felling of trees was carried out on private land, namely Dalmia Baag and nearby road strip, located on Vrindavan-Chhatikara Road, Mathura. The felling, which involved 454 trees (422 on private land and 32 in a roadside strip), caused severe environmental damage and destruction of habitat. The area falls within the Taj Trapezium Zone (TTZ). As per the Hon'ble Supreme Court's order dated 08.05.2015 in I.A. No. 527 in W.P. No. 13381/1984, no tree felling is permitted in the TTZ without prior approval.

True copy of the Hon'ble Supreme Court's order dated 08.05.2015 in I.A. No. 527 in W.P. No. 13381/1984 has been annexed herein as **ANNEXURE R-2**.

- **Modus Operandi:** As mentioned in F.I.R. (No. 0413/2024), the act was executed in a planned and deliberate manner after disrupting high-tension electricity lines. Approximately 100 individuals, using JCBs, Poclain machines, and power saws, executed the felling during nighttime under the cover of rain and an electricity outage.

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c. Action Taken:

- **Forest Department Investigation:** On receiving the information, the then Divisional Director (Social Forestry), Mathura/Agra, inspected the site on 19.09.2024 itself. FIR No. 0413/2024 dated 19.09.2024 was lodged against six named and unidentified individuals under the Uttar Pradesh Tree Protection Act, 1976; Indian Forest Act, 1927; and relevant orders of the Hon'ble Supreme Court. Additional sections of the Wildlife Protection Act, 1972, and the Damage to Public Property Act were included as investigations progressed. Later on, inspections were carried out by Divisional director, Mathura, Conservator of Forests, Agra circle, Additional PCCF, Agra Zone and Forest Department Inquiry Committee and instructions were issued for necessary action.

True copy of the FIR No. 0413/2024 dated 19.09.2024 has been annexed herein as **ANNEXURE R-3**.

- **Departmental Cases:** Three departmental cases were registered:
 1. *Range Case No. 10/Mathura/2024-25* – Violation of the Hon'ble Supreme Court's order and the U.P. Tree Protection Act.
 2. *Range Case No. 11/Mathura/2024-25* – Violation of the Indian Forest Act.
 3. *Range Case No. 12/Mathura/2024-25* – Destruction of wildlife and habitat.

After investigation, the complaint cases for Range case no. 10 and 11 referred above have been filed in Hon'ble ACJM court, Mathura requesting necessary punishment for the culprits. The complaint case for

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range case 12 will be filed after completion of investigation.

True copy of the Range Cases lodged have been annexed herein as **ANNEXURE R-4.**

- **Seizures and Arrests:** A five-member team collected intelligence using CCTV footage and identified suspects. Police arrested 42 individuals and seized three JCBs and one Thar Jeep. With regard to these seized three JCBs and one Thar Jeep, confiscation proceedings under Section 52(A) of the Indian Forest Act, 1927, have been initiated.

True copy of the proceedings against 42 individuals has been annexed herein as **ANNEXURE R-5.**

- **Protective Measures:** Timber from felled trees in Protected Forests was seized and secured in the Forest Department's campus. Safety teams were deployed, and information boards were installed at the site.

- **Punitive Actions by MVDA:** The Mathura-Vrindavan Development Authority (MVDA) has been requested to declare the site as a green area and refrain from approving construction maps.

True copy of the request letter has been annexed herein as **ANNEXURE R-6.**

- **Initiative by TTZA Chairperson:** That the Taj Trapezium Zone Authority (TTZA) Chairperson has instructed MVDA not to allow any construction on the spot and has instructed for plantation of 10 times saplings vis-a-vis fallen trees at the cost of accused. Accordingly, DM,

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Mathura has instructed the owners of the land parcel to plant 10 times saplings.

- **Other Departmental Actions:**

1. The RO, PCB, was directed to take strict punitive action under the Environment Protection Act, 1986.
2. Fines for damage to public property have been pursued through relevant FIRs filed by Nagar Nigam, MVDA, and the Electricity Department.

True copy of the FIR No.(s) 0428, 0415, 0417 have been annexed herein as **ANNEXURE R-7**.

d. Conclusion/Prayer:Based on the above, it is respectfully submitted that:

- i. The illegal felling of 454 trees (422 on private land and 32 in a roadside strip) occurred on intervening night of 18.09.2024 and 19.09.2024.
- ii. Due punitive actions under various laws have been initiated by concerned authorities.
- iii. Investigations and further actions are underway, including confiscation proceedings of seized vehicles under Section 52(A) of the Indian Forest Act, 1927.
- iv. Arrests have been made, and bail applications of 42 accused were rejected by the Hon'ble ACJM Court, Mathura. Later on, 31 of the accused were granted bail by Hon'ble District Judge court.
- v. Two Interlocutory Applications (IA Nos. 237739/2024 and 237765/2024) were filed in Writ Petition No. 13381/1984 before the Hon'ble Supreme Court of India. Following a site inspection conducted by the Central Empowered Committee (CEC), the Court issued orders dated 29.11.2024 and 16.12.2024, providing comprehensive directives to address the illegal felling

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of trees. These directions include the confiscation of timber from the unlawfully felled trees and the undertaking of afforestation efforts. Specifically, the Court has mandated the plantation of 10 times the number of felled trees as compensatory afforestation, along with an additional 10 times afforestation as penal compensatory afforestation. Both afforestation initiatives are to be carried out at the expense of the landowners, who must provide nearby land for this purpose.

- vi. Additionally, the Court directed the initiation of punitive actions under applicable laws, including the Indian Forest Act, 1927, the Uttar Pradesh Tree Protection Act, 1976, and the Forest Conservation Act, 1980, to address the violations. The date for the compliance hearing in the matter has been scheduled for 24.01.2025. These measures underscore the Hon'ble Supreme Court's commitment to ensuring environmental protection and accountability for illegal activities impacting forests and natural resources.
- vii. The act appears deliberate, motivated by economic gains for unauthorized construction, warranting harsh deterrent measures.
- viii. A direction to declare the site as a Green Area/Belt would serve as an effective deterrent and protect the ecological sanctity of Vrindavan, a religious and ecological hub.

True copy of the Hon'ble Supreme Court orders dated 29.11.2024 and 16.12.2024 in Writ Petition No. 13381/1984 have been annexed herein as **ANNEXURE R-8**.

5. It is pertinent to mention that the deponent has taken up the matter with utmost sincerity and seriousness. That the

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deponent has made full compliance of the order of the Hon'ble Tribunal dated 30.09.2024 and taken effective measures to resolve the situation.

6. That, the deponent has taken action with sincere respect and regard to this Hon'ble Tribunal. That, due punitive actions have been taken by various agencies under various acts applicable including issuing Forest offence cases/H2 cases by forest department and lodging of F.I.R.s by forest department, MVDA, Electricity department and Nagar Nigam. Further investigation is going on.

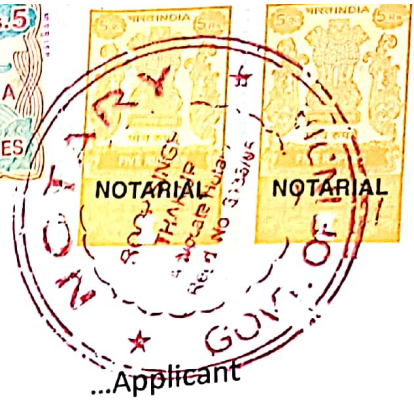
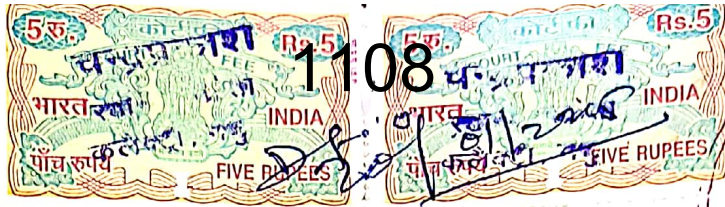
FILED THROUGH



**BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.
NATIONAL GREEN TRIBUNAL**

Refer





IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
O.A. NO. 1191 OF 2024

IN THE MATTER OF:

Narendra Kumar Goswami

Versus

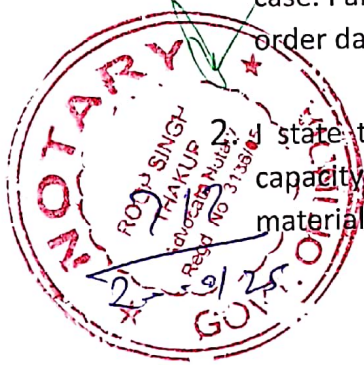
...Respondent(s)

State of Uttar Pradesh & Ors.

AFFIDAVIT

NOTARIAL STAMP Rs. 100/-
Rajankant Mittal, aged about 41 years, S/o Shri Ramesh Chand Gupta, Divisional Director, Social Forestry Division, Mathura, State of Uttar Pradesh presently at Mathura, do hereby most solemnly state and affirm as under;

1. I am the Divisional Director, Social Forestry Division, Mathura, State of Uttar Pradesh and fully conversant with the facts and circumstances of the present case. I affirm that this Affidavit is being filed by the Deponent in compliance of order dated 30.09.2024 of this Hon'ble Tribunal.



I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

Rajankant Mittal

DEPONENT

VERIFICATION

Verified at Mathura on this 20th day of January, 2025, that the contents of the above Affidavit from paragraphs 1 to 3 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

This Content of the Affidavit Documents Read over and Explained to Shri Rajankant Mittal who is identified by Shri Rajankant Mittal on oath attested to say on 20.01.25 at my office and charged fees Rs. 100/- at my office and charged fees Rs. 100/-

Rajankant Mittal
Advocate Notary
& Dist. Court, Mathura

Rajankant Mittal
Deponent Identified

सतीश चन्द वाष्णीय
अधिवक्ता
वन विभाग जिला-मथुरा

Rajankant Mittal

DEPONENT

कार्यालय जिलाधिकारी, मथुरा।

पत्रांक

1852/33-1

मथुरा, दिनांक

28/10/2024.

सेवा में,

1-प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष,
उ०प्र०, लखनऊ।

2-क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ।

3-केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।

4-निदेशक, भारतीय वन सर्वेक्षण, नई दिल्ली।

विषय :-

वृन्दावन-छटीकरा मार्ग पर डालमिया बाग व संरक्षित वनभूमि से दिनांक 18.09.2024 की रात्रि दिनांक 19.09.2024 को हुये अवैध कटान के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण प्रिंसीपल बेंच नई दिल्ली में योजित मूल आवेदन सं०-1191/2024 व 1192/2024 में पारित आदेश दिनांक 30.09.2024 के सम्बन्ध में।

सन्दर्भ:-

मा० राष्ट्रीय हरित अधिकरण प्रिंसीपल बेंच नई दिल्ली में योजित मूल आवेदन सं०-1191/2024 व 1192/2024 में पारित आदेश दिनांक 30.09.2024 (संलग्न)।

महोदय

अनुरोध सहित अवगत कराना है कि विषयगत प्रकरण में मा० राष्ट्रीय हरित अधिकरण प्रिंसीपल बेंच नई दिल्ली में मूल आवेदन सं०-1191/2024 नरेन्द्र कुमार गोस्वामी बनाम स्टेट आफ उ०प्र० एण्ड अदर्स तथा मूल आवेदन सं०-1192/2024 महन्त मधुमंगल शरणदास शुक्ला बनाम स्टेट आफ उ०प्र० एण्ड अदर्स संयुक्त रूप से विचाराधीन हैं। उक्त संयुक्त विचाराधीन मूल आवेदनों में मा० राष्ट्रीय हरित अधिकरण नई दिल्ली के द्वारा आदेश दिनांक 30.09.2024 पारित किया गया है (पारित आदेश की प्रति संलग्न है)। जिसका मुख्य प्रभावी अंश निम्नवत् है-

"5. Having regard to the seriousness of allegations made in the OA we deem it proper to form a Joint Committee comprising of (1)the Representative of the Central Pollution Control Board (CPCB), (2)Regional Office, MoEF & CC, Lucknow, (3)Principal Chief Conservator of Forests,Lucknow, (4)District Magistrate, Mathura and (5)Director, Forest Survey of India. District Magistrate, Mathura will act as a nodal agency.

6. Joint Committee will carry out the spot inspection, ascertain the number of trees that have been illegally cut in the area concerned and also the persons responsible for the same. In this exercise, the Director, of Forest Survey of India will also provide satellite images to ascertain the extent of the illegal felling of trees. The Joint Committee will complete the aforesaid exercise within a period of two months and submit the report before the Tribunal immediately thereafter."

उक्त पारित आदेश में मा० राष्ट्रीय हरित अधिकरण नई दिल्ली के द्वारा प्रश्नगत प्रकरण की जाँच हेतु उक्तानुसार समिति का गठन किया गया है।

उपरोक्त आदेश द्वारा गठित जाँच समिति में जिलाधिकारी, मथुरा को नोडल एजेंसी के रूप में कार्य करने हेतु निर्देशित किया गया है। मा० राष्ट्रीय हरित अधिकरण नई दिल्ली के द्वारा पारित उक्त आदेश में गठित समिति के सदस्य क्रम सं०-1 पर अंकित केन्द्रीय प्रदूषण नियंत्रण बोर्ड के द्वारा प्रकरण में यथा आवश्यक कार्यवाही हेतु अपना प्रतिनिधि नामित कर दिया है। मा० राष्ट्रीय हरित अधिकरण नई दिल्ली के द्वारा पारित उक्त आदेश के अनुपालन में यथा समय समुचित यथा आवश्यक कार्यवाही किया जाना अति आवश्यक है।

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मा० राष्ट्रीय हरित अधिकरण नई दिल्ली के उक्त आदेश में गठित समिति क्रम सं-1 पर अंकित केन्द्रीय प्रदूषण नियंत्रण बोर्ड के द्वारा नामित प्रतिनिधि तथा उक्त आदेश में गठित समिति के अन्य सदस्य उपरोक्त के सम्बन्ध में यथा आवश्यक कार्यवाही हेतु बैठक दिनांक 08 नवम्बर, 2024 को समय अपराह्न 12:00 बजे कलेक्ट्रेट सभागार, मथुरा में प्रस्तावित है।

कृपया उपरोक्तानुसार निर्धारित बैठक में ससमय प्रतिभाग करने का कष्ट करें।
संलग्नक :- उपरोक्तानुसार।

भवदीय

(शैलेन्द्र कुमार सिंह)
जिलाधिकारी
मथुरा।

पत्रांक 1852 / 33-1 दिनांकित।

प्रतिलिपि :- निम्नांकित को सूचनार्थ एवं यथा आवश्यक कार्यवाही हेतु प्रेषित -

- 1- अपर प्रधान मुख्य वन संरक्षक, आगरा जोन, आगरा।
- 2- वन संरक्षक, आगरा वृत्त, आगरा।
- 3- प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मथुरा।

जिलाधिकारी
मथुरा।

ITEM NO.301

COURT NO.2

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No. 460,470,478-481,486,487,517-518,527,528-530,532,533-534

in

Writ Petition(s) (Civil) No(s). 13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(for directions, permission to file rejoinder affidavit and exemption from filing O.T. and seeking permission for cutting/felling of trees and office report)

Date: 08/05/2015 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. M.C.Mehta, petitioner-in-person

For Respondent(s)
(C.E.C.)

Mr. Annam D. N. Rao,Adv.

Mr. Sudipto Sircar,Adv.

Ms. Vaishali R.,Adv.

Mr. Annam Venkatesh,Adv.

Ms. Neelam Jain,Adv.

(C.P.C.B)

Mr. Vijay Panjwani,Adv.

Ms. Madhur Panjwani,Adv.

Ms. Madhvi Diwan,Adv.

Ms. Sunita Sharma,Adv.

Mr. W.A. Qadri,Adv.

Mr. D.S. Mahara,Adv.

(MOEF)

Mr. Maninder Singh,ASG

Ms. Kiran Bhardwaj,Adv.

Mr. R. Balasubramanian,Adv.

Mr. S.A. Haseeb,Adv.

Mrs. Vimla Sinha,Adv.

Mr. S.N. Terdal,Adv.

(CBI) Mr. Rajiv Nanda, Adv.
Mr. Sanjiv Das, Adv.
Mr. Wasim Qadri, Adv.
Mr. Shailnder Saini, Adv.
Mr. B.V. Balaramdas, Adv.
Mr. Pranav Kumar, Adv.

St. of U.P. Mr. Vijay Bahadur Singh, A.G., U.P.
Mr. Gaurav Bhatia, AAG, U.P.
Mr. Ravi Prakash Mehrotra, Adv.
Mr. Abhishek Chaudhary, Adv.
Mr. Gaurav Srivastava, Adv.

(U.P.P.C.B) Mr. Pradeep Misra, Adv.
Mr. T. Mahipal, Adv.
Mr. Surat Singh, Adv.

Mr. M.C. Dhingra, Adv.
Mr. Piyush Kant Roy, Adv.

Mr. S. Wasim A. Qadri, Adv.
Mr. Zaid Ali, Adv.
Mr. Saurabh Chopra, Adv.

Mr. L.R. Singh, Adv.

Mr. S. Guru Krishna Kumar, Sr. Adv.
Mr. M.P. Shorawala, Adv.
Ms. Shruti Sen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 460:

An additional affidavit has been filed by the Conservator of Forests, Agra, State of U.P. pursuant to our order dated 9.03.2015. The affidavit explains the position in regard to the three queries that we had formulated in the said order. We have been taken through the contents of the affidavit by the learned Advocate General for the State of U.P. who submits that the State has no matter belatedly, taken effective steps for

identifying a total extent of 860.82 hectares of land for purposes of compensatory afforestation. This land has been according to the learned Advocate General identified in six districts namely Agra, Mathura, Firozabad, Hathrath, Kasganj and Aligarh in the State of U.P.. He has by reference to Annexure A 4 of the affidavit submitted that not only does the State plan to use the land identified in the said districts for compensatory afforestation but even to provide for its fencing and watering of the area to prevent plant mortality. It is submitted that the State Government has for the present set part a sum of Rs. 20,00,00,000/- (Rupees Twenty Crores only) for the purpose of compensatory afforestation plan which will spread over a period of two years i.e. 2015-2016 and 2016-2017. He urged that by the end of 31.08.2015 the State Government is committed to plant a minimum of 6 lakhs saplings in the area identified in Annexure 4 of the affidavit.

On behalf of the respondents it was submitted by Mr. A.D.N.Rao, learned counsel appearing for the CEC that further progress on the proposed afforestation projects set out in the affidavit in the documents enclosed therewith should be properly monitored and that a direction could be issued to the Chief Secretary, State of U.P. to submit quarterly progress reports. It was further submitted that the Regional Office, MOEF Lucknow could also be directed to associate with and monitor the progress made in the implementation of the proposed project.

Mr. Mehta, petitioner in person submitted that the identification of the land set out in Annexure A-4 itself is a matter that needs to be verified as there is nothing apart from the particulars given in the said Annexure to suggest that the land mentioned therein is actually available with the State Government for purposes of plantation.

We do not for the present see any reason to disbelieve the affidavit filed on behalf of the State Government that it has a comprehensive plan for carrying out the afforestation work in the districts mentioned earlier. We also see no reason to disbelieve the statement made at the Bar by learned Advocate General that by the end of August, 2015 at least 6 lakhs saplings shall be planted in the districts identified for the purpose. This would include proper identification of the area for such afforestation and irrigation and watering arrangements for the trees to prevent mortality. Even so we see no reason why the Secretary to Government of U.P., Department of Forest should not be asked to submit a progress report every three months as to the progress achieved in the implementation of the afforestation program set out in the affidavit. In addition we direct the Additional/Principal Chief Conservator Forest (Central), Regional Office, MoEF, CC, Lucknow shall be free to associate himself with the process of afforestation and monitor the steps taken and to submit a report as to the progress made to this Court every quarter.

We may also at this stage mention that according to the road

map provided by the State Government in the affidavit, the Government proposes to encourage public participation in the on-going afforestation project. Learned Advocate General was not averse to associating school children from schools in the vicinity of the areas identified for afforestation and other governmental and non-governmental organisations operating in that area. He was also not averse to associating at some level the State Legal Services Authorities for the purpose of encouraging afforestation work and also to keep an eye on the progress made in that direction. We hope and trust that the State Government will take suitable steps in that direction and also submit an affidavit by the next date as to the measures adopted to encourage participation of the local residents of the area including school children with the on-going afforestation effort.

Post for further directions on 14.09.2015.

I.A. No. 528-530:

Heard.

Application for impleadment is allowed.

CEC has recommended grant of permission for cutting of 517 trees in connection with the expansion of 50-independent parachute Brigade, Government of India, Ministry of Defence. The permission could be subject to the following conditions:

I. Compensatory planting of 5320 plants will be undertaken

II. A detailed scheme for Compensatory Planting will be prepared and filed before this

Hon'ble Court within four weeks and which will inter alia include the details of the area where planting will be done, species that will be planted, the period of planting, details for maintenance works including provision for watering, watch and ward and casualty replacement and monitoring mechanism

III. The U.P.Forest Department will provide necessary technical inputs to the Applicant in preparing and implementing the scheme.

Having heard learned counsel for the parties, we are inclined to permit felling of 517 trees subject to the conditions stipulated by the CEC and extracted hereinabove. Needless to say that the applicant shall plant 10 times the number of trees within the precincts/campus area of the project in question. Needful shall be done by the next date of hearing and a report submitted to this Court by Mr. S.W.A.Qadri, Adv. on affidavit.

IA 527

Heard.

CEC has recommended grant of permission for felling of 444 tress in connection with modernisation of COD Agra. The recommendation is however subject to certain conditions which read as under:

1) for 2,194 trees earlier felled compensatory planting of ten time i.e.21,940 plants and penal compensatory plaint of 20 times i.e. 43,880 plants will be undertaken by the Applicant.

II) for 444 trees sought to be felled compensatory planting of ten times i.e. 4440 plants will be

undertaken by the Applicant.

III) A detailed scheme for compensatory planting and Penal compensatory planting will be prepared and filed before this Hon'ble Court and which will inter alia include details of the area identified for plant within the TTZ, species that will be planted, period of planting, provision for maintenance including for watering, watch and ward and casualty replacement and monitoring mechanism. In case adequate area for the compensatory planting and penal compensatory planting is not found to be available within COD, Agra then in that case the Applicant may undertake plantation in other identified areas within TTZ.

iv) the felling of 444 trees will be undertaken only after the compensatory planting and penal compensatory planting for 2,194 trees felled earlier is undertaken;

(v) The Additional Principal Chief Conservator of Forests (Central) Regional Office, MEF, Lucknow will be responsible to monitor the implementation of the compensatory planting and penal compensatory planting scheme. The U.P. Forest Department will provide necessary technical input to the Applicant, COD Agra in preparing and implementing the scheme;

VI) the Chairman, TTZ Authority (Divisional Commissioner, Agra is the ex-official Chairman) will taken effective steps to ensure that no felling of trees within the areas falling in TTZ takes place without first obtaining permission of this Hon'ble Court.

We accordingly allow the application subject to the above conditions being complied with. Mr. R.Balasubramanian, Adv. submits that the afforestation campaign for planting of 60,000

tress towards compensatory afforestation shall be undertaken in right earnest. Mr. R.Balasubramanian shall ensure that a report regarding compliance with this condition is submitted by him within a period of six weeks from today.

I.A. No. 533:

CEC to examine the prayer made in this application and make its recommendations within two months.

(Shashi Sareen)
Court Master

(Veena Khera)
Court Master

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): मथुरा

P.S. (थाना): जैत

Year (वर्ष): 2024

FIR No.(प्र.सू.रि. सं.): 0413

Date & Time of FIR(प्र.सू.रि. की दिनांक/समय): 19/09/2024 21:31

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय वन अधिनियम, 1927	29
2	भारतीय वन अधिनियम, 1927	33
3	भारतीय वन अधिनियम, 1927	41
4	भारतीय वन अधिनियम, 1927	42
5	भारतीय वन अधिनियम, 1927	51

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day गुरुवार
(दिन):

Date From 19/09/2024
(दिनांक से):

Date To 19/09/2024
(दिनांक तक):

Time Period पहर 3
(समय अवधि):

Time From 08:00 बजे
(समय से):

Time To 08:00
(समय तक): बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date 19/09/2024 Time (समय): 21:12 बजे
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 047 Date & Time 19/09/2024 21:12 बजे
(प्रविष्टि सं.): (दिनांक और समय):

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. Beat No.
1. (a) (थाना से दूरी और दिशा): पूर्व, 2 किमी (बीट सं.):
(b) Address खसरा संख्या 107/242/43, आदि छटीकरा
(पता):

(c) In case, outside the limit of this Police Station, then
(यदि थाना सीमा के बाहर है तो):

Name of P.S. District(State)
(थाना का नाम): (ज़िला (राज्य)):

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): श्री अतुल तिवारी

(b) Father's Name (पिता का नाम) : मुरलीमनोहर तिवारी

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1985

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	क्षेत्रीय वन अधिकारी मथुरा ,रेंज ,जैत,मथुरा,उत्तर प्रदेश,भारत
2	स्थायी पता	क्षेत्रीय वन अधिकारी मथुरा ,रेंज ,जैत,मथुरा,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-8081570309

7.Details of known/suspected/unknown accused with full particulars

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	मालिक मैसर्स डालमिया एण्ड संस			1. 10/4 लालालाजपतराय सरानी , आनंदापुर, कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल, भारत
2	नारायण प्रसाद डालमिया		पिता का नाम : रघुनन्दन	1. 10/4 लालालाजपत राय सरानी , कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल, भारत
3	श्रीचन्द्र कुमार धानुका		पिता का नाम : शंकरलाल धानुका	1. 10/4 लालालाजपत राय सरानी , कोलकाता , कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल, भारत
4	श्रीमती अरूणा धानुका			1. 14 लोडन स्ट्रीट कोलकाता , कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल, भारत
5	मृगांक धानुका		पिता का नाम : चन्द्र कुमार धानुका	1. 14 लोडन स्ट्रीट कोलकाता , कोलकाता दक्षिण पूर्वी प्रभाग, पश्चिम बंगाल, भारत
6	गुरु कृपा तपोवन कालौनी का मालिक			1. वृन्दावन , जैत, मथुरा, उत्तर प्रदेश, भारत
7	अन्य मालिक व विल्डर			1. अज्ञात , जैत, मथुरा, उत्तर प्रदेश, भारत
8	जेसीवी का मालिक			1. अज्ञात , जैत, मथुरा, उत्तर प्रदेश, भारत
9	पोकलिन का मालिक			1. अज्ञात , जैत, मथुरा, उत्तर प्रदेश, भारत
10	श्रमिक			1. अज्ञात , जैत, मथुरा, उत्तर प्रदेश, भारत

8. Reasons for delay in reporting by the complainant/informant

(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
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10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु)

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number
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12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी सेवा मे थानाअध्यक्ष थाना जैत जिला मथुरा महोदय आज दिनांक 19/9/2024 को दिन मे प्रातः 8 बजे मुखबरी से सूचना प्राप्त हुई कि छटीकरा वृन्दावन मार्ग पर डालमिया नामक परिसर गाटा सं0 107 व 242 व 243 व 244 व 246 व 243 व 248 व 249 व 253 व 254 व 255,256 मे लगभग 300 हरे खडे नीम बबूल ,पीपल व अन्य प्रजाति के पेडो को माफिया एव विल्डरो के द्वारा जे.सी.वी मशीन पावर शा ,पोक्लिन मशीन व सैकडो मजदूरो को लेकर काट दिया गया है, सूचना मिलते ही मैने क्षेत्रीय कर्मचारी वनरक्षक भारत सिंह एव वन दरोगा तरूण सिंह को मौके पर पहुंचने और कार्यवाही करने का निर्देश दिया, सूचना मिलने के समय मै जिला विधिक सेवा प्राधिकरण के सचिव के साथ वन विश्राम भवन पर निरीक्षण के समय वार्ता कर रहा था मैने उनसे विदा लेकर रेंज मे समस्त कर्मचारी को साथ लेकर तुरन्त मौके पर पहुंचकर प्राथमिक जांच की मौके पर कार्मिक से स्थानीय लोगो से जानकारी लेने पर मालूम हुआ यह जमीन डालमिया एण्ड सं0 के नाम है ,भूमि के स्वामित्व से सम्बन्धित कम्प्यूटरकृत खतौनी की प्रति संलग्न है और स्थानीय विल्डरो ने इस भूमि पर प्लाटिंग आदि की योजना बना ली है ,मौके पर एक व्यक्ति ने इस भूमि का विल्डिंग प्लान उलब्ध कराया है जिसका नाम गुरू कृपा तपोवन अंकित है । एव जिसका विल्डिंग प्लान श्री सरवेश्वर कन्सट्रक्शन 13 वृजविलास मार्केट निकट थाना वरेली की मोहर लगी है ,वन कार्मिक की सहायता से अवैध रूप से काटे गये एवं गिराये गये पेडो की प्रजाति वार गिनती कराई गयी गिनती के अनुसार 263 पेड डालमिया नामक परिसर भूमि मे एव 35 पेड छटीकरा वृन्दावन मार्ग की बांयी पटरी के सरक्षित भूमि पर काटे गये है ,मौके पर कुछ स्थल पर पानी भरा हुआ है एव झाडिया है जिस वजह से कुछ ठूठ को देखा नही जा सका है जिनकी गणना शीघ्र करके अवगत कराया जायेगा अवैध काटे गये वृक्षो की अद्यतन गणना सूची का विस्तृत विवरण संलग्न है अतः अनुरोध है कि डालमिया परिसर के भूमि के मालिक, 1. मैसर्स डालमिया एण्ड संस 10/4 लालालाजपत राय सरानी कलकत्ता 2. नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी उपरोक्त 3. श्रीचन्द कुमार धानुका पुत्र शंकरलाल धानुका 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5. मृगांक धानुका नि0 उपरोक्त 5.गुरूकृपा तपोवन कालौनी बनाकर बेचने की कार्यवाही मे लिप्त मालिक, विल्डरो, पार्टनरो ,जे0सीवी ,पावर शां । पोक्लिन मशीन के ड्राइवर ,मालिक एव श्रमिको के विरुद्ध भारतीय वन अधिनियम 1927 यथा संशोधित 2000 की धारा 29/33/41/42/51 एव माननीय सर्वोच्च न्यायालय दिल्ली मे प्रचलित रिट पिटीशन सं0 13381/1984 मे आईए संख्या 527 मे दिनांक 8/5/20215

मे दिये गये आदेश का उल्लंघन है एव वृक्ष संरक्षण अधिनियम 1976 यथा संशोधित के अन्तर्गत कठोर कार्यवाही करने की कृपा करे मौके पर उक्त भूमि के मालिको से सम्बन्धित नकल खतौनी ,भूमि के कालौनी करण गुरूकृपा तपोवन मे लिप्त बिल्डरो ,भूमाफियो के नाम आदि मालूम किये जा रहे है, जो तुरन्त ही अवगत कराये जायेगे अतः आपसे अनुरोध है आप अपने स्तर से उक्त व्यक्तियो का पता लगाये एव आसपास लगे सीसीटीवी कैमरो की जांच करे जिससे की इस अपराध मे लिप्त व्यक्तियो से सम्बन्धित सूचना प्राप्त हो, मौके पर अधिकर पेडो के ठूठ एव कटान की लडकी पडी है ,शंका है कि रात्रि के अंधेरे मे इन पेडो की लकडी को हटाने एव ठूठ गायब करने का बल पूर्वक कुतसित प्रयास किया जा सकता है ,अतः मौके पर पेडो की सुरक्षा एव ठूठो को न हटाने के लिए पुलिस बल लगाने की कृपा करे क्योकि इन माफियो द्वारा वन कर्मियो पर षडयन्त्रकारी आक्रमण एव मारपीट का सदेह है अतः आपसे अनुरोध है उक्त प्रकरण मे प्राथमिकी रिपोर्ट दर्ज करने की कृपा करे प्रार्थी एसडी अग्रेजी अपठित अतुल तिवारी s/o मुरली मनोहर तिवारी क्षेत्रीय वन अधिकारी मथुरा रेंज m0b-8081570309 नोट मै हे0का0 1560 आदेशकुमार प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द अंकित की गयी है

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है |)

(1) **Registered the case and took up the investigation:** (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or
(या)

(2) **Directed (Name of I.O.)** NARESH KUMAR **Rank** SI (Sub-Inspector)
(जांच अधिकारी का नाम): BHATI **(पद):**

No. 972292856 to take up the Investigation

(सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) **Refused investigation due to** (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S.

(थाना):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

District

(ज़िला):

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी |)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,

Police Station

(थाना प्रभारी के हस्ताक्षर)

Name PS JAIT

Rank I (Inspector)

No. 9454403955

Attachment to item 7 of First Information Report

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:

(If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
---	-------	--	--	--	--	--

3	पुरुष					
---	-------	--	--	--	--	--

4	महिला					
---	-------	--	--	--	--	--

5	पुरुष					
---	-------	--	--	--	--	--

6	पुरुष					
---	-------	--	--	--	--	--

7	पुरुष					
---	-------	--	--	--	--	--

8	पुरुष					
---	-------	--	--	--	--	--

9	पुरुष					
---	-------	--	--	--	--	--

10	पुरुष					
----	-------	--	--	--	--	--

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है |)

1131

सेवा में,

थानाध्यक्ष,
जैत थाना, जिला-मथुरा ।

विषय :- एफ0आई0आर संख्या-0413 दिनांक 19.09.2024

महोदय,

उपर्युक्त प्रथम सूचना रिपोर्ट में अंकित 298 वृक्ष प्रथम सूचना रिपोर्ट में लिखे जाने तक हुई गणना के अनुसार दर्शाए गए थे । चूँकि गणना समाप्त होने से पूर्व सांयकाल प्रारम्भ हो गया था, जिसमें कुछ छोटे वृक्ष जो बड़े वृक्षों के नीचे दब गये थे एवं कुछ वृक्षों के टूँठ परिसर में दलदल एवं जल भराव होने से दृष्टिगत नहीं हो रहे थे । उन सभी को उप प्रभागीय वनाधिकारी, सादाबाद की अध्यक्षता में गठित समिति द्वारा कुछ घण्टों पश्चात मौके पर वास्तविक गणना कर पूर्व में की गई प्रारम्भिक गणना में शामिल करते हुए 454 वृक्ष पाए गए । मौके पर पातित किए गए वृक्षों की फर्द बरामदगी संलग्न है ।

अतः आपसे अनुरोध है कि पूर्व एफ0आई0आर के समय संलग्न की गई पातित वृक्षों की सूची के स्थान पर अब कुल वृक्षों की अद्यतन सूची इस आशय से संलग्न है कि प्रकरण में तदानुसार आख्या सम्मिलित करने का कष्ट करें ।

दिनांक 21/9/24

भवदीय,

peel h

(अतुल तिवारी)

क्षेत्रीय वन अधिकारी,

मथुरा रेंज, मथुरा ।

मोबाइल नम्बर-8081570309



peel h

राजि. सं. 10/19/2024-2024-2017

प्रभागीय वाद सं०

वन विभाग उप० परिधि (सर्किल) बृज भूमि क्षेत्र, आगरा खण्ड (द्वितीय) वा० वन प्रभाग मधुरा

उ० प्र० प्रांतीय वृक्ष संरक्षण अधिनियम 1976 के धारा 41/10 अन्वय अपराध प्रसूचना (रिपोर्ट) सं० दिनांक 19/11/2024 अधिक्षेत्र राजि. मधुरा

1. नाम, पिता का नाम और निवास स्थान:
 1. मोहित जेठसिंह डालमिया 10/4 लला लाजपत राय सरनी
 2. नारायण प्रसाद डालमिया 5/0 रघुनंदन 10/14 लला लाजपत राय सरनी
 3. श्री चन्द कुमार धानका 5/10 शंकरलाल धानका 10/14 लला
 4. लाजपत राम सरनी कोलकाता 5/10 लला लाजपत राय सरनी
 5. श्रीमती अरुणा धानका 14 लोडन स्ट्रीट कोलकाता 5/10 लला लाजपत राय सरनी
 6. मरिक्पा तपोवन कलानी का मातिक
 7. अर्जुन मातिक व विहडर
 8. श्रीमती मातिक
 9. फोकलिन का मातिक
 10. प्रसिद्ध
2. साक्षी का नाम: चन्द्रमोहन शर्मा 8-50
3. कथित-अपराध का पूरा विवरण और दिनांक: आज दिनांक 19/09/2024 को प्रातः 8 वजे वृद्धावन इलाका मधुरा पर स्थित डालमिया परिसर से बिना अनुमति के 489 पेड़ कटे गए और सिने, गिन्नी प्रजाति वृक्ष गोलार्ध संलग्न हैं।
4. मूल्य
5. चालान और अनुसंधान (इन्वेस्टीगेशन) के सम्बन्ध में विशेष कथन: Lat - 27.563939 ° Long - 77.636069 °
6. प्रसूचना (रिपोर्ट) के ब्यौरे और प्रमाण

आदि का उल्लेख महोदय, आज दिनांक 19/09/2024 को दिन में प्रातः 8 वजे मुरवरी से सूचना प्राप्त हुई कि इलाका वृद्धावन मधुरा पर डालमिया नामक परिसर गोलार्ध सं 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

वन विभाग उ०प्र० परिधि (सर्किल) बज्र भूमि क्षेत्र, आगरा खण्ड (डिवीजन) 1/12/21
वन्यजीव संरक्षण अधिनियम 1972 कि धारा 9, 39, 51
अन्य अपराध..... प्रसूचना (रिपोर्ट) सं०..... दिनांक 20/9/2024 अधिक्षेत्र राजि..... 1/12/21

- नाम, पिता का नाम और निवास स्थान
 1. प्रेमसिंह डालसिया स्वरु संसि 10/4 लाला लजपत राय शरानी
 2. आनंदपुर कोलकाता पश्चिम बंगाल
 3. श्री चन्द्र कुमार धानुका 5/0 रघुनंदन 10/4 लाला लजपत राय शरानी कोलकाता पश्चिम बंगाल
 4. श्री मती अरुण धानुका 1/4 लाला लजपत राय शरानी कोलकाता पश्चिम बंगाल
 5. मृगाक धानुका 5/0 चन्द्रकुमार धानुका निवास उपरोक्त
 6. सुरेन्द्रा तपोवन कालाजी का मालिक
 7. अन्य मासिक व विल्डर
 8. जे. सी. वी. मालिक
 9. पोकेलीन मशीन मालिक
 10. श्रमिक
- साक्षी का नाम
चन्द्रमोहन शर्मा
- कथित-अपराध का पूरा विवरण और दिनांक
दिनांक 19/9/24 को बुदावन-हटीकरा मार्ग पर डालसिया नामक परिसर में खंभे से लगे हुए सुरक्षा वन में 454 रु का कौटुम्बिक पक्षी मारा गया, दि 20/9/24 को मारे गए जानवर कम जीव से हैं।
LAT - 27° 56' 39.39°
LONG - 77° 63' 6.69°
इस वन्य प्राय गये जिनका विवरण निम्नलिखित है। -

6. प्रसूचना (रिपोर्ट) के ब्यौरे और प्रमाण
आदि का उल्लेख महादय दिनांक 19/9/2024 को बुदावन-हटीकरा मार्ग पर डालसिया नामक परिसर गाटा सं 107, 242, 243, 244, 246, 248, 249, 253, 254, 255, 256 में हुए 10 वन्य प्राय मारे गये।
रवडे जीम, बबूल, पीपल अन्य प्रजाति के पेड़ों को साफिया खंभे विल्डरों के द्वारा जो सी. वी. मशीन | पावर शा | प्रोफिलिंग मशीन व रेकडो मशीनों को लेकर काम दिया गया है।
उपरोक्त प्रकरण में कालम संख्या 1 से वृशर्षि गये व्यक्तियों द्वारा अतिरिक्त प्राय जागे पर रफ. आड. मार. संख्या 0413 दिनांक 19/9/24 एवं म. केस संख्या 19/09/24 दिनांक दर्ज की गयी है। दिनांक 20/9/2024 को उक्त प्रकरण के जांच हेतु रेंज की टीम के साथ दोपहर 2 बजे डालसिया परिसर के सौंके पर पहुंचे तो कटे हुए वृक्षा के साथ साथ निम्नलिखित वन्य जीव के तब्य भी पाये गये, 1. मृत्यु संप (Indian Rat Snake) मृत्यु पाया गया है कि मोर का यहाँ प्राकृतिक आवास रा।
2. बहुतायत संख्या में मोर पंख पाये गये जिससे यह प्रतीत होता है कि मोर का यहाँ प्राकृतिक आवास रा।
3. बहुसंख्या में पक्षियों के अतिरिक्त छोटे-छोटे वन्य जीव के प्राकृतिक आवास नष्ट किये गये।

उपरोक्त वर्णित तब्यो से प्रबल दृष्टया ये स्पष्ट होता है कि उपरोक्त अभियुक्त गणों द्वारा कारित अपराध वन्य जीव संरक्षण अधिनियम 1972 के धारा 9, 39, 51 के अन्तर्गत दणनीय अपराध है, अतः प्रबल सूचना रिपोर्ट सेवा से आवश्यक कार्यवाही हेतु प्रेषित है।

अतः निवारी
देशीय वन अधिकारी
मथुरा

(अति गोपनीय)

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी वन प्रभाग, मथुरा ।

पत्रांक 1228 /17-1 मथुरा, दिनांक 23/09/2024

सेवा में,

वरिष्ठ पुलिस अधीक्षक,
जनपद मथुरा ।

विषय :- दिनांक 18.09.2024 की रात्रि को छटीकरा के निकट डालमिया ट्रस्ट के स्थल पर हुए भारी अवैध कटान प्रकरण के सम्बन्ध में आसूचना

सन्दर्भ :- 1-थाना जैत में वन विभाग द्वारा दर्ज करायी गयी एफ0आई0आर0 नम्बर-0413/2024
2-इस कार्यालय का पत्रांक-1163/17-1, दिनांक 20.09.2024

महोदय,

सादर अवगत कराना है कि विषयगत प्रकरण में त्वरित एवं प्रभावी कार्यवाही सुनिश्चित करने हेतु मथुरा वन प्रभाग में उप प्रभागीय वनाधिकारी, सादाबाद की अध्यक्षता में विशेष जाँच टीम का गठन किया गया था । उक्त समिति द्वारा अपनी अन्तरिम जाँच रिपोर्ट उपलब्ध करायी गयी है जिसमें सी0सी0टी0वी0 फुटेज, मुखबिरों तथा अन्य स्रोत के आधार पर प्रकरण में सम्भावित रूप से संलिप्त व्यक्तियों का उल्लेख किया गया है । उक्त रिपोर्ट इस पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि संदर्भित प्रकरण में उक्त आसूचना का सत्यापन कर अग्रेत्तर विधिक कार्यवाही करवाने का कष्ट करें । साथ ही अनुरोध है कि विभागीय जाँच समिति से आसूचना सांझा करने हेतु अपने स्तर से किसी नोडल अधिकारी को भी नामित करने का कष्ट करें ।

संलग्नक :- उपरोक्तानुसार ।

भवदीय,

R&A
प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
मथुरा ।

पत्रांक 1228 /17-1 दिनांकित ।

प्रतिलिपि - उप प्रभागीय वनाधिकारी, सादाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

R&A
प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
मथुरा ।

अत्यन्त गोपनीय

कार्यालय उपप्रभागीय वनाधिकारी सादाबाद, मथुरा वन प्रभाग

पत्रांक 171 2-1 मथुरा

दिनांक: 23 सितम्बर 2024

सेवा में,

प्रभागीय निदेशक

सामाजिक वानिकी प्रभाग मथुरा

विषय- अनंतिम जाँच रिपोर्ट

सन्दर्भ -आपका कार्यालय पत्रांक 1155/2-1 मथुरा , दिनांक 19 सितम्बर 2024

महोदय,

उक्त संदर्भित पत्र/आदेश द्वारा अधोहस्ताक्षरी की अध्यक्षता में गठित 5 सदस्यीय टीम द्वारा पत्र में उल्लेखित प्रकरण की गोपनीय ढंग से जाँच की जा रही है. अब तक 03 दिवसीय जाँच में जो तथ्य प्रकाश में आये हैं इस प्रकार हैं -

1-घटनास्थल के सम्मुख माँ वैष्णो देवी मंदिर की CCTV Footage को टीम द्वारा देखा गया जिसमें 14 JCB दिनांक 18/09/2024 की रात्रि 11 बजे के बाद घटनास्थल पर जाती हुई दिखाई दी किन्तु बिजली गुल होने से स्पष्ट पहचान नहीं हो सकी।

2- छटीकरा चौराहा पर लगे ITMS CCTV footage की जाँच में सामने आया की 3 JCB Delhi to Agra Highway से छटीकरा वृन्दावन मार्ग की तरफ आयी है और 9 JCB Agra to Delhi Highway से छटीकरा वृन्दावन मार्ग की तरफ आयी है किन्तु बिजली न होने से स्पष्ट पहचान नहीं हो सकी। (JCB आने का समय- दिनांक 18/09/2024 रात्रि 11 बजे से 11:30 के बीच)

3- एक CCTV footage(पहचान गोपनीय) टीम को प्राप्त हुई है जिसमें 03 गाड़ियाँ (काले रंग की थार गाड़ी, सफ़ेद रंग की बोलेरो और नयी मारुती ब्रेज्जा (ब्लैक एंड वाइट) और 06 JCB दिखाई दी, नयी मारुती ब्रेज्जा से 04 लोग उतर कर JCB की निर्देशित कर रहे है उनमें से एक व्यक्ति की पहचान स्थानीय लोगो द्वारा किशन नाम से की गयी है जो गोविंदपुर, मथुरा का रहने वाला है। सभी JCB नयी प्रतीत हो रही है ,उन पर 3DX , Ecoexpert अंकित है, एक JCB पर PREM JCB अंकित है. काले रंग की थार बिना नंबर के थी जो मुकेश पहलवान पता आजमपुर ,टाउनशिप, मथुरा की है, ऐसा पता चला है।

4- Agra to Delhi Highway पर छटीकरा चौराहा से 02 km पूर्व स्थित CNG इंडियन आयल पेट्रोल पंप पर CCTV फुटेज में 09 JCB और 01 TATA Hitachi Poclairn Machine के साथ एक काले रंग की थार और एक सफ़ेद रंग की मारुती ertiga गाड़ी करीब आधे घंटे तक रही और उनमें से एक व्यक्ति जो JCB को निर्देश देते हुआ दिखा उसे गुड्डन पहलवान पता अदुकी मथुरा के रूप में कुछ लोगो ने पहचाना है जिसका मोबाइल नंबर 9760867882 पता किया गया है।

L/K
उपप्रभागीय वनाधिकारी
11/9/24

अत्यन्त गोपनीय

5- दिनांक 21/09/2024 को रेंज स्टाफ द्वारा एक आधार कार्ड मूल में टीम को सौंपा है जिसे उनके अनुसार घटनास्थल से उठया गया है, आधार कार्ड मोहन सिंह, राल, मथुरा नाम से है।

6- मुखबिर जरिये एवं उपलब्ध साक्ष्यों से पता चला है कि निम्न व्यक्ति नामजद लोगो के अतिरिक्त घटना में संलिप्त/संदिग्ध हैं-

1-ओमी ठाकुर पता -बाजना एवं Agra to Delhi Highway पर मथुरा स्थित हॉडा एजेंसी के पास

2- कमल शर्मा , डालमिया फार्म मेनेजर

3-शंकर सेठ , मथुरा

4- मुकेश पहलवान पता आजमपुर , टाउनशिप , मथुरा

5-मोहन सिंह ,राल मथुरा

6-गुड्डन पहलवान , अदुकी मथुरा मोबाइल नंबर 9760867882

7-सुभाष तोमर

8-किशन गोविंदपुर, मथुरा(cctv footage से पहचान की गई)

9-शोराब ठेकेदार मोबाइल न 9997080928

उपरोक्त के अतिरिक्त अन्य साक्ष्य अभी एकत्र किये जा रहे हैं जिसके पश्चात् अंतिम रिपोर्ट अग्रेतर कार्यवाही हेतु प्रस्तुत कर दी जाएगी। यह अनंतिम जाँच रिपोर्ट इस आशय के साथ सादर प्रेषित कि पुलिस विभाग द्वारा इस जांच रिपोर्ट मे नामित व्यक्तियों का सत्यापन एवं अग्रेतर कार्यवाही की जाए।

मनीष कुमार शर्मा

अध्यक्ष ,जाँच समिति

उप प्रभागीय वनाधिकारी सादाबाद

2

सेवा में,

श्रीमान वरिष्ठ पुलिस अधीक्षक महोदय
जनपद-मथुरा

विषय:-थाना स्थानीय पर पंजीकृत मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भा0वन0 अधिनियम बनाम 1.मैसर्स डालमिया एण्ड संस 10/4 लालालाजपत राय सरानी कलकत्ता 2.नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी उपरोक्त 3.श्रीचन्द कुमार धानुका पुत्र शंकरलाल धानुका 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5.मृगांक धानुका नि0 उपरोक्त 6.गुरू कृपा तपोवन का मालिक शिवशंकर अग्रवाल पुत्र श्री रेवती प्रसाद अग्रवाल निवासी म0नं0 68 मयूर विहार धौली प्याऊ थाना कोतवाली जनपद मथुरा 7.अन्य मालिक व बिल्डर निवासी अज्ञात 8.जे.सी.बी का मालिक नाम पता अज्ञात 9.पोकलेन का मालिक नाम पता अज्ञात 10.श्रमिको के नाम पता अज्ञात के सम्बन्ध में आख्या ।

महोदय,

सादर अनुरोध है कि थाना हाजा पर 19.09.2024 को वादी श्री अतुल तिवारी पुत्र मुरली मनोहर तिवारी,क्षेत्रीय वन अधिकारी जनपद मथुरा द्वारा दिनांक 18/19-09-2024 की रात्रि में छटीकरा वृन्दावन मार्ग स्थित डालमिया फार्म के गाटा सं0 107 व 242 व 243 व 244 व 246 व 243 व 248 व 249 व 253 व 254 व 255,256 थाना जैत जनपद मथुरा के अन्दर/बाहर लगभग 454 हेरे पेड़ काटने व उखाडने के सम्बन्ध में मु0अ0सं0 413/2024 धारा 29/33/41/42/51 भा0 वन0 अधिनियम बनाम 1.मैसर्स डालमिया एण्ड संस 10/4 लालालाजपत राय सरानी कलकत्ता 2.नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी उपरोक्त 3.श्रीचन्द कुमार धानुका पुत्र शंकरलाल धानुका 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5.मृगांक धानुका नि0 उपरोक्त 6.गुरू कृपा तपोवन का मालिक शिवशंकर अग्रवाल पुत्र श्री रेवती प्रसाद अग्रवाल निवासी म0नं0 68 मयूर विहार धौली प्याऊ थाना कोतवाली जनपद मथुरा 7.अन्य मालिक व बिल्डर निवासी अज्ञात 8.जे.सी.बी का मालिक नाम पता अज्ञात 9.पोकलेन का मालिक नाम पता अज्ञात 10.श्रमिको नाम पता अज्ञात के विरुद्ध पंजीकृत कराया गया था, जिसकी विवेचना मुझ उ0नि0 द्वारा सम्पादित की रही है । दौराने विवेचना साक्ष्यो के आधार पर दिनांक 22.09.2024 को अभियुक्त गुरू कृपा तपोवन के मालिक शिव शंकर अग्रवाल पुत्र रेवती प्रसाद अग्रवाल निवासी मकान नं0 68 मयूर विहार धौली प्याऊ थाना कोतवाली मथुरा का नाम प्रकाश में आया तथा वादी मुकदमा द्वारा दी गयी तहरीर के आधार पर दिनांक 23.09.2024 को धारा 4/10 वृक्ष संरक्षण अधि0 की बढोत्तरी की गयी। अभियुक्त शिवशंकर अग्रवाल उपरोक्त को दिनांक 24.09.2024 को गिरफ्तार किया गया ।जिसके द्वारा गहनता से पूछताछ पर बताया कि मेरे द्वारा डालमिया फार्म में गुरू कृपा तपोवन नाम से कालौनी विकसित करनी थी उस जमीन पर पेड़ खडे होने की वजह से कालौनी बनाने का काम शुरु नहीं हो पा रहा था ,इसी वजह से आरोपी शिवशंकर द्वारा अपने साथियों के साथ मिलकर मुकदमा उपरोक्त की घटना को कारित किया गया । अभियुक्त शिवशंकर अग्रवाल को माननीय न्यायालय के समक्ष पेश किया गया।

इसके पश्चात दौराने विवेचना साक्ष्य संकलन के आधार पर दिनांक 24.09.2024 को अभियुक्त जेसीवी ठेकेदार ओमप्रकाश उर्फ ओमी पुत्र वीरी सिंह निवासी कुंज कालोनी देवीपुरा थाना हाईवे जनपद मथुरा व जेसीवी आपरेटर रामकुमार उर्फ रामू पुत्र कृष्णकुमार निवासी बचगाँव थाना मोगर्गा मथुरा व जेसीवी ठेकेदार मुकेश

पहलवान पुत्र भगवान सिंह निवासी अजमपुर थाना रिफाइनरी जनपद मथुरा के नाम प्रकाश मे आये। दिनांक 25.09.2024 को अभियुक्त ओमप्रकाश उर्फ ओमी पुत्र वीरी सिंह निवासी कुंज कालोनी देवीपुरा थाना हाईवे जनपद मथुरा को एक थार गाडी काले रंग बिना नम्बर व रामकुमार उर्फ रामू पुत्र कृष्णकुमार निवासी बचगाँव थाना मोगर्रा मथुरा को एक जेसीबी के गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया। व दिनांक 26.09.2024 को साक्ष्य संकलन के आधार पर अभियुक्तगण जेसीवी आपरेटर सोहन सिंह पुत्र कन्हैया निवासी बरारी थाना रिफाइनरी जिला मथुरा व जेसीवी आपरेटर गोपाल पुत्र मदन लाल निवासी बाद थाना रिफाइनरी जिला मथुरा के नाम प्रकाश मे आये है। दिनांक 27.09.2024 को अभियुक्तगण जेसीवी आपरेटर सोहन सिंह पुत्र कन्हैया निवासी बरारी थाना रिफाइनरी जिला मथुरा को मय जेसीबी व जेसीवी आपरेटर गोपाल पुत्र मदन लाल निवासी बाद थाना रिफाइनरी जिला मथुरा को मय एक जेसीबी के गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया। मुकदमा उपरोक्त मे उप प्रभागीय वन अधिकारी श्री सुशील कुमार जनपद मथुरा की आख्या एवं वन विभाग की टीम द्वारा घटना स्थल से बरामद मृत सर्प की बरामदगी व पोस्टमार्टम रिपोर्ट व बरामद चिडिया के घोसले मोर पंख व बयान उप प्रभागीय वन अधिकारी के आधार पर धारा 9/39/51 वन्य जीव संरक्षण अधिनियम की बढोत्तरी की गयी। दिनांक 27.9.24 को साक्ष्य संकलन के आधार पर अभियुक्तगण 1.पुष्पेन्द्र पुत्र हरिश्चन्द्र निवासी ग्राम देहुली घाट थाना मऊरानीपुर जिला झाँसी हालपता छटीकरा झोपडी मे काँलौनी थाना जैत जिला मथुरा 2.आकाश पुत्र लाल सिंह निवासी ग्राम डहरूआ थाना जमुनापार जिला मथुरा 3.अयूब पुत्र रफीक निवासी राधेश्याम काँलौनी थाना गोविन्दनगर जिला मथुरा 4. रवि कुमार अहरवार पुत्र फूलचन्द्र निवासी ग्राम देहुली घाट थाना मऊरानीपुर जिला झाँसी 5.राम अवतार पुत्र हरीशंकर निवासी ग्राम फरीदनगर थाना सोरों जिला कासगंज 6.शहजाद पुत्र चिम्मू निवासी राधानिवास म0न0 374 गोविन्दकुंज टीला थाना वृन्दावन जिला मथुरा 7.अरविन्द अहिरवार पुत्र बड्डाई निवासी ग्राम तिगौडा थाना सहायगढ जिला सागर प्रान्त मध्य प्रदेश 8.बड्डाई उर्फ बडे पुत्र घन्सुआ उर्फ घन्सिया निवासी ग्राम तिगौडा थाना सहायगढ जिला सागर प्रान्त म0प्र0 9.मनीष पुत्र बड्डाई निवासी ग्राम तिगौडा थाना सहायगढ जिला सागर प्रान्त मध्य प्रदेश ,10.रामवीर सिंह पुत्र भरत सिंह निवासी ग्राम छोटिया वेरी चाहर अकोला थाना कागारौल जिला आगरा 11.मुबारक पुत्र वसीर निवासी राधेश्याम काँलौनी थाना गोविन्दनगर जिला मथुरा 12.बनी सिंह पुत्र कल्लन निवासी ग्राम कोटा थाना जैत जिला मथुरा 13.विजेन्द्र पुत्र भूप सिंह निवासी मोहल्ला झींगरपुरा थाना कोतवाली जिला मथुरा 14.नवल सिंह पुत्र धनीराम निवासी ग्राम जैत थाना जैत जिला मथुरा 15.राहुल विश्वकर्मा पुत्र शोभालाल निवासी ग्राम रसोटा थाना हटा जिला दमोह प्रान्त मध्य प्रदेश 16.बाबूलाल अहिरवार पुत्र आशाराम निवासी आशाराम निवासी ग्राम मंगौला थाना मंगरोन जिला दमोह प्रान्त मध्य प्रदेश 17.नीरज पुत्र रामजीलाल निवासी ग्राम भिलावटी थाना अछनेरा जिला आगरा 18.सुखराम सिंह पुत्र भूरी सिंह निवासी ग्राम सैहा पोस्ट कोसी खुर्द थाना मगोरा जिला मथुरा 19.हरीदास पुत्र शिवचरन निवासी ग्राम ब्योहई थाना सुरीर जिला मथुरा 20.नंदलाल अहिरवार पुत्र रामप्रसाद निवासी ग्राम धनगोर थाना सागरनाके जिला दमोह प्रान्त मध्य प्रदेश 21.मुनेष पुजारी पुत्र मूलचन्द्र निवासी गोवर्धन रोड छटीकरा रमन चक्की का सामने थाना जैत जिला मथुरा 22.विनोद वैष्णव पुत्र हरगोविन्द निवासी रमन चक्की के सामने गोवर्धन रोड छटीकरा थाना जैत जिला मथुरा 23.सनी पुत्र गिर्राज निवासी छटीकरा थाना जैत जिला मथुरा 24.हरी पुत्र लच्छू निवासी ग्राम सढवा थाना बढा मलहेरा जिला छतरपुर प्रान्त मध्यप्रदेश वैष्णो देवी मन्दिर के सामने छटीकरा थाना जैत जिला मथुरा 25.शिवा पुत्र राजू निवासी ग्राम अभाणा थाना नोटा जिला दमोह प्रान्त मध्य प्रदेश 26.अजय पुत्र राजाराम निवासी मो0 सिद्धार्थ नगर काँलौनी थाना जमुनापार जिला मथुरा 27.सोनू अहिरवार पुत्र चतरा निवासी ग्राम डोंगरपुर थाना ब्यनौरा जिला छतरपुर प्रान्त मध्य प्रदेश 28.प्रवीन कुमार पुत्र विजेन्द्र सिंह

निवासी ग्राम जासा थाना राया जिला मथुरा 29. गजेन्द्र सिंह पुत्र विजय सिंह निवासी मकान न0 13 चन्द्रपुरी थाना हाईवे जिला मथुरा 30. अवधेश शर्मा पुत्र विनोद निवासी ग्राम मावली थाना जमुनापार जिला मथुरा 31. सुघर सिंह पुत्र विजेन्द्र सिंह निवासी ग्राम कस्वा चौमुहा थोक बाजार थाना जैत जिला मथुरा 32. रामकेश पुत्र ललुआ निवासी ग्राम देवरी पुरोहित थाना अमानगंज जिला पन्ना प्रान्त मध्य प्रदेश 33. रवि अहिरवार पुत्र शिवराम निवासी ग्राम धनगोर गुंजी थाना सागरनाके जिला दमोह प्रान्त मध्य प्रदेश ,34. मुस्ताक पुत्र सुलेमान निवासी नगला काशी थाना हाईवे ,35. मोहसिम पुत्र सुलेमान निवासी उपरोक्त व 36. शोराब पुत्र सुलेमान निवासी उपरोक्त के नाम प्रकाश में आये । तथा दिनांक 28.09.2024 को अभियुक्तगण पुष्पेन्द्र पुत्र हरिश्चन्द्र निवासी ग्राम देहुली घाट थाना मऊरानीपुर जिला झाँसी हालपता छटीकरा झोपडी मे काँलौनी थाना जैत जिला मथुरा आदि 33 नफर को गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया। व दिनांक 28.09.2024 को साक्ष्य संकलन के आधार पर अभियुक्त 1. शरीफ पुत्र मुन्नालाल निवासी रामनगर काँलौनी पानी का टंकी के पास थाना जमुनापार जिला मथुरा का नाम प्रकाश मे आया । दिनांक 29.9.24 को साक्ष्य संकलन के आधार पर धारा 189(2)/324(5)/223बीएनएस के बढौतरी की गयी दिनांक 29.09.2024 को अभियुक्तगण 1. मुस्ताक पुत्र सुलेमान निवासी नगला काशी थाना हाईवे जिला मथुरा 2. मौसिम पुत्र सुलेमान निवासी नगला काशी थाना हाईवे जिला मथुरा 3. शरीफ पुत्र मुन्नालाल निवासी रामनगर काँलौनी पानी का टंकी के पास थाना जमुनापार जिला मथुरा को गिरफ्तार कर माननीय न्यायालय के समक्ष पेश किया गया। मुकदमा उपरोक्त मे सोहराव पुत्र सुलेमान निवासी न0 काशी थाना हाईवे मथुरा की गिरफ्तारी शेष है।

विवेचना के क्रम मे मुकदमा उपरोक्त मे नामजद आरोपी नारायण प्रसाद डालमिया पुत्र रघुनन्दन प्रसाद डालमिया निवासी 10/4 लालालाजपत राय सरानी कलकत्ता 3. श्रीचन्द्र कुमार धानुका पुत्र शंकरलाल धानुका निवासी 14 लोडन स्ट्रीट कलकत्ता 4. श्रीमती अरूणा कुमार धानुका नि0 उपरोक्त 5. मृगांक धानुका नि0 उपरोक्त के विरुद्ध मुकदमा उपरोक्त के सह विवेचक उ0नि0 श्री रामदेव शर्मा द्वारा दिनांक 28/09/24 को नोटिस तामील कराया गया। तथा यह भी ज्ञात हुआ कि वर्तमान मे प्रश्नगत जमीन के मालिक 1. नारायण प्रसाद डालमिया 2. चन्द्रकुमार धानुका 3. प्रद्युमन डालमिया 4. वेदान्त डालमिया 5. सिद्धान्त डालमिया 6. राजेन्द्र प्रसाद पंसारी हैं। नामित आरोपी नारायण प्रसाद डालमिया आदि उपरोक्त के द्वारा उक्त जमीन के विक्रय हेतु किये गये अलग-अलग एमओयू माध्यम से यह जमीन राधामाधव डेवलपर्स फर्म को एमओयू के माध्यम से बेच दी गयी। जिसकी धनराशि करीब 278 करोड 95 लाख रुपये नारायण प्रसाद डालमिया आदि द्वारा अपने खाते मे लिये जा चुके हैं । राधामाधव डेवलपर्स फर्म के भागीदार 1. गिर्राज अग्रवाल पुत्र श्री राजकुमार अग्रवाल निवासी आनन्द कृष्णवन सुनरख रोड मधुवन कालोनी वृन्दावन बांगर जनपद मथुरा 2. आशीष कौशिक पुत्र श्री रमेश चन्द्र कौशिक निवासी 16 सी बैंक काँलोनी अर्थरा कृष्णा नगर मथुरा 3. राहुल सिंघल निवासी मयूर बिहार भरतपुर रोड मथुरा 4. राजीव अग्रवाल पुत्र केशवदेव अग्रवाल निवासी बृजवासी मेडास मसानी लिंक रोड मथुरा 5. सतीश चन्द्र अग्रवाल पुत्र केशवदेव अग्रवाल निवासी बृजवासी उत्सव निकट आकाशवाणी केन्द्र मसानी तिराहा वृन्दावन रोड मथुरा 6. सतीश बंसल पुत्र पीएम बंसल निवासी 1/10 शान्ति निकेतन साउथ वेस्ट दिल्ली के विरुद्ध नोटिस तामील कराकर एमओयू के सम्बन्ध मे जवाब देने को कहा गया है ।


श्रीमानजी मुकदमा उपरोक्त मे अब तक 42 अभियुक्तगण की गिरफ्तारी की जा चुकी है जिसमे से मुख्य आरोपी शिवशंकर अग्रवाल उपरोक्त सहित 31 अभियुक्तगण को माननीय न्यायालय एसीजेएम-1 मथुरा द्वारा अन्तरिम जमानत निरस्त करते हुए दिनांक 23.10.24 को जेल भेजा जा चुका है जो वर्तमान मे जिला कारागार मथुरा

मे निरूद्ध है तथा घटना मे प्रयुक्त 03 जेसीवी मशीन व एक थार गाडी व पेड काटने की कटर मशीन रस्सा आदि की बरामदगी की जा चुकी है।

इसके अतिरिक्त उपरोक्त घटना के सम्बन्ध मे 03 अन्य अभियोग क्रमशः विद्युत विभाग मथुरा से वादी श्री शैलेन्द्र कुमार सिंह, अवर अभियन्ता 33/11 केवी विधुत उपकेन्द्र, छटीकरा, मथुरा द्वारा दिनांक 20.09.2024 को मु0अ0सं0 415/2024 धारा 136 विद्युत अधिनियम बनाम गुरूकृपा तपोवन का मालिक नाम पता अज्ञात तथा मथुरा वृन्दावन विकास प्राधिकरण से अवर अभियन्ता श्री विमल कुमार कोहली द्वारा दिनांक 20.09.2024 को मु0अ0सं0 417/2024 धारा 3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम बनाम 1.डालमिया एण्ड सन्स, 2.नारायण प्रसाद डालमियां, 3.श्री चन्द्र धानुका, 4.मृगांक धानुका, 5.गुरूकृपा तपोवन कालोनी के मालिक, 6.अरूणा धानुका आदि थाना जैत पर पंजीकृत है उपरोक्त दोनो अभियोगो मे भी मे अब तक 42 अभियुक्तगण की गिरफ्तारी की जा चुकी है जिसमे से मुख्य आरोपी शिवशंकर अग्रवाल उपरोक्त सहित 31 अभियुक्तगण को माननीय न्यायालय एसीजेएम-1 मथुरा द्वारा अन्तरिम जमानत निरस्त करते हुए दिनांक 23.10.24 को जेल भेजा जा चुका है जो वर्तमान मे जिला कारागार मथुरा मे निरूद्ध है तथा नगर निगम मथुरा के सहायक अभियन्ता(जल) सहप्रभारी मार्ग प्रकाश नगर निगम मथुरा वृन्दावन द्वारा दिनांक 30.09.2024 को मु0अ0सं0 428/2024 धारा 303(2) बीएनएस व धारा 3/5 सार्वजनिक सम्पत्ति क्षति निवारण अधिनियम बनाम डालमियां फार्म के पेड काटने वाले व्यक्ति के विरूद्ध पंजीकृत कराया है जिसमे आरोपी शिवशंकर अग्रवाल उपरोक्त जिला कारागार मथुरा मे निरूद्ध है।

मुकदमा उपरोक्त की घटना को कारित करने वाले अन्य अभियुक्तगण की पतारसी सुरागरसी कर शीघ्र गिरफ्तारी व घटना मे प्रयुक्त अन्य जेसीबी पेड काटने की कटर मशीन व अन्य उपकरण की बरामदगी के प्रयास किये जा रहे है। विवेचना प्रचलित है।

अद्यतन आख्या सादर सेवा मे प्रेषित है।


(डा0 अरविन्द कुमार)
पुलिस अधीक्षक नगर
मथुरा।

1142

कार्यालय क्षेत्रीय वन अधिकारी ,मथुरा रेन्ज

सामाजिक वानिकी वन प्रभाग ,मथुरा

पत्रांक 150 / 2-1 मथुरा ,

दिनांक 29/09/2024

सेवा में ,

थानाध्यक्ष
थाना, जैत
मथुरा

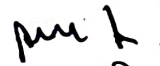
विषय :- वन अपराध में अभियुक्त गण से बरामद तीन जे0सी0वी0 मशीन एवं एक थार गाड़ी वन विभाग के कब्जे में दिये जाने के सम्बन्ध में ।

संदर्भ :- अपराध संख्या 0413 (सन 2024) थाना जैत राज्य बनाम मालिक मैसर्स डालमिया एण्ड संस + 9 दिनांकित 19.09.2024 ।

महोदय ,

उपरोक्त अपराध संख्या 0413/2024 में दौरान विवेचन अभियुक्त गण से (1) एक थार बिना नम्बर प्लेट जिसका चेसिस नं0 MA1UJ4YC2N2A 1866 (2) एक जे0सी0वी0 नं0 UP85LT0698 (3) एक जे0सी0वी0 मशीन नं0 UP85ET3476 (4) एक जे0सी0वी0 मशीन नं0 UP85DT1728 कुल चार वाहन का वन विभाग द्वारा कॉन्फिसकेशन किया जाना है। इन वाहनो का वन विभाग के कब्जे में आना आवश्यक है। अतः आपसे अनुरोध है कि उक्त चारो वाहन अधोहस्ताक्षरी के कब्जे में दिये जाने हेतु कार्यवाही करें ।

भवदीय


क्षेत्रीय वन अधिकारी
मथुरा रेन्ज, मथुरा ।

भारतीय वन अधिनियम, 1927 (यथा संशोधित) 2000 की धारा-51(1) के अन्तर्गत सूचना
न्यायालय प्राधिकृत अधिकारी, सामाजिक वानिकी प्रभाग, मथुरा

पत्रांक 2140 / 35-3 मथुरा, दिनांक 18/11/2024.

सेवा में।

सहायक सम्भागीय परिवहन अधिकारी (प्रशासन)
मथुरा ।

विषय :- एफ0आई0आर0 संख्या-0413/2024 दिनांक 19.09.2024 के सम्बन्ध में बरामद वाहनों को वन विभाग के कब्जे में लेने के सम्बन्ध में।

सन्दर्भ :- 1-क्षेत्रीय वन अधिकारी, मथुरा के कार्यालय का पत्रांक-233/2-1, दिनांक 16.11.2024 एवं थाना जैत सामान्य दैनिकी विवरण दिनांक 16.11.2024 (प्रति संलग्न)

उपरोक्त संदर्भित पत्र के क्रम में क्षेत्रीय वन अधिकारी, मथुरा ने अपने कार्यालय की पत्र संख्या-233/2-1, दिनांक 16.11.2024 से अवगत कराया है कि -

"छटीकरा-वृन्दावन मार्ग पर स्थित डालमिया परिसर एवं सटी हुई संरक्षित वन भूमि में दिनांक 18.09.2024 को हुए वृक्ष पातन के सम्बन्ध में थाना जैत में दर्ज एफ0आई0आर0 संख्या-0413/2024 दिनांक 19.09.2024 के क्रम में थाना जैत द्वारा बरामद 03 जे0सी0बी0 मशीन एवं 01 महिन्द्रा थार को भारतीय वन अधिनियम, 1927 की धारा-52ए की कार्यवाही (अधिहरण) करने हेतु वन विभाग के कब्जे में देने हेतु थाना जैत प्रभारी से आग्रह किया गया । जिसके क्रम में दिनांक 16.11.2024 सांय 8.17 बजे वन विभाग के कब्जे में ले लिए गये हैं । जिनका विवरण निम्न प्रकार है :-

क्र0सं0	वाहन का विवरण	वाहन संख्या (वाहन पर लगी हुई नम्बर प्लेट के अनुसार)	आर.सी.नम्बर	चैसेज नम्बर	वाहन मालिक का नाम व पता
1	2	3	4	5	6
1	जे0सी0बी0	UP85CT0698	-	HARDXSSV02817835	अज्ञात
2	जे0सी0बी0	UP85ET3476	-	HAR3DX54K03386503	अज्ञात
3	जे0सी0बी0	UP85DT1728	-	RAJ3DX1NJ03232089	अज्ञात
4	महिन्द्रा थार (रंग काला)	-	-	MA1UJ4YC2N2A18662	अज्ञात

उपरोक्तानुसार सूची में दर्ज वाहनों का विवरण थाना जैत के द्वारा वन विभाग को सुपुर्दगी में दिए गए सामान्य दैनिकी विवरण के अनुसार दर्ज किया गया है जिसकी प्रति संलग्न है । सूची दर्ज में वाहनों क्र0सं0-04 पर दर्ज महिन्द्रा थार जिसके वाहन संख्या की पुष्टि नहीं हो सकी है जिसका चैसेज नम्बर सूची में दर्ज कर दिया गया है ।"

उक्त संदर्भित पत्र में किये गये अनुरोध के क्रम में उपरोक्त वाहनों का भारतीय वन अधिनियम, 1927 की धारा-52ए के अन्तर्गत अधिहरित करने की कार्यवाही की जानी है । जिस हेतु सूची में दर्ज कॉलम संख्या-03 से 06 तक की पूर्ण एवं सुस्पष्ट जानकारी उपलब्ध कराने का कष्ट करें ताकि वाहन मालिकों को नोटिस जारी कर उपरोक्त वाहनों को भारतीय वन अधिनियम, 1927 की धारा-52ए के अन्तर्गत अधिहरित करने की कार्यवाही प्रारम्भ की जा सके ।

(रजनीकान्त मित्तल)

प्राधिकृत अधिकारी,

सामाजिक वानिकी प्रभाग, मथुरा ।

पत्रांक 2140 / 35-3 दिनांकित ।

1- प्रतिलिपि उप प्रभागीय वनाधिकारी, मथुरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

2- प्रतिलिपि क्षेत्रीय वन अधिकारी, मथुरा को इस निर्देश के साथ प्रेषित कि आप सहायक सम्भागीय परिवहन अधिकारी, मथुरा के कार्यालय में सम्पर्क स्थापित कर उक्त वाहनों की सूचना प्राप्त कर इस कार्यालय को उपलब्ध कराना सुनिश्चित करें ।

(रजनीकान्त मित्तल)

प्राधिकृत अधिकारी,

सामाजिक वानिकी प्रभाग, मथुरा ।

1144

कार्यालय क्षेत्रीय वन अधिकारी, मथुरा रेंज ।
पत्रांक 233/2-1 मथुरा, दिनांक 16.11.2024.

सेवा में,

प्राधिकृत अधिकारी/
प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग, मथुरा ।

विषय :- एफ0आई0आर0 संख्या-0413/2024 दिनांक 19.09.2024 के सम्बन्ध में बरामद वाहनों को वन विभाग के कब्जे में लेने के सम्बन्ध में।

महोदय,

निवेदन के साथ अवगत कराना है कि छटीकरा-वृन्दावन मार्ग पर स्थित डालमिया परिसर एवं सटी हुई संरक्षित वन भूमि में दिनांक 18.09.2024 को हुए वृक्ष पातन के सम्बन्ध में थाना जैत में दर्ज एफ0आई0आर0 संख्या-0413/2024 दिनांक 19.09.2024 के क्रम में थाना जैत द्वारा बरामद 03 जे0सी0बी0 मशीन एवं 01 महिन्द्रा थार को भारतीय वन अधिनियम, 1927 की धारा-52ए की कार्यवाही (अधिहरण) करने हेतु वन विभाग के कब्जे में देने हेतु थाना जैत प्रभारी से आग्रह किया गया । जिसके क्रम में दिनांक 16.11.2024 सांय 8.17 बजे वन विभाग के कब्जे में ले लिए गए । उक्त वाहन अधोहस्ताक्षरी कार्यालय पर अभिरक्षा में खड़े हुए हैं । जिनका विवरण निम्न प्रकार है :-

क्र0सं0	वाहन का विवरण	वाहन संख्या (वाहन पर लगी हुई नम्बर प्लेट के अनुसार)	आर.सी.नम्बर	चैसेज नम्बर	वाहन मालिक का नाम व पता
1	2	3	4	6	7
1	जे0सी0बी0	UP85CT0698	-	HARDXSSV02817835	अज्ञात
2	जे0सी0बी0	UP85ET3476	-	HAR3DX54K03386503	अज्ञात
3	जे0सी0बी0	UP85DT1728	-	RAJ3DX1NJ03232089	अज्ञात
4	महिन्द्रा थार (रंग काला)	-	-	MA1UJ4YC2N2A18662	अज्ञात

उपरोक्तानुसार सूची में दर्ज वाहनों का विवरण थाना जैत के द्वारा वन विभाग को सुपुर्दगी में दिए गए सामान्य दैनिकी विवरण के अनुसार दर्ज किया गया है जिसकी प्रति संलग्न है । सूची दर्ज में वाहनों क्र0सं0-04 पर दर्ज महिन्द्रा थार जिसके वाहन संख्या की पुष्टि नहीं हो सकी है जिसका चैसेज नम्बर सूची में दर्ज कर दिया गया है ।

उपरोक्त के सम्बन्ध में सादर अनुरोध है कि उक्त वाहनों का भारतीय वन अधिनियम, 1927 की धारा-52ए के अन्तर्गत अधिहरित करने की कृपा करें ।

भवदीय,

क्षेत्रीय वन अधिकारी
मथुरा रेंज ।
मथुरा

पत्रांक /

दिनांकित ।

1- प्रतिलिपि उप प्रभागीय वनाधिकारी, मथुरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

क्षेत्रीय वन अधिकारी
मथुरा रेंज ।
मथुरा

1145

कार्यालय सहायक संभागीय परिवहन अधिकारी
(प्रशासन) मथुरा।

दिनांक:-18.11.2024

पत्रांक 5185 /टीआर/आख्या/ 2024

सेवा में,
प्राधिकृत अधिकारी,
सामाजिक वानिकी, प्रभाग, मथुरा।

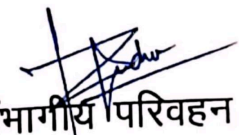
विषय:- एफ0आई0आर0 संख्या-0413/2024 दिनांक 19.09.2024 के सम्बन्ध में बरामद
वाहनों को वन विभाग के कब्जे में लेने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या 2140/35-3, दिनांक 18.11.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा 03 वाहनों की पंजीयन संख्या एवं 01 वाहन का चेसिस संख्या उल्लेख करते हुए इनके सम्बन्ध में आख्या/जानकारी उपलब्ध कराये जाने की अपेक्षा की गयी है।

अतः इस पत्र के साथ वाहन संख्या यूपी85सीटी-0698, यूपी85ईटी-3476, यूपी85डीटी-1728 एवं यूपी85सीए-6868 आदि वाहनों की कार्यालय कम्प्यूटर द्वारा जारी एक्सट्रेक्ट की प्रमाणित प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक:-उपरोक्तानुसार।


सहायक संभागीय परिवहन अधिकारी
(प्रशासन) मथुरा।

UTTAR PRADESH TRANSPORT DEPARTMENT AUTHORITY - MATHURA

1146

Registration No. : UP85CT0698 Date of Registration. : 20-Feb-2020
 Dealer's Name & Address : PREM VEHICLES PVT LTD,1336, BAINPUR, SIKANDARA,AGRA
 Owner Name : M/S KANHAIYA EARTH Son/wife/daughter of : NA
 MOHVERS

Full Address: (Permanent) : JAI SINGH PURAMATHURA,,Mathura,281001
 Full Address: (Temporary) : JAI SINGH PURAMATHURA,,Mathura,281001
 Nominee Name : Relationship with the nominee :

Mobile No. : 9837048400 Old Registration No. :

RC Cancel Details:

a) Date : b) Cancel Reason :

Hypothecation Details:

a) Financer Name : MANAPPURAM FINANCE LTD b) Financer Type : HIRE-PURCHASE
 c) Financer Address : KAMLA,NAGAR,"",AGRA,282004,"UTTAR PRADESH"

The Motor Vehicle is. : NEW (NON TRANSPORT) Sale Amount : 2525000
 Class of Vehicle : Construction Equipment Month and Year of Manufacture : 1/ 2020
 Vehicle(MMV) Manufacture Norms : Bharat Stage III (CEV)
 No. Of Cylinders : 4 Colour : YELLOW
 Chassis No : HAR3DXSSV02817835 Type Of body : SIDE SHIFT BACKHOE
 Engine No. : H00251593 LOADER

Maker's Name : JCB INDIA LIMITED Model Name : JCB 3DX
 Fuel Used in Engine : DIESEL Horse Power(B.H.P) : 75.04
 Cubic Capacity : 4765.00 Wheel Base : 2171
 Seating Capacity : 1 Standing Capacity : 0
 Sleeper Capacity : 0 Length : 0
 Width : 0 Height : 0
 laden Wt : 0 Kg Unladen Wt : 7510 Kg
 Gross Vehicle Wt : 0 Kg Owner Sr. : 1

Number & Description of size of tyres :

a) Front: b) Rear: c) Other: d) Tandem:

Registered Axle Weight (In respect of each axle):

a) Front: b) Rear: c) Other: d) Tandem:

Insurance Details :

Purchase Date : 27-Jan-2020 Policy No. : 3008/332712039/00/B00
 INSURANCE TYPE : THIRD PARTY Insurance Validity : Fr 03-Mar-2024 To 02-Mar-2025
 INSURANCE COMPANY : ICICI LOMBARD

Fee Details:

Appl No. : UP20021478610588 Fee/Tax Receipt No. : UP241115C7372535

Particular	Amount	Penalty	Total
Fitness Inspection/Certificate	800	0	800
MV Tax(Tax Upto 31-Jan-2025)	4200	0	4200

Registration valid upto 27-Jul-2025 Fitness valid upto 27-Jul-2025

GRAND TOTAL (in Rs): 5000 /- (FIVE THOUSAND ONLY)

Name and Designation of the Inspecting Officer who certifies the vehicle as fit for registration:

Inspector Name :

Owner Signature :


 कर पंजीयन अधिकारी
 Registering Authority
 मोटर वाहन विभाग
 मथुरा

FORM 24 (MOTOR VEHICLE REGISTER)
UTTAR PRADESH TRANSPORT DEPARTMENT AUTHORITY - MATHURA
1147

Registration No. : UP85ET3476 **Date of Registration.** : 13-Apr-2024
Owner's Name & Address : PREM VEHICLES PVT LTD,1336, BAINPUR, SIKANDARA,AGRA
Owner Name : MR DHIRENDRA **Son/wife/daughter of** : BANKE LAL
Full Address: (Permanent) : BAAD, BAAD, RIFAINARIADUKI, ADOOKI,,Mathura,281006
Full Address: (Temporary) : BAAD, BAAD, RIFAINARIADUKI, ADOOKI,,Mathura,281006
Nominee Name : **Relationship with the nominee** :
Mobile No. : 9917311609 **Old Registration No** :
RC Cancel Details:
a) Date : **b) Cancel Reason** :
Hypothecation Details:
a) Financer Name : HDB FINANCIAL SERVICES LIMITED **b) Financer Type** : HYPOTHECATION
c) Financer Address : "3RD FLOOR SANJAY PLAZA BLOCK NO 115","SANJAY PLACE","",AGRA,282002,"UTTAR PRADESH"
The Motor Vehicle is. : NEW (TRANSPORT) **Sale Amount** : 3337917
Class of Vehicle : Construction Equipment Vehicle (Commercial)(OTH) **Month and Year of Manufacture** : 3/ 2024
No. Of Cylinders : 4 **Norms** : CEV STAGE IV
Chassis No : HAR3DXS4K03386503 **Colour** : YELLOW
Engine No. : H00418705 **Type Of body** : BACKHOE LOADER
Maker's Name : JCB INDIA LIMITED **Model Name** : 3DX PLUS-2WD
Fuel Used in Engine : DIESEL **Horse Power(B.H.P)** : 73.70
Cubic Capacity : 4399.00 **Wheel Base** : 2170
Seating Capacity : 1 **Standing Capacity** : 0
Sleeper Capacity : 0 **Length** : 0
Width : 0 **Height** : 0
laden Wt : 0 Kg **Unladen Wt** : 7510 Kg
Gross Vehicle Wt : 0 Kg **Owner Sr.** : 1
Number & Description of size of tyres :
a) Front: 9.00*16 **b) Rear: 14.00*25-12PR** **c) Other:** **d) Tandem:**
Registered Axle Weight (In respect of each axle):
a) Front: 1630 kgs **b) Rear: 5880 kgs** **c) Other: 0 kgs** **d) Tandem: 0 kgs**
Insurance Details :
Purchase Date : 10-Apr-2024 **Policy No.** : 2316206317767000000
INSURANCE TYPE : THIRD PARTY **Insurance Validity** : Fr 10-Apr-2024 To 09-Apr-2025
INSURANCE COMPANY : HDFC ERGO General Insurance Company Ltd


Fee Details:

Appl No. : UP24041126471242 **Fee/Tax Receipt No.** : UP85D24040002263

Particular	Amount	Penalty	Total
Hypothecation Addition	3000	0	3000
New Registration	3000	0	3000
MV Tax(Tax Upto 31-Mar-2025)	15120	0	15120

Registration valid upto 12-Apr-2039 **Fitness valid upto 12-Apr-2026**
GRAND TOTAL (in Rs): 21120 /- (TWENTY ONE THOUSAND ONE HUNDRED AND TWENTY ONLY)
Name and Designation of the Inspecting Officer who certifies the vehicle as fit for registration:

Inspector Name :
Owner Signature :


 मथुरा प्रमोबिलिटी अधिकारी
 मोटर वाहन विभाग
 मथुरा

UTTAR PRADESH TRANSPORT DEPARTMENT AUTHORITY - MATHURA

1148

Registration No. : UP85DT1728
 Date of Registration. : 19-Jan-2023
 Dealer's Name & Address : PREM VEHICLES PVT LTD,1336, BAINPUR, SIKANDARA,AGRA
 Owner Name : SOHAN SINGH
 Son/wife/daughter of : KANHAIYA LAL
 Full Address: (Permanent) : 20 BARARI,,Mathura,281005
 Full Address: (Temporary) : 20 BARARI,,Mathura,281005
 Nominee Name :
 Relationship with the nominee :
 Mobile No. : 9917930089
 Old Registration No :
 RC Cancel Details:
 a) Date :
 b) Cancel Reason :

Hypothecation Details:
 a) Financer Name : YES BANK LTD
 b) Financer Type : HYPOTHECATION
 c) Financer Address : "SANJAY PLACE",,,,AGRA,282002,"UTTAR PRADESH"
 The Motor Vehicle is. : NEW (TRANSPORT)
 Sale Amount : 3018816
 Class of Vehicle : Construction Equipment Vehicle
 Month and Year of : 1/ 2023
 (Commercial)(OTH)
 Manufacture :
 No. Of Cylinders : 4
 Norms : Bharat Stage III (CEV)
 Chassis No : RAJ3DXINJ03232089
 Colour : YELLOW
 Engine No. : H00362283
 Type Of body : BACKHOE LOADER
 Maker's Name : JCB INDIA LIMITED
 Model Name : 3DX
 Fuel Used in Engine : DIESEL
 Horse Power(B.H.P) : 48.24
 Cubic Capacity : 4765.00
 Wheel Base : 2170
 Seating Capacity : 1
 Standing Capacity : 0
 Sleeper Capacity : 0
 Length : 0
 Width : 0
 Height : 0
 laden Wt : 0 Kg
 Unladen Wt : 7520 Kg
 Gross Vehicle Wt : 0 Kg
 Owner Sr. : 1

Number & Description of size of tyres :
 a) Front: 9.00*16
 b) Rear: 14.00*25-12 PR
 c) Other:
 d) Tandem:
Registered Axle Weight (In respect of each axle):
 a) Front: 2150 kgs
 b) Rear: 5370 kgs
 c) Other: 0 kgs
 d) Tandem: 0 kgs

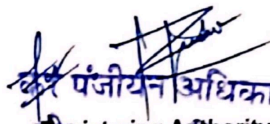
Insurance Details :
 Purchase Date : 13-Jan-2023
 Policy No. : 2316205174525601000
 INSURANCE TYPE : THIRD PARTY
 Insurance Validity : Fr 13-Jan-2024 To 12-Jan-2025
 INSURANCE COMPANY : HDFC ERGO General Insurance Company Ltd

Fee Details:
 Appl No. : UP23011344028080
 Fee/Tax Receipt No. : UP240618C5105498

Particular	Amount	Penalty	Total
Hypothecation Addition	3000	0	3000
New Registration	3000	0	3000
MV Tax(Tax Upto 31-Dec-2024)	15120	4536	19656

Registration valid upto 18-Jan-2038 Fitness valid upto 18-Jan-2025
GRAND TOTAL (in Rs): 25656 /- (TWENTY FIVE THOUSAND SIX HUNDRED AND FIFTY SIX ONLY)
 Name and Designation of the Inspecting Officer who certifies the vehicle as fit for registration:

Inspector Name :
 Owner Signature :


 पंजीयन अधिकारी
 Registering Authority
 मथुरा

1149

Registration No.
Dealer's Name & Address
Owner Name
Full Address: (Permanent)
Full Address: (Temporary)

: UP85CA6868
Date of Registration. : 06-Mar-2022
: ATMA RAM AUTO ENTERPRISES, DELHI MATHURA ROAD, MATHURA, U.P.
: OMI
Son/wife/daughter of : VEERI SINGH
: SHRI JI KUNJ COLONY DEVIPURA POST KRISHNA NAGAR, MATHURA
BANGAR, Mathura, 281004
: SHRI JI KUNJ COLONY DEVIPURA POST-KRISHNA NAGAR, MATHURA
BANGAR, Mathura, 281004

Nominee Name

:
Relationship with the nominee :
Old Registration No :

Mobile No.

: 8476877771

RC Cancel Details:

Old Registration No :

a) Date

b) Cancel Reason :

Hypothecation Details:

a) Financer Name

: MMFSL

b) Financer Type

: HYPOTHECATION

c) Financer Address

: MATHURA, "", "", MATHURA, 281001, "UTTAR PRADESH"

The Motor Vehicle is.

: NEW (NON TRANSPORT)

Sale Amount

: 1410077

Class of Vehicle

: Motor Car (LMV)

Month and Year of

: 1/ 2022

No. Of Cylinders

: 4

Manufacture

Chassis No

: MA1UJ4YC2N2A18662

Norms

: BHARAT STAGE VI

Engine No.

: YCN4A52201

Colour

: NEPOLI BLACK

Maker's Name

: MAHINDRA & MAHINDRA
LIMITED

Type Of body

: HARD TOP

Model Name

: THAR LX D MT 4WD 4S HT

Fuel Used in Engine

: DIESEL

Horse Power (B.H.P)

: 129.98

Cubic Capacity

: 2184.00

Wheel Base

: 2450

Seating Capacity

: 4

Standing Capacity

: 0

Sleeper Capacity

: 0

Length

: 3985

Width

: 1855

Height

: 1844

laden Wt

: 2214 Kg

Unladen Wt

: 1774 Kg

Gross Vehicle Wt

: 0 Kg

Owner Sr.

: 1

Number & Description of size of tyres :

a) Front:

b) Rear:

c) Other:

d) Tandem:

Registered Axle Weight (In respect of each axle):

a) Front:

b) Rear:

c) Other:

d) Tandem:

Insurance Details :

Purchase Date

: 28-Feb-2022

Policy No.

: MIB/1048335

INSURANCE TYPE

: THIRD PARTY

Insurance Validity

: Fr 28-Feb-2022 To 27-Feb-2025

INSURANCE COMPANY

: SBI GENERAL INS CO LTD

Fee Details:

Appl No.

: UP22030232509724

Fee/Tax Receipt No.

: UP85D22030000641

Particular	Amount	Penalty	Total
Hypothecation Addition	1500	0	1500
New Registration	600	0	600
MV Tax (LIFE TIME)	141008	0	141008

Registration valid upto 05-Mar-2037 Fitness valid upto 05-Mar-2037

GRAND TOTAL (in Rs): 143108 /- (ONE LAKH FORTY THREE THOUSAND ONE HUNDRED AND EIGHT ONLY)

Name and Designation of the Inspecting Officer who certifies the vehicle as fit for registration:

Inspector Name

Owner Signature

कर पंजीयन अधिकारी
Registering Authority
मोटर वाहन विभाग
मथुरा

1150

(पंजीकृत डाक द्वारा)

भारतीय वन अधिनियम (यथा संशोधित) 2000 की धारा-52(1) के अन्तर्गत सूचना
कार्यालय प्रभागीय निदेशक/प्राधिकृत अधिकारी, सामाजिक वानिकी वन प्रभाग, मथुरा।
पत्रांक 2157 / 35-3 मथुरा, दिनांक 15/11/2024.

जब्त वीद सं०-01/मथुरा/2024-25(मथुरा रेंज)
सामाजिक वानिकी प्रभाग, मथुरा
बनाम

मै० कन्हैया अर्थ मूवर्स व 3 अन्य
(वन अपराध में वरामद सामिग्री-03 जे०सी०बी० मीशन व 01 थार जीप)

अपराध सं०-0413/2024 थाना जैत दिनांक 19.09.2024
रेंज केस सं०-11/मथुरा/51 प्रभाग/2024-25
रेंज केस सं०-11/मथुरा/52/प्रभाग/2024-25
भारतीय वन अधिनियम 1927 के अन्तर्गत धारा-29,33,41,42 व 51
एवं भारतीय वन्यजीव संरक्षण अधिनियम-1972 की धारा-9,39 व 51
तथा मा०उच्चतम न्यायालय की रिट पिटीशन सं०-13381/1984
की आई०ए०सं०-527 में पारित आदेश दिनांक 08.05.2015 का
उल्लंघन

नोटिस

वादी क्षेत्रीय वन अधिकारी, मथुरा की रिपोर्ट के अनुसार वृन्दावन-छटीकरा मार्ग स्थित डालमिया वाग परिसर एवं उसके समीप संरक्षित वनभूमि में दिनांक 18.09.2024 की रात्रि को हुये अवैध वृक्ष पातन एवं वन्यजीवों के प्राकृतिक वासों को उजाड़ने के अपराध में थाना जैत में दर्ज एफ०आई०आर० सं०-0413/2024 दिनांक 19.09.2024 (सह दर्ज विभागीय अपराध सं०-11 मथुरा/51 प्रभाग/2024-25 व 12 मथुरा/52 प्रभाग/2024-25) के क्रम में थाना जैत द्वारा वरामद 03 जे०सी०बी० मीशन व 01 महेन्द्रा थार जीप को भारतीय वन अधिनियम-1927 की धारा-52ए की कार्यवाही अन्तर्गत अधिहरण करने हेतु किये गये आग्रह पर थाना जैत के द्वारा दिनांक 16.11.2024 को क्षेत्रीय वन अधिकारी मथुरा के कब्जे में दिया गया है। उक्त वाहन क्षेत्रीय वन अधिकारी मथुरा के कार्यालय की अभिरक्षा में हैं।

वन अपराध में संलिप्त उक्त वाहनों के सम्बन्ध में न्यायालय प्राधिकृत अधिकारी, सामाजिक वानिकी प्रभाग मथुरा के पत्र सं०-2140/35-3 दिनांक 18.11.2024 के द्वारा सहायक सम्भागीय अधिकारी परिवहन (प्रशासन) मथुरा से प्रश्नगत वाहनों के स्वामित्व अभिलेख उपलब्ध कराये जाने की वाँछना के क्रम में कार्यालय सहायक सम्भागीय अधिकारी परिवहन (प्रशासन) मथुरा की पत्र सं०-4181/टी०आर०/आख्या/2024 दिनांक 18.11.2024 से उक्त प्रश्नगत वाहनों के स्वामित्व अभिलेख उपलब्ध कराये गये हैं।

क्षेत्रीय वन अधिकारी मथुरा की प्राप्त रिपोर्ट के क्रम में उक्त प्रश्नगत वाहनों के विरुद्ध भारतीय वन अधिनियम 1927 की धारा-52ए के अन्तर्गत राज्य के पक्ष में अधिहरित करने वावत कार्यवाही अपेक्षित है।

अतः एतद्वारा आपको सूचित किया जाता है कि दिनांक 09.12.2024 को समय 11:00 पूर्वाह्न स्वर्ग मार्ग मथुरा स्थित कार्यालय सामाजिक वानिकी वन प्रभाग मथुरा में प्राधिकृत अधिकारी के समक्ष उपस्थित होकर स्वयं या अपने अधिवक्ता के माध्यम से अपना पक्ष प्रस्तुत करें कि उक्त वाहनों को वन अपराध में लिप्त पाये जाने के कारण भारतीय वन अधिनियम 1927 यथा संशोधित 2000 की धारा-52ए की कार्यवाही के अन्तर्गत प्रदत्त अधिकारों को प्रयोग करके प्रश्नगत वाहनों को अधिहरित कर क्यों न राजकीय सम्पत्ति घोषित कर दिया जाये।

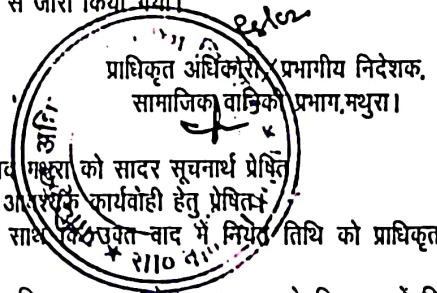
नोटिस आज दिनांक 18.11.2024 को मेरे हस्ताक्षर व मोहर से जारी किया गया।

पत्रांक 2157 / 35-3 दिनांकित।

प्रतिलिपि-श्रीमान अपर मुख्य न्यायिक मजिस्ट्रेट प्रथम जनपद मथुरा को सादर सूचनार्थ प्रेषित
प्रतिलिपि-उप प्रभागीय वनाधिकारी, मथुरा को सूचनार्थ एवं आदेशों के कार्यवाही हेतु प्रेषित
प्रतिलिपि-क्षेत्रीय वन अधिकारी मथुरा को इस आदेश के साथ उक्त वाद में नियत तिथि को प्राधिकृत अधिकारी के न्यायालय में उपस्थित होना निश्चित करें।

प्रतिलिपि-श्री सतीश चन्द्र वाष्पाय, अधिवक्ता वन विभाग मथुरा को इस आशय से कि वाद में नियत तिथि को उपस्थित होकर आवश्यक विधिक पक्ष रखना निश्चित करें।

प्रतिलिपि-श्री धीरेन्द्र पुत्र श्री बांकेलाल नि०-बाद, रिफाइनरी अड्डा, मथुरा-281006, मो०नं०-9917311609 को सूचनार्थ कि उक्त नियत तिथि को उपस्थित होकर सगर्त अगिलेखों एवं साक्ष्यों सहित अपना पक्ष रखना सुनिश्चित करें।



भारतीय वन अधिनियम (यथा संशोधित) 2000 की धारा-52(1) के अन्तर्गत सूचना
कार्यालय प्रभागीय निदेशक/प्राधिकृत अधिकारी, सामाजिक वानिकी वन प्रभाग, मथुरा।
पत्रांक 2160 / 35-3 मथुरा, दिनांक 19/11/2024.

जब्त वाद सं०-01/मथुरा/2024-25(मथुरा रेंज)
सामाजिक वानिकी प्रभाग, मथुरा
बनाम

मै० कन्हैया अर्थ मूवर्स व 3 अन्य
(वन अपराध में वरामद सामिग्री-03 जे०सी०बी० भीशन व 01 थार जीप)

अपराध सं०-0413/2024 थाना जैत दिनांक 19.09.2024
रेंज केस सं०-11/मथुरा/51 प्रभाग/2024-25
रेंज केस सं०-11/मथुरा/52/प्रभाग/2024-25
भातीय वन अधिनियम 1927 के अन्तर्गत धारा-29,33,41,42 व 51
एवं भारतीय वन्यजीव संरक्षण अधिनियम-1972 की धारा-9,39 व 51
तथा मा०उच्चतम न्यायालय की रिट पिटीशन सं०-13381/1984
की आई०ए०सं०-527 में पारित आदेश दिनांक 08.05.2015 का
उल्लंघन

नोटिस

वादी क्षेत्रीय वन अधिकारी, मथुरा की रिपोर्ट के अनुसार वृन्दावन-छटीकरा मार्ग स्थित डालमिया वाग परिसर एवं उसके समीप संरक्षित वनभूमि में दिनांक 18.09.2024 की रात्रि को हुये अवैध वृक्ष पातन एवं वन्यजीवों के प्राकृतिक वासों को उजाड़ने के अपराध में थाना जैत में दर्ज एफ०आई०आर० सं०-0413/2024 दिनांक 19.09.2024 (सह दर्ज विभागीय अपराध सं०-11 मथुरा/51 प्रभाग/2024-25 व 12 मथुरा/52 प्रभाग/2024-25) के क्रम में थाना जैत द्वारा वरामद 03 जे०सी०बी० मशीन व 01 महेन्द्रा थार जीप को भारतीय वन अधिनियम-1927 की धारा-52ए की कार्यवाही अन्तर्गत अधिहरण करने हेतु किये गये आग्रह पर थाना जैत के द्वारा दिनांक 16.11.2024 को क्षेत्रीय वन अधिकारी मथुरा के कब्जे में दिया गया है। उक्त वाहन क्षेत्रीय वन अधिकारी मथुरा के कार्यालय की अभिरक्षा में हैं।

वन अपराध में संलिप्त उक्त वाहनों के सम्बन्ध में न्यायालय प्राधिकृत अधिकारी, सामाजिक वानिकी प्रभाग मथुरा के पत्र सं०-2140/35-3 दिनांक 18.11.2024 के द्वारा सहायक सम्भागीय अधिकारी परिवहन (प्रशासन) मथुरा से प्रश्नगत वाहनों के स्वामित्व अभिलेख उपलब्ध कराये जाने की वॉछना के क्रम में कार्यालय सहायक सम्भागीय अधिकारी परिवहन (प्रशासन) मथुरा की पत्र सं०-4181/टी०आर०/आख्या/2024 दिनांक 18.11.2024 से उक्त प्रश्नगत वाहनों के स्वामित्व अभिलेख उपलब्ध कराये गये हैं।

क्षेत्रीय वन अधिकारी मथुरा की प्राप्त रिपोर्ट के क्रम में उक्त प्रश्नगत वाहनों के विरुद्ध भारतीय वन अधिनियम 1927 की धारा-52ए के अन्तर्गत राज्य के पक्ष में अधिहरित करने वावत कार्यवाही अपेक्षित है।

अतः एतद्वारा आपको सूचित किया जाता है कि दिनांक 09.12.2024 को समय 11:00 पूर्वान्ह स्वर्ग मार्ग मथुरा स्थित कार्यालय सामाजिक वानिकी वन प्रभाग मथुरा में प्राधिकृत अधिकारी के समक्ष उपस्थित होकर स्वयं या अपने अधिवक्ता के माध्यम से अपना पक्ष प्रस्तुत करें कि उक्त वाहनों को वन अपराध में लिप्त पाये जाने के कारण भारतीय वन अधिनियम 1927 यथा संशोधित 2000 की धारा-52ए की कार्यवाही के अन्तर्गत प्रदत्त अधिकारों को प्रयोग करके प्रश्नगत वाहनों को अधिहरित कर क्यों न राजकीय सम्पत्ति घोषित कर दिया जाये।

नोटिस आज दिनांक 18.11.2024 को मेरे हस्ताक्षर व मोहर से जारी किया गया।

पत्रांक 2160 / 35-3 दिनांकित।

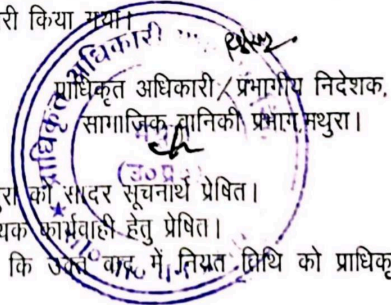
प्रतिलिपि-श्रीमान अपर मुख्य न्यायिक मजिस्ट्रेट प्रथम जनपद मथुरा को सूचनाार्थ प्रेषित।

प्रतिलिपि-उप प्रभागीय वनाधिकारी, मथुरा को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि-क्षेत्रीय वन अधिकारी मथुरा को इस आदेश के साथ कि उक्त वाद में, तिथित प्रिथि को प्राधिकृत अधिकारी के न्यायालय में उपस्थित होना निश्चित करें।

प्रतिलिपि-श्री सतीश चन्द्र वाष्ण्य, अधिकृत अधिवक्ता वन विभाग मथुरा को इस आशय से कि वाद में नियत तिथि को उपस्थित होकर आवश्यक विधिक पक्ष रखना निश्चित करें।

प्रतिलिपि-मै० कन्हैया अर्थ मूवर्स नि०-जयसिंहपुरा, मथुरा-281001, मो०नं०-9837048400 को सूचनाार्थ कि उक्त नियत तिथि को उपस्थित होकर समस्त अभिलेखों एवं साक्ष्यों सहित अपना पक्ष रखना सुनिश्चित करें।



भारतीय वन अधिनियम (यथा संशोधित) 2000 की धारा-52(1) के अन्तर्गत सूचना
कार्यालय प्रभागीय निदेशक/प्राधिकृत अधिकारी, सामाजिक वानिकी वन प्रभाग, मथुरा।
पत्रांक 2161 / 35-3 मथुरा, दिनांक 19/11/2024.

जब्त वाद सं०-01/मथुरा/2024-25(मथुरा रेंज)

सामाजिक वानिकी प्रभाग, मथुरा

बनाग

मै० कन्हैया अर्थ मूवर्स व 3 अन्य

(वन अपराध में वरामद सामिग्री-03 जे०सी०बी० गीशन व 01 थार जीप)

अपराध सं०-0413/2024 थाना जैत दिनांक 19.09.2024

रेंज केस सं०-11/मथुरा/51 प्रभाग/2024-25

रेंज केस सं०-11/मथुरा/52/प्रभाग/2024-25

भारतीय वन अधिनियम 1927 के अन्तर्गत धारा-29,33,41,42 व 51

एवं भारतीय वन्यजीव संरक्षण अधिनियम-1972 की धारा-9,39 व 51

तथा मा०उच्चतम न्यायालय की रिट पिटीशन सं०-13381/1984

की आई०ए०सं०-527 में पारित आदेश दिनांक 08.05.2015 का
उल्लंघन

नोटिस

वादी क्षेत्रीय वन अधिकारी, मथुरा की रिपोर्ट के अनुसार वृन्दावन-छटीकरा मार्ग स्थित डालमिया वाग परिसर एवं उसके समीप संरक्षित वनभूमि में दिनांक 18.09.2024 की रात्रि को हुये अवैध वृक्ष पातन एवं वन्यजीवों के प्राकृतिक वासों को उजाड़ने के अपराध में थाना जैत में दर्ज एफ०आई०आर० सं०-0413/2024 दिनांक 19.09.2024 (सह दर्ज विभागीय अपराध सं०-11 मथुरा/51 प्रभाग/2024-25 व 12 मथुरा/52 प्रभाग/2024-25) के क्रम में थाना जैत द्वारा वरामद 03 जे०सी०बी० मशीन व 01 महेन्द्रा थार जीप को भारतीय वन अधिनियम-1927 की धारा-52ए की कार्यवाही अन्तर्गत अधिहरण करने हेतु किये गये आग्रह पर थाना जैत के द्वारा दिनांक 16.11.2024 को क्षेत्रीय वन अधिकारी मथुरा के कब्जे में दिया गया है। उक्त वाहन क्षेत्रीय वन अधिकारी मथुरा के कार्यालय की अभिरक्षा में हैं।

वन अपराध में संलिप्त उक्त वाहनों के सम्बन्ध में न्यायालय प्राधिकृत अधिकारी, सामाजिक वानिकी प्रभाग मथुरा के पत्र सं०-2140/35-3 दिनांक 18.11.2024 के द्वारा सहायक समागीय अधिकारी परिवहन (प्रशासन) मथुरा से प्रश्नगत वाहनों के स्वामित्व अभिलेख उपलब्ध कराये जाने की वॉछना के क्रम में कार्यालय सहायक समागीय अधिकारी परिवहन (प्रशासन) मथुरा की पत्र सं०-4181/टी०आर०/आख्या/2024 दिनांक 18.11.2024 से उक्त प्रश्नगत वाहनों के स्वामित्व अभिलेख उपलब्ध कराये गये हैं।

क्षेत्रीय वन अधिकारी मथुरा की प्राप्त रिपोर्ट के क्रम में उक्त प्रश्नगत वाहनों के विरुद्ध भारतीय वन अधिनियम 1927 की धारा-52ए के अन्तर्गत राज्य के पक्ष में अधिहरित करने वावत कार्यवाही अपेक्षित है।

अतः एतद्वारा आपको सूचित किया जाता है कि दिनांक 09.12.2024 को समय 11:00 पूर्वाह्न स्वर्ग मार्ग मथुरा स्थित कार्यालय सामाजिक वानिकी वन प्रभाग मथुरा में प्राधिकृत अधिकारी के समक्ष उपस्थित होकर स्वयं या अपने अधिवक्ता के माध्यम से अपना पक्ष प्रस्तुत करें कि उक्त वाहनों को वन अपराध में लिप्त पाये जाने के कारण भारतीय वन अधिनियम 1927 यथा संशोधित 2000 की धारा-52ए की कार्यवाही के अन्तर्गत प्रदत्त अधिकारों को प्रयोग करके प्रश्नगत वाहनों को अधिहरित कर क्यों न राजकीय सम्पत्ति घोषित कर दिया जाये।

नोटिस आज दिनांक 18.11.2024 को मेरे हस्ताक्षर व मोहर से जारी किया गया।

पत्रांक 2161 / 35-3 दिनांकित।

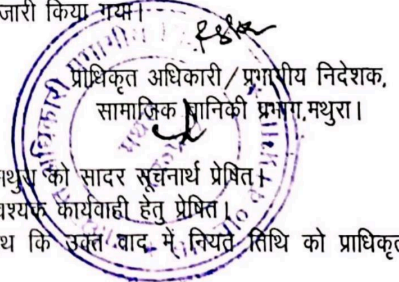
प्रतिलिपि-श्रीमान अपर मुख्य न्यायिक मजिस्ट्रेट प्रथम जनपद मथुरा को सादर सूचनार्थ प्रेषित।

प्रतिलिपि-उप प्रभागीय वनाधिकारी, मथुरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि-क्षेत्रीय वन अधिकारी मथुरा को इस आदेश के साथ कि उक्त वाद में नियत तिथि को प्राधिकृत अधिकारी के न्यायालय में उपस्थित होना निश्चित करें।

प्रतिलिपि-श्री सतीश चन्द्र वाष्णय, अधिकृत अधिवक्ता वन विभाग मथुरा को इस आशय से कि वाद में नियत तिथि को उपस्थित होकर आवश्यक विधिक पक्ष रखना निश्चित करें।

प्रतिलिपि-श्री ओमी पुत्र श्री वीरी सिंह नि०-श्रीजी कुन्ज कालोनी, देवीपुरा पो०-कृष्णानगर, मथुरा वॉगर, मथुरा-281004, मो०नं०-8476877771 को सूचनार्थ कि उक्त नियत तिथि को उपस्थित होकर समस्त अभिलेखों एवं साक्ष्यों सहित अपना पक्ष रखना सुनिश्चित करें।



1153

(पंजीकृत डाक द्वारा)

भारतीय वन अधिनियम (यथा संशोधित) 2000 की धारा-52(1) के अन्तर्गत सूचना
कार्यालय प्रभागीय निदेशक/प्राधिकृत अधिकारी, सामाजिक वानिकी वन प्रभाग, मथुरा।
पत्रांक २१५५ / ३९-३ मथुरा, दिनांक ७/११/२०२४.

जब्त वी वाद सं०-०१/मथुरा/२०२४-२५(मथुरा रेंज)

सामाजिक वानिकी प्रभाग, मथुरा

बनाम

गै० कन्हैया अर्थ मूवर्स व ३ अन्य

(वन अपराध में वरामद साागिग्री-०३ जे०सी०बी० मीशन व ०१ थार जीप)

अपराध सं०-०४१३/२०२४ थाना जैत दिनांक १९.०९.२०२४

रेंज केस सं०-११/मथुरा/५१ प्रभाग/२०२४-२५

रेंज केस सं०-११/मथुरा/५२/प्रभाग/२०२४-२५

भारतीय वन अधिनियम १९२७ के अन्तर्गत धारा-२९,३३,४१,४२ व ५१

एवं भारतीय वन्यजीव संरक्षण अधिनियम-१९७२ की धारा-९,३९ व ५१

तथा मा०उच्चतम न्यायालय की रिट पिटीशन सं०-१३३८१/१९८४

की आई०ए०सं०-५२७ में पारित आदेश दिनांक ०८.०५.२०१५ का

उल्लंघन

नोटिस

वादी क्षेत्रीय वन अधिकारी, मथुरा की रिपोर्ट के अनुसार वृन्दावन-छटीकरा मार्ग स्थित डालमिया वाग परिसर एवं उसके समीप संरक्षित वनभूमि में दिनांक १८.०९.२०२४ की रात्रि को हुये अवैध वृक्ष पातन एवं वन्यजीवों के प्राकृतिक वासों को उजाड़ने के अपराध में थाना जैत में दर्ज एफ०आई०आर० सं०-०४१३/२०२४ दिनांक १९.०९.२०२४ (सह दर्ज विभागीय अपराध सं०-११ मथुरा/५१ प्रभाग/२०२४-२५ व १२ मथुरा/५२ प्रभाग/२०२४-२५) के क्रम में थाना जैत द्वारा वरामद ०३ जे०सी०बी० मशीन व ०१ महेन्द्रा थार जीप को भारतीय वन अधिनियम-१९२७ की धारा-५२ए की कार्यवाही अन्तर्गत अधिहरण करने हेतु किये गये आग्रह पर थाना जैत के द्वारा दिनांक १६.११.२०२४ को क्षेत्रीय वन अधिकारी मथुरा के कब्जे में दिया गया है। उक्त वाहन क्षेत्रीय वन अधिकारी मथुरा के कार्यालय की अभिरक्षा में हैं।

वन अपराध में संलिप्त उक्त वाहनों के सम्बन्ध में न्यायालय प्राधिकृत अधिकारी, सामाजिक वानिकी प्रभाग मथुरा के पत्र सं०-२१४०/३५-३ दिनांक १८.११.२०२४ के द्वारा सहायक सभागीय अधिकारी परिवहन (प्रशासन) मथुरा से प्रश्नगत वाहनों के स्वामित्व अभिलेख उपलब्ध कराये जाने की वॉछना के क्रम में कार्यालय सहायक सभागीय अधिकारी परिवहन (प्रशासन) मथुरा की पत्र सं०-४१८१/टी०आर०/आख्या/२०२४ दिनांक १८.११.२०२४ से उक्त प्रश्नगत वाहनों के स्वामित्व अभिलेख उपलब्ध कराये गये हैं।

क्षेत्रीय वन अधिकारी मथुरा की प्राप्त रिपोर्ट के क्रम में उक्त प्रश्नगत वाहनों के विरुद्ध भारतीय वन अधिनियम १९२७ की धारा-५२ए के अन्तर्गत राज्य के पक्ष में अधिहरित करने वावत कार्यवाही अपेक्षित है।

अतः एतद्वारा आपको सूचित किया जाता है कि दिनांक ०९.१२.२०२४ को समय ११:०० पूर्वाह्न स्वर्ग मार्ग मथुरा स्थित कार्यालय सामाजिक वानिकी वन प्रभाग मथुरा में प्राधिकृत अधिकारी के समक्ष उपस्थित होकर स्वयं या अपने अधिवक्ता के माध्यम से अपना पक्ष प्रस्तुत करें कि उक्त वाहनों को वन अपराध में लिप्त पाये जाने के कारण भारतीय वन अधिनियम १९२७ यथा संशोधित २००० की धारा-५२ए की कार्यवाही के अन्तर्गत प्रदत्त अधिकारों को प्रयोग करके प्रश्नगत वाहनों को अधिहरित कर वयों न राजकीय सम्पत्ति घोषित कर दिया जाये।

नोटिस आज दिनांक १८.११.२०२४ को मेरे हस्ताक्षर व मोहर से जारी किया गया।

पत्रांक २१५५ / ३९-३ दिनांकित।

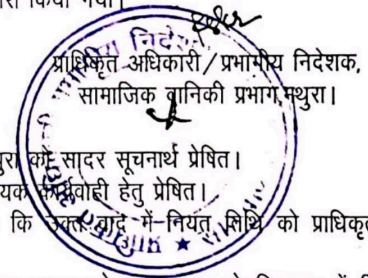
प्रतिलिपि-श्रीमान अपर मुख्य न्यायिक मजिस्ट्रेट प्रथम जनपद मथुरा को सादर सूचनार्थ प्रेषित।

प्रतिलिपि-उप प्रभागीय वनाधिकारी, मथुरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि-क्षेत्रीय वन अधिकारी मथुरा को इस आदेश के साथ कि उक्त वाद में नियत तिथि को प्राधिकृत अधिकारी के न्यायालय में उपस्थित होना निश्चित करें।

प्रतिलिपि-श्री सतीश चन्द्र वाष्ण्य, अधिकृत अधिवक्ता वन विभाग मथुरा को इस आशय से कि वाद में नियत तिथि को उपस्थित होकर आवश्यक विधिक पक्ष रखना निश्चित करें।

प्रतिलिपि-श्री सोहन सिंह पुत्र श्री कन्हैया लाल नि०-२० बरारी, मथुरा-२८१००५, मो०नं०-९९१७९३००८९ को सूचनार्थ कि उक्त नियत तिथि को उपस्थित होकर समस्त अभिलेखों एवं साक्ष्यों सहित अपना पक्ष रखना सुनिश्चित करें।



कार्यालय प्रभागीय निदेशक सामाजिक वानिकी वन प्रभाग, मथुरा ।
पत्रांक 121 / 14-1 मथुरा, दिनांक 23/09/2024


सेवा में,

उपाध्यक्ष,
मथुरा-वृन्दावन विकास प्राधिकरण,
मथुरा ।

विषय :- मानचित्र स्वीकृत न करने के सम्बन्ध में।
महोदय,

सादर अवगत कराना है कि दिनांक 19.09.2024 को मथुरा-वृन्दावन-छटीकरा मार्ग पर वैष्णो देवी मन्दिर के सामने डालमिया ट्रस्ट तथा राजकीय संरक्षित वनभूमि में से विभिन्न खसराओं में नीम, पाकड़, जामुन, पीपल, सिरस, कंजी, यूकेलिप्टस, देशी बबूल प्रजातियों के वृक्षों का कटान माननीय सर्वोच्च न्यायालय में विचाराधीन रिट पिटीशन (सि0) संख्या-13381/1984 में पारित निर्णय दिनांक 08.05.2015, 11.12.2019 एवं दिनांक 08.12.2021 का उल्लंघन करते हुए किया गया है। उक्त घटित कृत्य की गहन जाँच के लिए जाँच उप प्रभागीय वनाधिकारी, सादाबाद की अध्यक्षता में एक विभागीय टीम का गठन भी किया गया है। दोषी व्यक्तियों के विरुद्ध भारतीय वन अधिनियम, 1927, उ0प्र0 वृक्ष संरक्षण अधिनियम, 1976 तथा वन्यजीव संरक्षण अधिनियम, 1972 की विभिन्न धाराओं में विभागीय केस पंजीकृत किया गया है तथा थाना जैत में एफ0आई0आर0 भी दर्ज करायी गयी है। चूँकि प्रथम दृष्टया उक्त आपराधिक कृत्य भूमाफियाओं/बिल्डरों द्वारा उक्त भूमि से वृक्षों का पातन कर व्यासायिक निर्माण/कॉलौनी बनाकर लाभ के उद्देश्य से किया हुआ प्रतीत होता है। अतः अनुरोध है कि उक्त क्षेत्र को हरित क्षेत्र ही रहने देने हेतु हरित क्षेत्र घोषित करते हुए नियमानुसार भूनिर्माण मानचित्र स्वीकृत न करने तथा नियमानुसार परिसर सील करने अथवा अन्य कठोरतम कार्यवाही करने का कष्ट करें ताकि भूमाफियाओं के कुत्सित मंसूबे सफल न होने पाएँ।


भवदीय,


प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
मथुरा ।

पत्रांक 121 / 14-1 दिनांकित ।

प्रतिलिपि - निम्नलिखित को सादर सूचनार्थ प्रेषित :-

- 1- आयुक्त महोदय/ अध्यक्ष, टी0टी0जेड0 प्राधिकरण, आगरा मण्डल, आगरा ।
- 2- जिलाधिकारी महोदय, मथुरा ।
- 3- वरिष्ठ पुलिस अधीक्षक, मथुरा ।
- 4- नगर आयुक्त, मथुरा-वृन्दावन नगर निगम, मथुरा को सूचनार्थ एवं उक्तानुसार यथा आवश्यक कार्यवाही हेतु प्रेषित।


प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
मथुरा ।

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट

(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): मथुरा P.S. (थाना): जैत Year (वर्ष): 2024
FIR No. (प्र.सू.रि. सं.): 0428 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 30/09/2024 21:30 घंटे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
2	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	3
3	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	5

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): बुधवार Date from (दिनांक से): 18/09/2024 Date To (दिनांक तक): 18/09/2024

Time Period (समय अवधि): पहर 8 Time From (समय से): 23:45 बजे Time To (समय तक): 23:45 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 30/09/2024 Time (समय): 21:19 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 048 Date and Time (दिनांक और समय): 30/09/2024 21:19 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): पूर्व, 2 कि. मी. Beat No. (बीट सं.):
- (b) Address (पता): डालमिया फार्म हाउस छटीकरा ,
- (c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): श्री हेमेन्द्र गौतम
- (b) Father's/Husband's Name (पिता/पति का नाम):
- (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1984 (d) Nationality (राष्ट्रीयता): भारत
- (e) UID No. (यूआईडी सं.):
- (f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

- (h) Occupation (व्यवसाय):
- (i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	सह प्रभारी मार्ग प्रकाश नगर , निगम मथुरा , जैत, मथुरा, उत्तर प्रदेश, भारत
2	स्थायी पता	सह प्रभारी मार्ग प्रकाश नगर , निगम मथुरा , जैत, मथुरा, उत्तर प्रदेश, भारत

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-63965XXXXX

7. Details of known / suspected / unknown accused with full particulars (ज्ञात /
संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता /
सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि
कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर टाइपशुदा हिन्दीवादी // कार्यालय - महाप्रबन्धक (जल)
जलकल विभाग, नगर निगम मथुरा-वृन्दावन, मथुरा वाटर वर्क्स कम्पाउण्ड, भूतेश्वर,
मथुरा - 281001 Email: mathurajalkal@gmail.com / पत्रांक
958/GEN/GM/MTR/2024-25 दिनांक 30.09.2024 सेवा में, थाना प्रभारी थाना-जैत,
मथुरा महोदय, सादर अवगत कराना है कि दिनांक 18.09.2024 की रात्री 11:45 बजे
लगभग अज्ञात लोगों द्वारा डालमीयों फार्म हाऊस में पेड़ काटने के दौरान हमार दो
पोल सहित लाईटें तोड़ दी है तथा 02 नग लाईटें 70 वाट की चोरी हो गई है। अतः
आपसे आग्रह है कि कृपया उक्त प्रकरण की जाँच कराकर आवश्यक कार्यवाही कराये
जाने की कृपा करें। संलग्नक: विभागीय आख्या। एसडी अपठित ।
30/09/2024(हैमेन्द्र गौतम) सहायक अभियन्ता (जल) सह प्रभारी मार्ग प्रकाश नगर
निगम मथुरा-वृन्दावन 63965XXXXX ।.नोट मै हे0का0 1560 आदेश कुमार प्रमाणित
करता हूँ कि तहरीर की नकल शब्द व शब्द अंकित की गयी है ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का Rank (पद): उपनिरीक्षक/
नाम): NARESH KUMAR BHATI अवर निरीक्षक

No. (सं.): 972292856 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

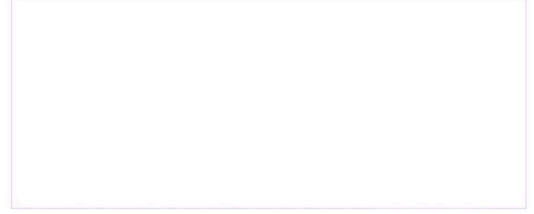
(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)



Signature of Officer in charge,
Police Station (थाना प्रभारी के
हस्ताक्षर)

14. Signature / Thumb impression
of the complainant / informant
(शिकायतकर्ता / सूचनाकर्ता के
हस्ताक्षर /अंगूठे का निशान)

Name (नाम): PS JAIT

Rank (पद): I (Inspector)

No. (सं.): 9454403955

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट

(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): मथुरा P.S. (थाना): जैत Year (वर्ष): 2024
 FIR No. (प्र.सू.रि. सं.): 0415 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 20/09/2024 14:14 घंटे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	विधुत अधिनियम, 2003	136

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): बुधवार Date from (दिनांक से): 18/09/2024 Date To (दिनांक तक): 18/09/2024

Time Period (समय अवधि): पहर 8 Time From (समय से): 23:50 बजे Time To (समय तक): 23:50 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 20/09/2024 Time (समय): 14:14 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 032 Date and Time (दिनांक और समय): 20/09/2024 14:14 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): पूर्व, 2 कि. मी. Beat No. (बीट सं.):

(b) Address (पता): डालमिया फार्म हाउस छटीकरा ,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): शैलेन्द्र कुमार सिंह

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1989 (d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	अवर अभियन्ता 33/11 के0वी , विद्युत उपकेन्द्र छटीकरा , जैत, मथुरा, उत्तर प्रदेश, भारत
2	स्थायी पता	अवर अभियन्ता 33/11 के0वी , विद्युत उपकेन्द्र छटीकरा , जैत, मथुरा, उत्तर प्रदेश, भारत

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-70603XXXXX

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी सेवा में, थाना अध्यक्ष महोदय थाना जैत. मथुरा महोदय, सादर अवगत कराना है कि दिनांक 18.09.2024 की रात्रि समय 11:45 बाजे 33/11 कंवी विद्युत उपकेन्द्र छटीकरा से पोषित 11 केवी छटीकरा पोषक पर ट्रिपिंग आई जिस पर उपकेन्द्र पर तैनात उपकेन्द्र परिचालक श्री कोमल वर्मा द्वारा समय 1150 बजे उक्त पोषक की ट्राई ली परन्तु लाईन होल्ड नहीं हुई पुन 00.00 बजे ट्राई ली हैवी फल्ट आया जिस पर उपकेन्द्र परिचालक द्वारा उक्त पोषक को ब्रेकडाउन में खोल दिया तथा जिसकी सूचना श्री कोमल सिंह संविदाकर्मी को दे दी गई दिनांक 19.09.2024 की सुबह कोमल सिंह गोविन्द व प्रकाश संविदाकर्मी द्वारा लाईन की पेट्रोलिंग की गई समय 06.30 बजे गोविन्द प्रकाश द्वारा कोटा, छरीरा साईड खोलकर ट्राई ली लाईन होल्ड नही हुई तब उक्त साईड को जोडकर 07.45 बजे प्रकाश व गोविन्द द्वारा गोपालगढ साईड खोलकर छटीकरा फीडर चालू कराया आगे की पेट्रोलिंग के दौरान ज्ञात हुआ की वैष्णोदेवी मन्दिर के सामने की तरफ डालमिया फार्म हाउस में तमाम पेड़ कटे पड़े है जिनमें से कुछ पेड़ उक्त पोषक की लाईन पर गिरे पड़े है तथा तार टूटे पड़े है। जिसकी सूचना कोमल सिंह संविदाकर्मी द्वारा मुझे दी गई मौके पर जाकर जानकारी करने पर ज्ञात हुआ उक्त फार्म हाउस किसी शंकरसेठ पुत्र नामालूम द्वारा खरीदा गया है तथा उनके द्वारा ही जेसीबी इत्यादि द्वारा ये पेड़ काटे गये है तत्पश्चात् लाईन को दुरुस्त कराकर समय 18:10 बजे लाईन चालू कराई। उपरोक्त के उक्त कृत्य से विभागीय हानि के साथ-साथ आम जनता को तमाम दिक्कतों का सामना करना पड़ा तथा अंधेरे में रहना पड़ा अत आपसे आग्रह है कि शंकरसेठ पुत्र नामालूम व अन्य सम्मिलित व्यक्तियों के विरुद्ध सुसंगत धारा में अभियोग पंजीकृत कर अग्रिम कार्यवाही करने की कृपा करें। एसडी शैलेन्द्र 20/09/2024 शैलेन्द्र कुमार सिंह अवर अभियन्ता 33/11 केवी विद्युत उपकेन्द्र छटीकरा मथुरा मो 70603XXXXX नोट मै हे0का0 1560 आदेश कुमार प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द अंकित की गयी है ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1)

Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): NARESH KUMAR BHATI Rank (पद): उपनिरीक्षक/अवर निरीक्षक

No. (सं.): 972292856 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

- (4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge,
Police Station (थाना प्रभारी के
हस्ताक्षर)

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर /अंगूठे का निशान)

Name (नाम): PS JAIT

Rank (पद): I (Inspector)

No. (सं.): 9454403955

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट

(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): मथुरा P.S. (थाना): जैत Year (वर्ष): 2024
 FIR No. (प्र.सू.रि. सं.): 0417 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 20/09/2024 22:09 घंटे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	3
2	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	5

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): गुरुवार Date from (दिनांक से): 19/09/2024 Date To (दिनांक तक): 19/09/2024
 Time Period (समय अवधि): पहर 4 Time From (समय से): 10:30 बजे Time To (समय तक): 10:30 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 20/09/2024 Time (समय): 21:57 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 060 Date and Time (दिनांक और समय): 20/09/2024 21:57 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1.

(a) Direction and distance from P.S. (थाना से दूरी और दिशा): दक्षिण - पूर्व, 03 कि. मी. Beat No. (बीट सं.):

(b) Address (पता): छटीकरा से रुकमणी बिहार जाने,वाले मार्ग बायी ओर थाना जैत

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): विमल कोहली

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1994 (d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	अवर अभियंता मथुरा वृन्दावन , विकास प्राधिकरण उत्तर प्रदेश, भारत

2	स्थायी पता	अवर अभियंता मथुरा वृन्दावन , विकास प्राधिकरण उत्तर प्रदेश, भारत
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(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-99270XXXXX

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी सेवा में श्रीमान थानाध्यक्ष महोदय जैत मथुरा बिषय छटीकरा से वृन्दावन जाने वाले मार्ग पर बायीं ओर उप्र बृज तीर्थ विकास परिषद् मथुरा द्वारा वृक्षों को सुरक्षित रखने हेतु स्थापित लोहे कि ग्रिल को क्षति ग्रस्त करने के सम्बन्ध में। महोदय, उपरोक्त विषयक के सम्बन्ध में अवगत करना है कि दिनांक 19-09 2024 को प्रातः 10:30 बजे स्थल निरिक्षण के समय देखा गया कि छटीकरा से रुकमणि विहार जाने वाले मार्ग पर बायीं ओर उप्र वृज तीर्थ विकास परिषद् के द्वारा कार्यदायी संस्था मथुरा वृन्दावन विकास प्राधिकरण मथुरा से ग्रीन बेल्ट कि सुरक्षा हेतु स्थापित लोहे कि ग्रिल को 14 स्थानों पर लगभग 100 मी लम्बाई में ग्रीन बेल्ट के पेड़ काटने के कारण क्षतिग्रस्त कर दी गयी है इस सम्बन्ध में हिंदुस्तान समाचार पत्र में प्रकाशित सूचना में वन विभाग द्वारा फार्म हउस के मालिक डालमिया एंड संस, कोलकाता निवासी नारायण प्रसाद डालमिया, श्रीचंद कुमार धानुका, अरुणा धानुका, मगांक धानुका, वृन्दावन निवासी गुरुकृपा तपोवन कालोनी के मालिक आदि के खिलाफ रिपोर्ट दर्ज करायी गयी है कृपया उक्त प्रकरण में मथुरा वृन्दावन विकास प्राधिकरण द्वारा लगायी गयी सरकारी सम्पति के अंतर्गत पेड़ों को काटते हुए ग्रिल को उक्त वर्णित व्यक्तियों द्वारा क्षतिग्रस्त किया गया है। कृपया लोक सम्पति नुकसान अधिनियम एवं अन्य अधिनियमों के अंतर्गत सरकारी सम्पति को क्षतिग्रस्त एवं नष्ट करने के सम्बन्ध में प्रथम सूचना रिपोर्ट दर्ज करने का कष्ट करे भवदीयsd अग्रेजी अपठित विमल कोहली अवर अभियंता मथुरा वृन्दावन विकास प्राधिकरण 99270XXXXX दिनांक: 20/09/2024संलग्नक: 1. स्थल के फोटोग्राफ 2. दिनांक 19/09/2024 को हिंदुस्तान समाचार पत्र में प्रकाशित समाचार कि छायाप्रति नोट मै का0 1187 वकील अहमद प्रमाणित करता हूं कि नकल तहरीर शब्द व शब्द कम्प्यूटर पर अंकित की गयी है

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)
- (2)

Directed (Name of I.O.) (जांच अधिकारी का नाम): NARESH KUMAR BHATI Rank (पद): उपनिरीक्षक/अवर निरीक्षक

No. (सं.): 972292856 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge,
Police Station (थाना प्रभारी के
हस्ताक्षर)

14. Signature / Thumb impression
of the complainant / informant
(शिकायतकर्ता / सूचनाकर्ता के
हस्ताक्षर / अंगूठे का निशान)

Name (नाम): PS JAIT

Rank (पद): I (Inspector)

No. (सं.): 9454403955

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IN RE: TAJ TRAPEZIUM ZONE (1) IA NOS. 237739 AND 237765/2024 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR) (2) IA D.NOS. 262456 AND 262458/2024 (APPLNS. FOR INTERVENTION AND O.T. EXEMPTION ON B/O DR. SHARAD GUPTA) (3) IA NOS. 259776 AND 270196/2024 (APPLNS. FOR DIRECTIONS AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE) "ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED. "ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST. PETITIONER-IN-PERSON MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. ANKIT GOEL, MR. AJIT SHARMA, MR. ANSHUL GUPTA, MR. KAMLENDRA MISHRA, ADVOCATES)

Date : 29-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASHI

Mr. A.D.N.Rao, Sr. Adv. (Amicus Curiae)

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Ms. Astha Singh, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Sarthak Karol, Adv.
Mr. Jagdish Chandra Solanki, Adv.
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Mr. Kanchan Kumar, Adv.

Mr. Kishan Chand Jain, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Siddhant Sahay, Adv.
Mr. Ashwini Kumar, Adv.
Mr. E. C. Agrawala, AOR

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Applicant-in-person

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Ms. Drishti Saraf, Adv.

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Dr. Manoj Kumar, Adv.

Mr. Badri Prasad Singh, AOR

Mr. Lakshmi Raman Singh, AOR

M/S. Lawyer S Knit & Co, AOR

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Ms. Nandani Gupta, Adv.

Mr. Krishna Kumar, Adv.

Dr. Mrs. Vipin Gupta, AOR

Mr. Prashant Kumar, AOR

Mr. Rajiv Tyagi, AOR

Mr. Ajay K. Agrawal, AOR

Mr. Shiv Prakash Pandey, AOR

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Mr. P. K. Manohar, AOR

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Mr. Abhinav Agrawal, AOR

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Ms. Saroj Tripathi, AOR

Mr. Manoj K. Mishra, AOR

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Mr. Umesh Dubey, Adv.

Ms. Madhulika, Adv.

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Ms. Lakshmi, Adv.

Ms. Banisha Verma, Adv.

Mr. Ashok Kumar Panigrahi, Adv.

Mr. Deepender Kumar Pathak, Adv.

Mr. Gurmeet Singh Makker, AOR

Mr. Arvind Gupta, AOR

Mr. Shantanu Bansal, AOR

Mr. Jogy Scaria, AOR

Mr. Guntur Pramod Kumar, AOR

Mr. Amrish Kumar, AOR

Mr. Sunny Choudhary, AOR

Mr. Ashutosh Dubey, AOR

Mr. Ashutosh Dubey, Adv.

Mrs. Rajshri Dubey, Adv.

Mr. Abhishek Chauhan, Adv.

Mr. H.b. Dubey, Adv.

Mr. Amit P. Shahi, Adv.

Mr. Amit Kumar, Adv.

Mr. Rahul Sethi, Adv.

Mr. Shashi Bhushan Nagar, Adv.

Mr. Manish Dhingra, Adv.

Mrs. Sona Khan, Adv.

Mr. Sumant Akram Khan, Adv.

Mr. Rajendra Anbhule, Adv.

Mr. Adarsh Tripathi , AOR

Mr. Chitranshul A. Sinha, AOR

Mr. Saurabh Mishra, AOR
Mr. Shrimay Mishra, Adv.
Mr. Rakesh Chander, Adv.

Mr. Ankur Prakash, AOR

Ms. Rupali Panwar, Adv.
Mr. U M Tripathi, Adv.
Mr. Vivek Kumar Singh, Adv.
Mr. Vishal Arun Mishra, AOR

Mr. Vivek Narayan Sharma, AOR

Mr. Gaurav Goel, AOR

M/S. Gsl Chambers, AOR

M/S. M. V. Kini & Associates, AOR

Ms. Aparna Bhat, AOR

Mr. Gaurav Goel, AOR

Ms. Rajkumari Banju, AOR

Mr. Gaurav Agrawal, AOR

Mr. Saksham Maheshwari, AOR

Mr. Pushkar Sharma, AOR
Ms. Nagma Bee, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Sanjeev Kumar Choudhary, Adv.
Mrs. Shradha Choudhary, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

Mr. Gaurav Dhingra, AOR
Mr. Shashank Singh, Adv.
Mr. Surendra Gautam, Adv.
Mr. Raghvendra Shukla, Adv.

Mr. Shantanu Krishna, AOR
Mr. Ankit Mishra, Adv.

Mr. Abhijit Banerjee, AOR
Mr. Shanto Mukherjee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA NOS. 237739 AND 237765/2024 (APPLNS. FOR IMPLEADMENT
AND DIRECTIONS ON B/O RAM AUTAR)

1. We have perused Report No.29 of 2024 of the Central Empowered Committee (CEC). The report discloses a shocking state of affairs. It records that 454 trees were illegally felled in the night of 18 and 19th September, 2024. Out of these 454 trees, 422 trees which were on the private land known as Dalmia Farm situated at Vrindavan Chatikara Road, Tehsil Sadar, District Mathura, Uttar Pradesh. The remaining 32 trees were on the roadside strip adjoining this private land which is a protected forest. The details of the trees have been also mentioned in the Report. From the Report, it appears that this blatantly illegal action of felling as many as of 454 trees have been taken by the persons mentioned in paragraph 8 of the Report in violation of the orders of this Court dated 8th May, 2015 in IA 527 of 2014 as well as the order dated 8th December, 2021 passed in this petition.

2. *Prima facie*, we are of the view that the persons mentioned in paragraph 8 of the Report are guilty of a civil contempt. Hence, we issue notice to the following:

(i) Mr. Giriraj Agarwal
s/o Sri Raj Kumar Agarwal,
r/o Anand Krishan Van, Sunrakh Road,
Madhuvan Colony, Vrindavan Bangar,
Mathura, Uttar Pradesh; and

(ii) Sri Ashish Kaushik
s/o Sri Ramesh Chandra Kaushilk
r/o 16C, Bank Colony, Arthara Krishna Nagar,
Mathura, Uttar Pradesh

The notice is made returnable on 16th December, 2024 calling upon them to show cause as to why action under the Contempt of Courts Act, 1971 should not be initiated against them.

3. In the meanwhile, we direct the persons to whom the notice is issued not to carry on any construction or any work whatsoever on Dalmia Farm including the work of felling trees and maintain *status quo* in all respects in respect of the property of Dalmia Farm situated at Vrindavan Chatikara Road, Tehsil Sadar, District Mathura, Uttar Pradesh.

4. The Registry to forward the notices for effecting service to the Superintendent of Police, District Mathura. The Superintendent of Police, District Mathura will direct the Station House Officer of the local police station to visit the site of Dalmia Farm with a view to ensure that no further construction or felling of trees is carried out.

5. Needless to add that all further actions including confiscation of timber etc. in accordance with law shall be taken.

6. We make it clear that whenever the permissions are granted by this Court for felling of the trees, the activity of felling of trees shall not be carried out after 6.00 p.m. till 8.00 a.m. of the immediately next day.

IA D.NOS. 262456 AND 262458/2024 (APPLNS. FOR INTERVENTION AND O.T. EXEMPTION ON B/O DR. SHARAD GUPTA)

7. We request the CEC to examine the allegations made in IA D.No.262456 of 2024 and submit a report on or before 15th December, 2024 which will be considered on 16th December, 2024.

IN RE:Uttar Pradesh Protection of Trees Act, 1976

8. Our attention is invited to the provisions of the Uttar Pradesh Protection of Trees Act, 1976 (for short, "the Act"). We find that the provisions regarding the penalty are inadequate and are not sufficient to deter the persons from illegally felling trees. Even the amount on the basis of which the offence can be compounded as mentioned in Section 15 of the Act is too low.

9. We request the State Government to have a re-look at the Sections 10 and 15 of the Act and consider of amending the same suitably for enhancing the amounts mentioned therein. We will consider the issue of the implementation of the said Act on 16th December, 2024 at the end of the cause list.

IA NOS. 259776 AND 270196/2024 (APPLNS. FOR DIRECTIONS AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

10. We request the CEC to examine the prayers made in IA No.259776 of 2024 and report at the earliest.

11. These applications to be considered on 16th December, 2024 at the end of the cause list.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IN RE: TAJ TRAPEZIUM ZONE

- (1) REPORT NO. 17/2024 SUBMITTED BY CENTRAL EMPOWERED COMMITTEE
 (2) IA NO. 108684/2023 (APPLN. FOR DIRECTIONS ON BEHALF OF GOVT. OF U.P.)
 (3) IA NO. 116768/2018 (APPLN. FOR DIRECTION ON B/O GANGA GLASS INDUSTRIES AND ORS.)
 (4) IA NO. 237739 AND 237765/2024 (APPLN. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)
 (5) IA D NO. 262456 AND 262458/2024 (APPLN. FOR INTERVENTION AND O.T. EXEMPTION ON B/O DR. SHARD GUPTA)
 (6) IA NO. 259776 AND 270196/2024 (APPLNS. FOR DIRECTION AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

"ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED.

"ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST.

PETITIONER-IN-PERSON

MR. A.D.N. RAO, SR. ADVOCATE (A.C.)
 MR. AMRISH KUMAR,
 MR. M.K. MARORIA,
 MR. G.S. MAKKER,
 MR. VIJAY PANJWANI,
 MR. ANKIT GOEL,

M/S. M. V. KINI AND ASSOCIATES,

MR. SHANTANU KRISHNA,
 MR. KAMLENDRA MISHRA,
 MR. GUNTUR PRAMOD KUMAR,
 MR. LAKSHMI RAMAN SINGH,
 MR. L. R. SINGH,
 MR. VIVEK NARAYAN SHARMA
 MR. M. K. MARORIA,
 MR. CHITRANSHUL A. SINHA,
 MR. SAURABH MISHRA,
 MR. MANOJ K. MISHRA,

MS. SUPRIYA JUNEJA,
MR. N. L. GANAPATHI,
MR. KAMLENDRA MISHRA,
MR. AJIT SHARMA,
MR. ANSUL GUPTA)

Date : 16-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE MANMOHAN

Mr. A.D.N.Rao, Sr. Adv. (Amicus Curiae)

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Mr. Ashiwan Mishra, Adv.
Mr. Nithin Chowdary Pavuluri, Adv.
Mr. Poornima Singh, Adv.
Mr. Kamleendra Mishra, AOR

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Mr. Vaibhav Maheshwari, Adv.
Mr. Nikhil Avana, Adv.

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Mr. Shivam Shorewala, Adv.
Mr. M. A. Karthik, Adv.
Ms. Ninni Susan Thomas, Adv.
Mr. Maitreya Subramaniam, Adv.
Ms. Pallak Bhagat, Adv.
Ms. Rakshita Bhargava, Adv.

Mr. S. Wasim A. Qadri, Sr. Adv.
Mr. Saahil Gupta, Adv.
Mr. Saeed Qadri, Adv.
Mr. Lakshmi Raman Singh, AOR

Mr. B K Shukla, Adv.
Mr. Saurabh Mishra, AOR
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Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. P. Parmeswaran, AOR

Mr. P. Narasimhan, AOR

M/S. Manoj Swarup And Co., AOR

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Ms. Mridula Ray Bharadwaj, AOR
Mr. D.M. Sharma, Adv.
Ms. Apoorva Chauhan, Adv.
Ms. Surbhi Sharma, Adv.

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Ms. Vuzmal Nehru, Adv.

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Ms. Mayuri Raghuvanshi, AOR

Mr. Syed Abdul Haseeb, AOR

Mr. Anshul Gupta, AOR
Mr. Rishabh Darira, Adv.
Mr. Aditya Tainguriya, Adv.

Ms. Anju Thomas, AOR
Ms. Ripul Swati Kumari, Adv.

Mr. Abhinav Shrivastava, AOR

Mr. N. L. Ganapathi, AOR
Ms. Rini V. Tigga, Adv.
Mr. Amogh S. Rao, Adv.

Mr. Nishit Agrawal, AOR

Mr. Abhishek Chaudhary, AOR

Mr. Anurag Kishore, AOR

Mr. Rachit Mittal, AOR

Mr. Nischal Kumar Neeraj, AOR
Mr. Shalen Bhardwaj, Adv.
Ms. Ekta Kalra, Adv.
Ms. Lakshmi, Adv.
Mr. Jitendra Khurana, Adv.
Mr. Gursheen Kaur, Adv.
Mr. S.K.Mehta, Adv.
Mr. Virender Kumar, Adv.
Ms. Garima Kumar, Adv.
Mr. Deepender Kumar Pathak, Adv.

1184

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Mr. Zoheb Hossain, AOR

Mr. Shantanu Bansal, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Arvind Gupta, AOR

Mr. Jogy Scaria, AOR

Ms. Prerna Singh, Adv.

Mr. Guntur Pramod Kumar, AOR

Mr. Arunabha Ganguli, Adv.

Mr. Keshav Singh, Adv.

Mr. Sunny Choudhary, AOR

Mr. Amrish Kumar, AOR

Mr. Veevak Goel, Adv.

Mr. Adarsh Tripathi, AOR

Mr. Ashutosh Dubey, AOR

Mrs. Rajshri Dubey, Adv.

Mr. Abhishek Chauhan, Adv.

Mr. H.B. Dubey, Adv.

Mr. Amit P. Shahi, Adv.

Mr. Amit Kumar, Adv.

Mr. Rahul Sethi, Adv.

Mr. Shashi Bhushan Nagar, Adv.

Mr. Manish Dhingra, Adv.

Mrs. Sona Khan, Adv.

Mr. Sumant Akram Khan, Adv.

Mr. Rajendra Anbhule, Adv.

Mr. Vivek Narayan Sharma, AOR

Ms. Shruti Priya Mishra, Adv.

Ms. Mahima Bhardwaj Kaluch, Adv.

Mr. Dinesh Sharma, Adv.

Mr. Rajeev Kumar Jha, Adv.

Mr. Ankur Prakash, AOR

Mr. Rochak Kharbanda, Adv.

Dr. Raj Kumar Jain, Adv.

Dr. O P Kharbanda, Adv.

Mr. Vishal Arun Mishra, AOR

1185

Mr. Gaurav Goel, AOR

M/S. Gsl Chambers, AOR

Ms. Aparna Bhat, AOR

Mr. Gaurav Goel, AOR

Ms. Rajkumari Banju, AOR

Mr. Gaurav Agrawal, AOR

Mr. Saksham Maheshwari , AOR

Mr. Ajay Agarwal, A.A.G.

Mr. Pushkar Sharma, AOR

Mr. Vivek Pathak, Adv.

Mr. Yuvraj Chhabra, Adv.

Mr. Lokendra Kumar, Adv.

Mr. Navneet Kansal, Adv.

Dr. Ravinder Kumar Singh, Adv.

Ms. Mohini Kumari, Adv.

Mr. Praveen Swarup, AOR

Mr. Arvind Kumar Sharma, AOR

Mr. Sanjeev Kumar Choudhary, Adv.

Mrs. Shradha Choudhary, Adv.

Mr. Seshatalpa Sai Bandaru, AOR

Mr. Gaurav Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

REPORT NO. 34/2024 SUBMITTED BY CENTRAL EMPOWERED
COMMITTEE

IN RE: AGRA METRO RAIL PROJECT

1. The Central Empowered Committee (CEC) has recorded that compliance with all the conditions incorporated in the order dated 14th July, 2020 has been made by the Agra Metro Rail Project. Hence, no further directions are required to be issued.

IN RE: RAIL VIKAS NIGAM LIMITED PROJECT

2. We have perused the report concerning compliance with the order dated 13th May, 2022 by Rail Vikas Nigam Limited. The project was of third rail line between Mathura and Jhansi. Now, the CEC has reported a complete compliance with all the conditions including condition of planting 50,940 saplings. Therefore, we vacate the order dated 14th October, 2024 by which the work of third rail line between Mathura and Jhansi was stopped.

IN RE: YOGIRAJ SARKAR GODADI WALE TRUST PROJECT

3. We have perused the compliance of the order dated 31st October, 2022. The CEC has reported compliance with all the conditions in the order dated 31st October, 2022. Hence, no direction is required to be issued in this behalf.

IN RE: REMAINING PROJECTS

4. We grant time to the CEC to submit a detailed report regarding 13 remaining projects. Time is granted till 17th March, 2025 to submit a report which will be considered on 21st March, 2025.

IA NO. 108684/2023 (APPLN. FOR DIRECTIONS ON BEHALF OF GOVT. OF U.P.)

5. As regards this application, the learned amicus curiae will look into the compliance report filed by the State of Uttar Pradesh. We will consider the compliance whenever the main petition is listed in January, 2025 i.e. on 24th January, 2025.

IA NO. 116768/2018 (APPLN. FOR DIRECTION ON B/O GANGA GLASS INDUSTRIES AND ORS.)

6. The learned Additional Solicitor General stated that in all probability, the NEERI will be able to come out with the sectoral guidelines in January, 2025.

7. List on 24th January, 2025 at the end of the cause list.

IA NO. 237739 AND 237765/2024 (APPLN. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)

8. In view of what is stated in Report No.35 of 2024, issue notice of contempt to Mr. Shankar Agarwal alias Shiv Shankar Agarwal s/o Sri Rewati Prasad Agarwal r/o Mayur Vihar, Bharatpur Road, Mathura, Uttar Pradesh returnable on 24th January, 2025.

9. The notice be forwarded to the Superintendent of Police, District Mathura, Uttar Pradesh for effecting service on the said Mr. Shankar Agarwal.

10. We have perused the conclusions and recommendations of the CEC. We direct the Forest Department to take action in terms of the recommendations in clauses (b), (c), (f) and (g) of paragraph 14 of the report of the CEC. Before the next date, a compliance shall be filed by the Forest Department of the State of Uttar Pradesh. As regards clause (d) of paragraph 14, we direct the Forest Department to close the entry path referred to therein.

11. We also make it clear that even if the Forest Department plants trees in terms of clause (f) of paragraph 14 of the recommendations, that will not absolve the owners of the land and/or persons who are responsible for felling of the trees from taking legal action as well as from requirement of planting trees by way of afforestation.

12. For considering the compliance by the State of Uttar Pradesh and its Forest Department, list on 24th January, 2025 at the end of the cause list.

13. We also make it clear that *status quo* in all respects in respect of the property shall be maintained till further orders.

14. For the time being, the personal presence of the persons to whom the contempt notice is issued (except Mr. Shankar Agarwal) is dispensed with.

15. This order of *status quo* will not come in the way

of the Forest Department of the State of Uttar Pradesh in implementing the directions contained in this order.

16. We also direct that the notice of the application be issued to Mathura Vrindavan Development Authority only with a view to ensure that the recommendations of the CEC in Report No.35 of 2024 are complied with by the Development Authority.

REPORT NO. 33 OF 2024 IN IA D NO. 262456 AND 262458/2024 (APPLN. FOR INTERVENTION AND O.T. EXEMTION ON B/O DR. SHARD GUPTA)

17. We direct the Forest Department of the State of Uttar Pradesh to implement the recommendations in clauses (a), (b) and (c) of paragraph 16. The Agra Development Authority shall ensure that the recommendations in terms of clause (d) of paragraph 16 are scrupulously implemented on the site. The Agra Development Authority shall constitute a team of the officials to make frequent visits to the sites to ensure that no constructions activity commences.

18. The report shall be submitted by the State of Uttar Pradesh and the Agra Development Authority before 22nd January, 2025. Compliance will be considered on 24th January, 2025. We direct the Forest Department of the State of Uttar Pradesh to seize the entire timber of illegally felled trees and shall be disposed of in accordance with law.

IA NO. 259776 AND 270196/2024 (APPLNS. FOR DIRECTION AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

19. The learned Additional Solicitor General appearing for the State of Uttar Pradesh seeks time to file an affidavit dealing with the recommendations of the CEC in Report No.32 of 2024. The affidavit to be filed within a period of three weeks which will be considered by this Court on 24th January, 2025.

20. Till that time, felling of trees shall not be undertaken.

21. Only for the purposes of passing an order for conducting a tree census, this petition shall be listed on 18th December, 2024.

22. Interlocutory Applications and other matters arising out of this petition ordered to be listed on different dates in January, 2025 shall be listed on 24th January, 2025 at the end of the cause list. To that extent, the earlier orders stand modified.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

CENTRAL EMPOWERED COMMITTEE
(CONSTITUTED BY THE HON'BLE SUPREME COURT OF INDIA)

III Floor, Chanakya Bhawan, Chanakyapuri, New Delhi – 21, Tel: 21610612, 21610613
Email cecindia202@gmail.com, Website: www.cecindia.nic.in

F. No: 1-19/CEC/SC/2024-Pt. (68)

Dated: 12th December 2024

To

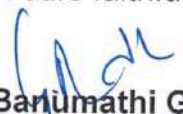
The Registrar
Supreme Court of India
New Delhi-110001
(Attn: PIL Writ Section)

SUB: CEC REPORT NO. 35 OF 2024 – FINAL REPORT OF THE CENTRAL EMPOWERED COMMITTEE IN I.A Nos. 237729 AND 237765 OF 2024 IN WP (C) NO. 13381 OF 1984 FILED BY SRI RAM AUTAR BEFORE THE HON'BLE SUPREME COURT OF INDIA

Sir,

I am directed to inform you that Report No.35 of 2024 filed in W.P.(C) 13381 of 1984 of the Central Empowered Committee on the above subject is enclosed (Four copies). It is requested that the Report may please be placed before the Hon'ble Court for kind consideration.

Yours faithfully


(Banumathi G.)
Member Secretary

Copy to :

1. Mr. Harish N. Salve, Sr. Advocate & Amicus Curiae.
2. Mr. A.D.N. Rao, Sr. Advocate & Amicus Curiae.
3. Mr. Siddhartha Choudhary, Advocate & Amicus Curiae
4. The Secretary, MoEFCC, New Delhi
5. The Chief Secretary, Government of Uttar Pradesh, Lucknow
6. The Principal Chief Conservator of Forests, Lucknow.
7. The Chairman, Taj Trapezium Zone, Agra.
8. Mr. M.C.Mehta, Petitioner in W.P.(C) No. 13381 of 1984
9. Standing Counsel for the MoEFCC
10. Standing Counsel for the Uttar Pradesh
11. Applicants/ Respondents through their Advocate on Record in I.A. Nos.237729 and 237765 of 2024 in W.P. (C) No. 13381 of 2024
12. All members of the CEC.

1192

CENTRAL EMPOWERED COMMITTEE

REPORT No. 35 of 2024

IN

I.A. NOS. 237729 AND 237765 OF 2024

IN

W.P. (C) No. 13381 of 1984

**Filed by:-
Sri Ram Autar**

Dated: 12th December 2024

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Report of the CEC	1-14
2	<u>ANNEXURE R-1</u> A copy of the CEC Report No. 29 of 2024	15-26
3.	<u>ANNEXURE R-2</u> A copy of one MoU dated 16.10.2023	27-41
4	<u>ANNEXURE R-3</u> The relevant documents related to the handed over of land to the new owners	42-55
5.	<u>ANNEXURE R-4 (Colly.)</u> Copies of the Partnership Deeds	56-63
6.	<u>ANNEXURE R-5</u> A copy of MoU dated 05.09.2024 signed by them and Shankar Agarwal alias Shiv Shankar Agarwal	64-67
7.	<u>ANNEXURE R-6</u> A copy of the submission dated 7.12.2024 (without annexures) by the Previous landowners	68-87
8.	<u>ANNEXURE R-7</u> A copy of the letter dated 06.12.2024 of M/s Sarveshwar Constructions	88-96

CENTRAL EMPOWERED COMMITTEE

FINAL REPORT OF THE CENTRAL EMPOWERED COMMITTEE IN IA NUMBERS 237729 AND 237765 OF 2024 IN WP (C) NO. 13381 OF 1984 FILED BY SRI RAM AUTAR BEFORE THE HON'BLE SUPREME COURT OF INDIA

BACKGROUND

1. These IAs has been filed by Sri Ram Autar to bring to this Hon'ble Court's attention the alleged illegal felling of overgrown 300 trees in Vrindavan town, District Mathura, Uttar Pradesh on 19.09.2024 by the real estate mafia:

- a. without obtaining any permission from the Central Empowered Committee pursuant to the order dt. 08.12.2021 passed in the present petition, which mandated that any felling of trees in the Taj Trapezium Zone would require prior permission of this Hon'ble Court; and
- b. Without obtaining any permission under the Uttar Pradesh Protection of Trees Act, 1976

2. It has been alleged that on the intervening night of 18-19th September 2024, around 150 persons along with JCB machines entered a farm located in Vrindavan, District Mathura, Uttar Pradesh and illegally felled over 300 fully grown trees in the night. No prior permission was

taken for the felling of trees as is also evident from the media reports. It has been submitted that an FIR 413/2024 dt. 19.09.2024 at Police Station Jait, District Mathura, Uttar Pradesh has been registered by forest officials.

INTERIM REPORT & ORDER OF THIS HON'BLE COURT

3. The CEC submitted an Interim Report (Report No.29 of 2024) before this Hon'ble Court with a request that a time of another two weeks may be granted to the CEC for filing the report in this matter. A copy of the CEC Report No. 29 of 2024 is enclosed as **ANNEXURE R-1** to this Report. This Hon'ble Court upon hearing this I.A. on 29.11.2024 passed the following order:

"1. We have perused Report No.29 of 2024 of the Central Empowered Committee (CEC). The report discloses a shocking state of affairs. It records that 454 trees were illegally felled in the night of 18 and 19th September, 2024. Out of these 454 trees, 422 trees which were on the private land known as Dalmia Farm situated at Vrindavan Chatikara Road, Tehsil Sadar, District Mathura, Uttar Pradesh. The remaining 32 trees were on the roadside strip adjoining this private land which is a protected forest. The details of the trees have been also mentioned in the Report. From the Report, it appears that this blatantly illegal action of felling as many as of 454 trees have been taken by the persons mentioned in paragraph 8 of the Report in violation of the orders of this Court dated 8th May, 2015 in IA 527 of 2014 as well as the order dated 8th December, 2021 passed in this petition.

2. *Prima facie, we are of the view that the persons mentioned in paragraph 8 of the Report are guilty of a civil contempt. Hence, we issue notice to the following:*

**(i) *Mr. Giriraj Agarwal
s/o Sri Raj Kumar Agarwal,
r/o Anand Krishan Van, Sunrakh Road,
Madhuvan Colony, Vrindavan Bangar,
Mathura, Uttar Pradesh; and***

**(ii) *Sri Ashish Kaushik
/o Sri Ramesh Chandra Kaushik
r/o 16C, Bank Colony, Arthara Krishna
Nagar, Mathura, Uttar Pradesh***

The notice is made returnable on 16th December, 2024 calling upon them to show cause as to why action under the Contempt of Courts Act, 1971 should not be initiated against them.

3. *In the meanwhile, we direct the persons to whom the notice is issued not to carry on any construction or any work whatsoever on Dalmia Farm including the work of felling trees and maintain status quo in all respects in respect of the property of Dalmia Farm situated at Vrindavan Chatikara Road, Tehsil Sadar, District Mathura, Uttar Pradesh.*

4. *The Registry to forward the notices for effecting service to the Superintendent of Police, District Mathura. The Superintendent of Police, District Mathura will direct the Station House Officer of the local police station to visit the site of Dalmia Farm with a view to ensure that no further construction or felling of trees is carried out*

5. *Needless to add that all further actions including confiscation of timber etc. in accordance with law shall be taken.*

6. We make it clear that whenever the permissions are granted by this Court for felling of the trees, the activity of felling of trees shall not be carried out after 6.00 p.m. till 8.00 a.m. of the immediately next day.”

OBSERVATIONS AND FINDINGS

4. A meeting of all stakeholders was called the CEC on 04.12.2024.

It was observed that the land has been sold by the original owners Shri Chandra Kumar Dhanuka, Shri Narain Prasad Dalmia, Shri Pradyumna Dalmia, Shri Vedant Dalmia, Shri Siddhant Dalmia, and Shri Rajendra Prasad Pansari to M/s Radha Madhav Developers through 8 MoUs. The details are as follows:

S.N.	Date of MOU	Sellers	Buyers	Amount Paid (Rs. in Cr.)	Details of Property	Area (in Acres)
1.	16.10.2023	Shri Chandra Kumar Dhanuka Shri Narain Pasad Dalmia Shri Pradyumna Dalmia Shri Vedant Dalmia Shri Siddhant Dalmia Shri Rajendra Prasad Pansari	Radha Madhav Developers	165	Plot No. 255, 256, 264, 269, 266, 268, 270, 271, 272, 273, 274, 275 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	22.4
2.	27.03.2024	Shri Chandra Kumar Dhanuka Shri Narain Pasad Dalmia Shri Pradyumna Dalmia Shri Vedant Dalmia Shri Siddhant Dalmia Shri Rajendra Prasad Pansari	Radha Madhav Developers	51	Plot No. 253, 254, 255, 256 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	4.2
3.	24.06.2024	Shri Chandra Kumar Dhanuka	Radha Madhav Developers	4	Plot No. 251-A, 291-A, 251-B, 253, 256, 257,	0.9832

					258, 261, 262, 264 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	
4.	24.06.2024	Shri Narain Pasad Dalmia	Radha Madhav Developers	2	Plot No. 249, 250, 251-A, 291-A, 251-B, 253, 256, 257, 258, 259, 260, 261, 262, 263, 264 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	5.9956
		Shri Vedant Dalmia				
		Shri Siddhant Dalmia				
5.	01.07.2024	Shri Narain Pasad Dalmia	Radha Madhav Developers	12.25	Plot No. 249, 250, 251-A, 291-A, 251-B, 253, 256, 257, 258, 259, 260, 261, 262, 263, 264 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	0.9904
		Shri Vedant Dalmia				
		Shri Siddhant Dalmia				
6.	01.07.2024	Shri Chandra Kumar Dhanuka	Radha Madhav Developers	14	Plot No. 274 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	2.2585
		Shri Narain Pasad Dalmia				
		Shri Pradyumna Dalmia				
		Shri Vedant Dalmia				
		Shri Siddhant Dalmia				
Shri Rajendra Prasad Pansari						
7.	01.07.2024	Shri Chandra Kumar Dhanuka	Radha Madhav Developers	24.50	Plot No. 253, 256P at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	2.0146
8.	31.07.2024	Shri Chandra Kumar Dhanuka	Radha Madhav Developers	3.70	Plot No. 256 at Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura	0.3032
		Shri Narain Pasad Dalmia				
		Shri Pradyumna Dalmia				
		Shri Vedant Dalmia				
		Shri Siddhant Dalmia				
Shri Rajendra Prasad Pansari						
Total				276.45		39.1743

A copy of one MoU dated 16.10.203 is enclosed as **ANNEXURE R-2** for ready reference.

5. The land has been handed over to the new owners. The relevant documents are enclosed as **ANNEXURE R-3** to this Report.

6. Understandably M/S Radha Madhav Developers is an unregistered partnership firm with the following partners:

S. N.	Partners
1	Satish Bansal S/o P.M. Bansal R/o 1/10, Shanti Niketan, South West Delhi – 110021
2.	Rahul Singhal S/o Shiv Shankar Agrawal R/o 68, Mayur Vihar, Bharatpur Road, Dhauri Pyau, Mathura, Uttar Pradesh – 281001
3.	Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-C, Geeta Enclave bank Colony Krishna Nagar, Mathura, Uttar Pradesh
4.	Girraj Agrawal S/o Mr. Rajkumar Agrawal R/o Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindavan Mathura Uttar Pradesh – 281121
5.	Satish Chandra Agrawal S/o Keshav Dev R/o Brijwasi Utsav, Near Akashwani Kendra, Masani Tiraha, Vrindavan Road, Mathura Uttar Pradesh – 281001
6.	Rajeev Kumar Agrawal S/o Keshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn, Mathura, Uttar Pradesh - 281001

Copies of the Partnership Deeds are enclosed as **ANNEXURE R-4 (Colly)** to this Report.

7. Representatives of M/S Radha Madhav Developers apprised the CEC that they have transferred all their rights on the extant property to Shankar Agarwal alias Shiv Shankar Agarwal s/o Sri Rewati Prasad

Agarwal r/o Mayur Vihar, Bharatpur Road, Mathura. A copy of MoU dated 05.09.2024 signed by them and Shankar Agarwal alias Shiv Shankar Agarwal is enclosed as **ANNEXURE R- 5** to this Report.

8. The original owners have submitted their written submission as follows:

- a. *The private land on which trees have been felled stood sold to the Purchaser (Radha Madhav Developers represented by its partners) by 8 separate memoranda of understanding agreements executed between 16.10.2023 - 31 .07.2024*
- b. *Thereafter, the Previous Landowners received the sale consideration in its entirety by August 2024. Accordingly, on 04.09.2024. the possession over the private land was handed over to the Purchaser by way of various letters of possession duly acknowledged by the Purchaser.*
- c. *The Purchaser had deducted the applicable TDS from the sale consideration, and the Previous Landowners had paid advance tax on capital gains in lieu of receipt of the sale consideration. Therefore, the possession of the said private land, i.e., wherein trees were felled, stood completely transferred to the Purchaser on 04.09.2024.*
- e. *It is well settled that land ownership carries with it a bundle of rights. viz. the right to possess, sell, lease, develop, sub-let, occupy etc. The Previous Landowners, post 04.09.2024, had none of these rights over the said land. After*

04.09.2024, the Previous Landowners merely had an empty husk of a title as only the ministerial task of execution of sale deeds was left to be carried out. In this connection, reliance is placed on the judgment of the Hon'ble Supreme Court in *Rameshwar & Ors v. State of Haryana* (2022) 17 SCC 1. Relevant extract from the said judgment is quoted below:

"42. Landownership typically carries with it a bundle of rights. A landowner has the right to possess, sell, lease, develop, sub-let, occupy etc.....it is evident that except for the empty husk of a title, the landowner parted with predominant and substantial rights over the property, including possession....."

It is thus submitted that post 04.09.2024, the Previous Landowners were not the owners of the said land either in fact or in law.

- f. Furthermore, it is well settled that revenue records (like Khatauni) do not confer title or ownership and are used only for fiscal purposes to recover land revenue.*
- g. Moreover, the Previous Landowners have no role or involvement in the said felling of trees. On the date of the incident of felling of trees, i.e.. 18-19.09.2024, the Previous Landowners were in Kolkata.*
- h. The Previous Landowners do not know as to who authorized Mr. Shiv Shankar Agarwal and / or Guru Kripa Tapovan to fell trees on the private land, or construct a colony on the said land without obtaining requisite permission in accordance with applicable laws as well as the orders of the*

Hon'ble Supreme Court of India. The Previous Landowners reiterate that they have never interacted with Mr. Shiv Shankar Agarwal and / or Guru Kripa Tapovan or authorized such persons to access and / or use the private land in any manner whatsoever, either prior to 04.09.2024 or at any time thereafter.

- i. Significantly, it is understood that one Mr. Shiv Shankar Agarwal, ostensibly the owner of Guru Kripa Tapovan, has admitted that he sought to construct a colony named Guru Kripa Tapovan Colony on the private land. In furtherance of which he cleared the trees on the private land.*

They have further submitted that in view of the foregoing it is an undisputed fact that at the relevant point of time the private land was sold, transferred to the Purchaser and the possession of the private land was handed over to the Purchaser on 04.09.2024. Hence, the Previous Landowners were and are not the owners of the private land either in fact or in law. A copy of their submission (without annexures) is enclosed as **ANNEXURE R-6** to this Report.

9. As also mentioned in the interim report the present owners were planning to have the land sub-divided into residential plots and then sell them to the prospective buyers. This was confirmed by the owners of M/S Sarveshwar Constructions, 12 A Moti Manzil, Near Highway Plaza,

NH-2, Mathura who in his letter dated 06.12.2024 has informed that the person Shiv Shankar Agarwal to whom the Radha Madhav Developers has handed over the land, has approached M/S Sarveshwar Constructions for preparing the map of the colony that may be submitted to Mathura Vrindavan Development Authority for sanction. A copy of the letter dated 06.12.2024 of M/s Sarveshwar Constructions is enclosed as **ANNEXURE R-7** to this Report.

10. As submitted in the interim report of the CEC, the Police Department has arrested the said Shiv Shankar Agarwal as the main culprit for this illegal felling of 454 trees at the land commonly known as Dalmia Farm.

CONCLUSION

11. While the felling of trees in Uttar Pradesh is regulated by the UP Protection of Trees Act 1976, the felling of trees in the TTZ area without the permission of this Hon'ble Court is not allowed as per the orders dated 08.05.2015 in WP(C) No. 13381 of 1994. It has been confirmed by the Forest Department of Uttar Pradesh that a total of 454 trees were illegally felled in the TTZ area without the permission of the Hon'ble Supreme Court of India, allegedly for the construction of a colony. A total of 422 trees that were felled were standing on private land and the

remaining 32 were on adjoining Protected Forest Land. The details of the 422 trees standing on Private Land are as follows:

SI no.	Botanical Name	Total Numbers
1	<i>Azadirachta Indica</i>	219
2	<i>Morus alba</i>	17
3	<i>Ficus religiosa</i>	27
4	<i>Pongamia Pinnata</i>	1
5	<i>Anthocephalus Cadamba</i>	2
6	<i>Syzygium cumini</i>	31
7	<i>Bougainvillea sp.</i>	1
8	<i>Cordia dichotoma</i>	13
9	<i>Adina cordifolia</i>	2
10	<i>Polyalthia longilfoila</i>	2
11	<i>Alstonia sp.</i>	4
12	<i>Artocarpur heterophyllus</i>	2
13	<i>Holoptelea integrifolia</i>	14
14	<i>Psidium guajava</i>	28
15	<i>Mangifera indica</i>	3
16	<i>Ziziphus Mauritiana</i>	20
17	<i>Citrus medica</i>	2
18	<i>Embelica officinalis</i>	3
19	<i>Dalbergia sissoo</i>	8
20	<i>Bombax malabaricum</i>	1
21	<i>Albizza procera</i>	10
22	<i>Moringa oleifera</i>	4
23	<i>Carissa carrandus</i>	2
24	<i>Ficus golmerata</i>	1
25	<i>Acacia nilotica</i>	5
	Total	422

12. The CEC has held several rounds of discussions with the officials of State Government including Additional Principal Chief Conservator of Forests, Agra; Conservator of Forests, Agra; Divisional Forest Officer, Mathura; District Magistrate, Mathura; Senior Superintendent of Police, Mathura etc. Some local people of repute were also heard.

13. The matter at hand is an example of blatant disregard for this Hon'ble Court's extent orders and must be condemned in the strongest possible terms. The Hon'ble Court may like to consider stern action to set a clear precedent for ensuring that such violations do not get repeated. Strict punishment appears to be essential to uphold the rule of law and protect the fragile ecology of the TTZ.

RECOMMENDATIONS

14. After examination of all documents and the information gathered during the site visit it is recommended that:

- a) A penalty of a minimum of Rs.1,00,000/- (Rs. One lakh only) per tree felled and removed without the prior permission of this Hon'ble Court shall be imposed on the land owner. Hence for 454 trees felled and removed without the prior permission of this Hon'ble Court a minimum penalty of Rs.4,54,00,000/- (Rs Four Crores Fifty-four lakh only) shall be imposed on the land owners. The amount shall be deposited with the Forest Department for taking up new plantations at suitable places in TTZ.
- b) The Forest Department shall also recover the requisite penalty due under the provisions of the UP Protection of Trees Act,1976 for this illegal felling.

- c) The Forest Department should take punitive action against the land owners for felling 32 trees that were standing in the Protected Forest as per the provisions under the Indian Forest Act 1972.
- d) An entry path to the extant private land has been constructed through the protected forest. Hence Forest Department shall initiate action under the Forest Conservation Act 1980 for illegal breaking of land without prior permission of the Central Government.
- e) The area be restored by planting 422 trees on the private land and 32 trees in the protected forest area at the cost of the land owner.
- f) The Forest Department shall plant and maintain 4540 saplings of Indigenous species (ten times the number of trees felled as per norms applicable for compensatory plantation in TTZ) and another 4540 as penal compensatory plantation (ten times the number of trees felled without the prior permission of this Hon'ble Court) i.e. a total of 9080 saplings at the cost of the land owners, at any nearby place to be provided by land owner which is suitable for plantation. This land shall also be declared as the Protected Forest by the State Government.
- g) The entire timber illegally felled shall be confiscated by the Forest Department and disposed of as per the norms of the UP Forest Department.

- h) The Mathura Vrindavan Development Authority should ensure that no construction of any sort takes place at that part of the extent site where the Forest Department will do the Plantation.
- i) The Chairman, TTZ authority shall ensure compliance of all the conditions /penalties that may be imposed by this Hon'ble Court. The Chairman, TTZ authority shall intimate such compliance to the CEC on a quarterly basis till all conditions imposed by this Hon'ble Court are complied with.
- j) This Hon'ble Court may consider imposing any other penalty for the contempt of this Hon'ble Court committed by the land owners by felling the trees without seeking prior permission of this Hon'ble Court.

This Report has the approval of the Chairman and all Members of the CEC and is submitted for the kind consideration of this Hon'ble Court.


(Banumathi G.)
Member Secretary

Dated: 12.12.2024

CENTRAL EMPOWERED COMMITTEE

INTERIM REPORT OF THE CENTRAL EMPOWERED COMMITTEE IN I.A. NOS. 237729 AND 237765 OF 2024 IN WRIT PETITION (C) NO. 13381 OF 1984 FILED BY SRI RAM AUTAR BEFORE THE HON'BLE SUPREME COURT OF INDIA.

BACKGROUND

This I.A has been filed by Sri Ram Autar to bring to this Hon'ble Court's attention that the alleged illegal felling of overgrown 300 trees in Vrindavan Town, District Mathura, Uttar Pradesh on 19.09.2024 by the real estate mafia without:

- a. *obtaining any permission from the Central Empowered Committee pursuant to order dated 08.12.2021 passed in the present petition, which mandated that any felling of trees in the Taj Trapezium Zone would require prior permission of the; and*
- b. *obtaining any permission under the Uttar Pradesh Protection of Trees Act, 1976*

2. It has been alleged that on the intervening night of 18-19th September 2024, around 150 persons along with JCB machines entered a farm located in Vrindavan, District Mathura, Uttar Pradesh and illegally felled over 300 fully grown trees in the night. No prior permission was taken for felling of trees as is evident from the media reports. It has been

submitted that an FIR 413/2024 dated 19.09.2024 at P.S. Jait, District Mathura, Uttar Pradesh has been registered by the Forest Officials.

3. In I.A Nos. 237729 and 237765 of 2024 in W.P.(C) NO. 13381 OF 1984, this Hon'ble Court has on 25.10.2024 passed the following order:

"We direct the applicants that a copy of these applications be sent to the Central Empowered Committee (CEC). The CEC shall cause inspection and submit a report before 29th November, 2024.

These applications shall be considered on 29th November, 2024."

DETAILS OF THE CASE

4. In compliance of these orders of this Hon'ble Court, the CEC called the Divisional Forest Officer, Mathura with all the documents related to this incident. As per the documents received 454 were illegally felled in the night of 18-19th September 2024. Out of these 422 trees have been felled in Private Land known as Dalmia Farm situated on Vrindavan Chatikara Road falling Tehsil Sadar of District Mathura. Another 32 trees have been fallen in Roadside strip adjoining this Private Land. This strip is part of a Protected Forest. The species wise summary of the trees felled is as follows:

In Private Land:

S. No.	Name of the Species	Botanical Name	Total Numbers
1.	Neem	Azadirachta Indica	222
2.	Shahtoot	Morus alba	17
3.	Pepal	Ficus religiosa	27
4.	Kanji	Pongamia Pinnata	1
5.	Kadam	Anthocephalus Cadamba	1
6.	Jamun	Syzygium cumini	30
7.	Bougainvillea	Bougainvillea sp.	1
8.	Lassoora	Cordia dichotoma	13
9.	Haldu	Adina cordifolia	1
10.	Sirus	Albissia Chinensis	5
11.	Subabul	Acacia nilotica	2
12.	Ashoka	Polyalthia longilfoila	2
13.	Chatiwan	Alstonia sp.	4
14.	Kathal	Artocarpur heterophyllus	2
15.	Chilbil / Papdi	Holoptelea integrifolia	14
16.	Amrood	Psidium guajava	28
17.	Aam	Mangifera indica	3
18.	Beri	Ziziphus Mauritiana	20
19.	Nimbu	Citrus medica	2
20.	Amla	Embelica officinalis	3
21.	Shisham	Dalbergia sissoo	8
22.	Semal	Bombax malabaricum	1
23.	S. Siris	Albizza procera	7
24.	S. Seirus	Alstonia sp.	5
25.	Karonda	Carissa carrandus	2
26.	Gular	Ficusgolmerata	1

In Protected Forest Land:

S. No.	Name of the Species	Botanical Name	Total Numbers
1.	Neem	Azadirachta Indica	16
2.	Kanji	Pongamia pinnata	5
3.	Subabul	Leucaena leucocephala	1
4.	Amaltas	Cassia fistula	1
5.	Siris	Albizza procera	1
6.	Imli	Tamarindus indica	1
7.	Arjun	Terminalia arjuna	1
8.	Semia	Cassia Siamea	1
9.	Beri	Zizyphus mauritiana	2
10.	Desi Babool	Acacia Nilotica	1
11.	Chilbil/Papri	Holoptelea integrifolia	1
12.	Shahtoot	Mors alba	1

A copy of the detailed list of such trees is enclosed as ANNEXURE R-1 to this Report. Photos of each tree felled in the Private Land and the Protected Forest Land with geo-coordinates of the place of felling are enclosed as ANNEXURE R-2 and ANNEXURE R-3 to this Report respectively. A copy of the Joint Survey Report dated 30.10.2024 of forest and revenue officials is enclosed as ANNEXURE R-4 to this Report.

5. The site was inspected by the CEC on 08.11.2024. The officials of the Uttar Pradesh Forest Department were present during the visit. The KML File of both Private Land and the strip of Protected Forest were prepared and the Google Earth Map is as follows:



The area of the private land is approximately 1,48,800 sq.mt. i.e. 14.88 ha and the impacted Protected Forest is around 5000 sq. mt. i.e. 0.5 ha.

6. As per the evidence collected on site and subsequent investigation it is evident that the act was executed in planned and deliberate manner after knocking high tension electricity line. This caused total darkness in the area and avoided detection by passersby. As the trees were large in number and also fully grown large number of labourers must have been engaged for this felling. During the inspection, there were marks of JCB and excavator machines on site. The trees were cut using a power chain saw as was evident from the cuts.

7. As per the Revenue Records provided by the Revenue Authorities the current owners of this land are as follows:

- i. M/S Dalmia & sons HUF 10/4 Lala Lajpat Rai Sarani, Kolkata,
- ii. Sri Narayan Prasad Dalmia s/o Late Sri Raghunandan Prasad Dalmia r/o 10/4 B Lala Lajpat Rai Sarani, Kolkata,
- iii. Sri Shyam Sundar Dalmia s/o Late Sri Raghunandan Prasad Dalmia r/o 10/4 Lala Lajpat Rai Sarani, Kolkata,
- iv. Sri Pradyumn Dalmia & Sri Vedant Dalmia both s/o Sri Madhu Sudan Dalmia r/o 2/3 Sharat Bose Road, Kolkata
- v. Sri Siddhant Dalmia & Sri Nishant Dalmia both s/o Sri Surya Kant Dalmia r/o 2/3 Sharat Bose Road, Kolkata
- vi. M/S Chandra Kumar Dhanuka HUF with members Sri Chandra Kumar Dhanuka s/o Sri Shankar Lal Dhanuka, Smt Aruna Kumar Dhanuka and Sri Mrigank Dhanuka all r/o 14, Lodan Street, Kolkata.

Copies of the relevant Revenue Land Records are enclosed as

ANNEXURE R-5 (Colly) to this Report.

8. The owners were served notice by the Police on 28.09.2024 at Kolkata. The notice was received by their advocate who also produced copies of eight MoUs ranging from date 16.10.2023 to 01.07.2024. According to these MoUs the land has been sold to Sri Giriraj Agarwal s/o Sri Raj Kumar Agarwal r/o Anand Krishan Van, Sunrakh Road, Madhuvan Colony, Vrindavan Bangar, Mathura and Sri Ashish Kaushik s/o Sri Ramesh Chandra Kaushik s/o 16C, Bank Colony, Arthara Krishna Nagar, Mathura. The Police has served notice to both old and so-called new owners to report to the Police Station and record their submissions but none has appeared till 07.11.2024. The CEC was apprised by the local officials that the owners had planned for plotting a colony on this land. A site layout plan of proposed colony was also handed over which is attached as **ANNEXURE R-6**.

9. A copy of the Notification dated 10.02.1960 of the Uttar Pradesh Forest Department declaring Vrindavan Chatikara Road as a Protected Forest is enclosed as **ANNEXURE R-7** to this Report.

KEY EVENTS AND ACTIONS

10. The following gives in brief the sequence of events and actions taken in respect of this illegal felling of 454 trees:

i. Initial Discovery and Legal Action

- ◆ Inspection: Forest officers, including the Divisional Director, inspected the site on 19.09.2024.
- ◆ FIR Lodged: FIR (0413/2024) filed against 6 named and other unnamed individuals under the *U.P. Tree Protection Act, 1976*, *Indian Forest Act, 1927*, and for violating Supreme Court orders.
- ◆ Tree Count Update: Initially 298 trees were counted, later revised to 454 by late night, and reported to authorities.

Copy of FIR No. 0413 dated 19.9.2024 and the copies of Investigation Reports filed by the Police till 07.11.2024 are also enclosed as **ANNEXURE R-8 (Colly)** to this Report.

ii. Summary of Charges

The accused face charges under multiple laws, including:

- ◆ **U.P. Tree Protection Act, 1976:** For illegal tree felling.
- ◆ **Indian Forest Act, 1927:** For unauthorized activities in protected forests.
- ◆ **Wildlife Protection Act, 1972:** For habitat destruction.
- ◆ **Environment Protection Act, 1986:** For environmental harm.
- ◆ **Prevention of Damage to Public Property Act, 1984:** For destruction of public assets.

iii. **Violation of the order dated 08.05.2015 in IA No. 527 in W.P.(C) 13381 of 1984 of the Hon'ble Supreme Court of India**

- ◆ The following order of this Hon'ble Court has been violated:

VI) the Chairman, TTZ Authority (Divisional Commissioner, Agra is the ex-officio Chairman) will take effective steps to ensure that no felling of trees within the areas falling in TTZ takes place without first obtaining permission of this Hon'ble Court.

iv. **Departmental Cases Initiated**

- ◆ The Forest Department registered three cases:
 - Case 10/Mathura/2024-25: Violation of the *U.P. Tree Protection Act*.
 - Case 11/Mathura/2024-25: Violation of the *Indian Forest Act, 1927*.
 - Case 12/Mathura/2024-25: Wildlife destruction.

Copies of all the above are enclosed as **ANNEXURE R-9 (Colly)** to this Report.

v. **Additional FIRs**

- ◆ Multiple FIRs lodged by different authorities:
 - **Mathura Vrindavan Nagar Nigam** (FIR No. 0428/2024): For damaging municipal property, including streetlights.
 - **Electricity Department** (FIR No. 0415/2024): For damaging electrical infrastructure.

- **Mathura Vrindavan Development Authority (MVDA)** (FIR No. 0417/2024): For damaging green belt protection grills.

Copies of all the above FIRs are enclosed as **ANNEXURE R-10 (Colly)**.

vi. Investigation, Arrests and seizures

- ◆ A five-member team collected intelligence via CCTV and identified suspects.
- ◆ As of 07.11.2024, the police had arrested 42 individuals.
- ◆ Seized items included:
 - **3 JCB machines** used for tree felling.
 - **1 Thar jeep** likely used in the operation.
- ◆ Confiscation proceedings for these vehicles have been initiated under Section 52(A) of the *Indian Forest Act, 1927*, following the handover from the police

vii. Timber and Area Management

- ◆ Seized timber was secured at Mayur Sarankshan Kendra, Vrindavan.
- ◆ Remaining trees were protected on-site with teams deployed for their safety.
- ◆ Information boards have been installed at the site to prevent further damage.

viii. Instructions to Stakeholders

- ◆ MVDA: Requested to declare the land as a green area, prohibit construction, and take strict punitive action.

- ◆ PCB (Pollution Control Board): Directed to take action under the *Environment Protection Act, 1986*.
- ◆ Tree Plantation: Chairperson of TTZA instructed planting of 10 saplings for each felled tree at the accused's expense.

ix. Effective legal Advocacy

- ◆ Effective advocacy resulted in bail rejections for all 42 accused by the Hon'ble ACJM Court. They remain in judicial custody.

Copies of the relevant orders of the Hon'ble Additional Chief Judicial Magistrate, Mathura is enclosed as **ANNEXURE R-11 (Colly)** to this Report.

11. Meanwhile the recorded owners of the said Private Land Sri Narayan Prasad Dalmia and others approached the Hon'ble High Court of Judicature at Allahabad against the FIRs filed against them in the extant matter. It is submitted that an allegation in the impugned FIR that certain trees were felled on a piece of land as a result of which an electricity line got disrupted and certain railings got damaged. It is submitted that the allegations prima facie indicate the existence of civil wrong and that initiation of criminal action is unwarranted. It is further argued that the Petitioners otherwise have transferred the land and it was the transferee who had felled trees and therefore by no stretch of

imagination the Petitioners could be held liable for the alleged offence.

The Hon'ble Allahabad High Court has on 23.10.2024 *inter alia* passed the following order:

“7. Subject to petitioners cooperating in the investigation, no coercive action shall be taken against them pursuant to the First Information Report registered as Case Crime No.0417 of 2024, under Section 3 and 5 of the Prevention of Damage to Public Property Act, 1984, Police Station Jait, District Mathura as well as in Case Crime No.0415 of 2024, under Section 136 of the Electricity Act, 2013, Police Station Jait, District Mathura, till the next date of listing or till submission of police report under Section 193(3) B.N.S.S., 2023, whichever is earlier.”

A copy of the order dated 23.10.2024 of the Hon'ble Allahabad High Court is enclosed as **ANNEXURE R-12** to this Report.


PRAYER

12. It is submitted that the documents enclosed as ANNEXURE R-1 TO ANNEXURE R-11 to this Report are in Hindi, which was necessary to produce here for authenticity and accuracy. Since the matter is urgent and paucity of time the translated copies of the same will be submitted as a part of the comprehensive Final Report. It is, therefore, submitted

that this Hon'ble Court may please grant an EXEMPTION for submitting English Translation copies with the Final Report.

13. The Site Inspection and the documentation have been completed by the CEC. The preliminary discussion with the Government Functionaries has also been done. The CEC has proposed a meeting with the owners of the land in the first week of December 2024 and will submit its final report with its recommendation to this Hon'ble Court latest by 12.12.2024. Hence it is requested that a time of another two weeks may kindly be granted to the CEC for filing the report in this matter.

This Hon'ble Court may please consider the above Interim Report and pass an order as may be appropriate in the matter.


(Banumathi G.)
Member Secretary

Dated: 27th November 2024



পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

AN 984387

MEMORANDUM OF UNDERSTANDING (MOU)

This Memorandum of Understanding is executed at Kolkata, West Bengal, on this 16th day of October, 2023,

BETWEEN

Shri. Chandra Kumar Dhanuka son of Late Shri. Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar - HUF (PAN: AAMHS3207F), R/O Dhunseri House, 3rd Floor, 4 - A Woodland Park, Kolkata - 700 020 hereinafter called the **First Party**;

SHANKARLAL CHANDRA KUMAR, H.U.F.

KARTA/MEMBER

Vedant Dalmia:

RADHA MADHAV DEVELOPERS

RADHA MADHAV DEVELOPERS

ANM

For Estate of Late Shyam Sundar Dalmia

1221

28

25 SEP 2020

No. 14518 Date
 Sold to..... Shankar Chandra Kumar HOF
 Address..... 4A, Woodbwen Park, Kol-20
 Rs.....
 Paschim Midnapur Daspur A.D.S.R Office

Licence No. 2/96
 Licence Station Vendor
 Pradip Das

Pradip Das
 Signature

- 2 -

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the **SECOND PARTY**;

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020 hereinafter called the **THIRD PARTY**;

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020 hereinafter called the **Fourth Party**;

AND

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020 hereinafter called the **FIFTH PARTY**;

AND

SHRI RAJENDRA PRASAD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries), hereinafter called the **SIXTH PARTY**;

[And that all parties of the First, Second, Third, Fourth, Fifth & Sixth Part hereinabove shall collectively be referred to as the **SELLER**]

AND

RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R), a partnership firm, having its office situated at Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar, Noida, PIN - 201301 (U.P.), India represented by its partners namely (1) **SHRI GIRRAJ AGARWAL** (PAN : ADDPPA5041H) son of Shri Raj Kumar Agarwal residing at Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindaban Bangar, Mathura - 281121 (U.P.) and (2) **SHRI ASHISH KAUSHIK** (PAN : AUEPK0557A) son of Shri Ramesh Chand Kaushik residing at 16C, Bank Colony, Arthera Mathura, Krishna Nagar, Mathura - 281004 (U.P.) hereinafter called the **SEVENTH PARTY**;

[And that the party of the Seventh Part hereinabove shall be called as the **PURCHASER**]

SHANKARLAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Radha Madhav Developers
Partner G. M. ...

Radha Madhav
Ashish

Siddhant Dalmia
Girraj Agarwal

(Handwritten signatures)
Vedant Dalmia
RPA
Executor

the same a little more or less situate and lying in Village : Chhatikara, P.O. Vrindavan Tehsil and District - Mathura in the State of Uttar Pradesh more fully described in the First Schedule as stated hereunder ;

AND WHEREAS the said Shankar Lal Chandra Kumar (HUF) and Dalmia Family have amicably decided to carve out a demarcated portion of an area of land being All That **5.9956** Acres of land out of the said 37.6073 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh more fully described in the Second Schedule stated hereunder;

AND WHEREAS the remaining plot of the said entire land measuring about **31.6117** Acres be the same a little more or less remained vested upon Shankar Lal Chandra Kumar (HUF) and members of Dalmia family being the parties as stated hereinabove in the proportion as stated hereunder :

AND WHEREAS by virtue of the aforesaid the Seller jointly holds the undivided share or part of the said land measuring about **31.6117** Acres in the proportion as stated hereunder:

Sl. No.	Name	Proportion of Share in the Property
1	Shankarlal Chandrakumar - HUF	50%
2	Narain Prasad Dalmia	12.50%
3	Pradyumna Dalmia	12.50%
4	Yedant Dalmia	6.25%
5	Siddhant Dalmia	6.25%
6	Estate of Late Shyam Sundar Dalmia represented by its Executor Shri Rajendra Prasad Pansari with the consent of all the legal heirs and beneficiaries.	12.50%

AND WHEREAS the Purchaser has approached the Seller to sell and transfer the land measuring 22.4000 Acres out of the said 31.6117 acres of land be the same a little more or less hereinafter referred to as the "said Property" and more fully and particularly described in the Third Schedule as stated hereunder ;

SHANKARLAL CHANDRA KUMAR H.U.F.

Estate of Late Shyam Sundar Dalmia

KARTA/MEMBER

Executor

Vedant Dalmia

Mathura Agrarian Development
 Particulars
 Abhinav
 Residra Mathura

bharat
 Prasad
 Pansari

Crores) only, subject to deduction of Tax at Source @ 1% (one percent) and the said total consideration shall not be reduced or increased under any circumstances.

4. It is agreed that the Purchaser shall bear all expenses of this deed as well as sale deed or sale Deeds together with stamp duty, registration fees, and other charges whatsoever for transfer by way of sale in respect of the said land measuring 22.4000 Acres and the sale of the said land shall be completed within December 2024.

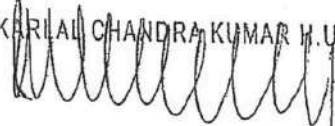
5. It is agreed and recorded that all Taxes including Property Tax and other municipal/ statutory taxes both present and future, relating to the Said Property with effect from 1st day of October, 2023 shall be borne and paid by Purchaser and prior thereto the Seller shall pay the same provided further the Seller shall not be liable for any variation in respect of the rates and taxes or the imposition of any new tax or levy thereon.


6. It is agreed and recorded that the Seller after giving prior intimation shall execute and register sale deed/s in favour of the Purchaser or in the name of their nominees in one lot or more lots as may be desired by the Purchaser.

7. It is agreed and recorded that the Seller shall execute sale deed/s in favour of the Purchaser or in the name of their nominee or nominees within the said period excepting due to some extra ordinary unusual circumstances.

8. It is agreed that in case the Seller cannot execute the sale deed/s in respect of the said land measuring 22.4000 Acres hereinafter referred to as the said Property within the above stipulated time from this date hereof, the Purchaser shall have right to get the said Property registered from the Seller enforcing specific performance by the relevant court.

9. It is agreed that the Seller, who is in possession of the said Property, shall hand over possession to the Purchaser on receipt of the full consideration and execution and registration of the sale deed or sale deeds as envisaged herein provided

SHANKAR LAL CHANDRA KUMAR H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

RSP
Executors



Vedant Dalmia

Rajendra Mehta Developers
Partner
Aashish
Rajendra Mehta
Dalmia

however the Purchaser shall be entitled to raise or erect a boundary of bricks or barbed wire as the Purchaser may deem fit and proper in respect of the said Property at its own costs and expenses before taking over peaceful possession.

10. It is confirmed and recorded that this deed has been drafted and written after reading over by the parties and all the parties have signed it after understanding the contents of this Agreement.

THE FIRST SCHEDULE ABOVE REFERRED TO :

Village Mouza: Chhatikara, P.S. Vrindavan, Tehsil & District: Mathura, State U.P.

Sl. No.	Date	Deed No.	Khasra Nos.	Purchased Area (In Acres)	Vendor	Purchaser
1	01.10.1992	8912-1/92	128	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2	01.10.1992	8913-1/92	128	2.595	Rajendra Prasad Shanna & Others	Dalmia & Sons (H.U.F.)
3	28.10.1992	9537-1/92	129	1.65	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
4	24.11.1992	1807-1/92	129	8.5	Mahant Krishna Keshavanand Dev Goswami	Dalmia & Sons (H.U.F.) and Another
5	07.01.1993	290-1/93	125	0.2	Shyam Babu & Another	Dalmia & Sons (H.U.F.) and Another
6	11.01.1993	361-1/93	123	1.25	Salish Gupta	Dalmia & Sons (H.U.F.) and Another
7	11.01.1993	364-1/93	123	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons (H.U.F.) and Another
8	15.10.1994	2066-1/94	117B	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)
9	15.10.1994	2064-1/94	117B	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10	08.11.1994	1712-1/94	120 & 119	7.36	Shyam Sundar	Dalmia & Sons (H.U.F.) and Another
11	16.05.1995	1998-1/95	124	0.03	Raghuandan Prasad Agarwal	Dalmia & Sons (H.U.F.) and Another
12	24.08.1997	4176-1/97	130	3.68	Suresh Chandra & Another	Dalmia & Sons (H.U.F.) and Another

SHANKARLAL CHANDRA KUMAR, H.U.F.

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

Mathura Developers
G. Agrawal
Atish

Siddhant Dalmia

13	03.11.1997	109- 1/97	117-A	1.7	Ramkishore Others	& Dalmia & Sons (H.U.F.) and Another
14	02.09.1998	5000- 1/98	117-A	0.36	Sharal Lal Agarwal	Dalmia & Sons (H.U.F.) and Another
15	02.09.1998	3812- 1/98	118	0.98	Ramsharan Others	& Dalmia & Sons (H.U.F.) and Another
16	23.09.1998	4537- 1/98-	116	3.00	Deviram	Dalmia & Sons (H.U.F.) and Another
Total area of land				37.28 Acres		

THE SECOND SCHEDULE ABOVE REFERRED TO :

Carved out of said Entire Land

ALL THOSE pieces and parcels of Land measuring an area of **5.9956 Acres**, situated at Mouza - Chattikara, Tehsil & District- Mathura (U.P.) and butted and bounded as follows :-

East : Land Owned by the Others
West : Land Owned by the Sellers
North : Land Owned by the Sellers
South : Vrindavan Chattikara Road

THE THIRD SCHEDULE ABOVE REFERRED TO :

SAID PROPERTY

SUBJECT MATTER OF SALE

ALL THAT total area of the land measuring about 22.4000 Acres be the same a little more or less situate and lying at Village Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh butted and bounded as follows and as stated hereunder :-

East : Canal and Outside Boundary Wall
West : Land owned by Seller;
North : Land owned by others;
South : Land owned by Seller;

SHANKAR LAL CHANDRA KUMAR (H.U.F.)

KARTA/MEMBER

Estate of Late Shyam Sundar Dalmia

Executor

Vedant Dalmia

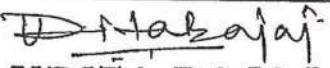
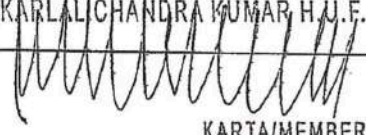
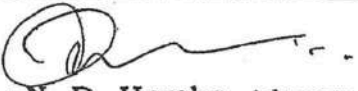
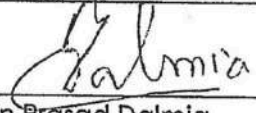
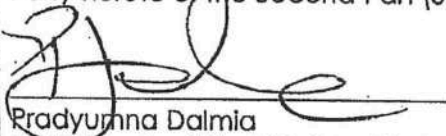

Handwritten signature: Shyam Sundar Dalmia

Vertical handwritten notes:
Partners: G. Agarwal
Partners: G. Agarwal
Aadish

Plot No.	Actual Area In Acres	Area In Acres as per Revenue Records
255	5.0946	5.5250
256	0.7417	0.7315
269	0.3199	0.2891
264	6.7225	6.1019
266	0.7074	0.6795
268	1.2774	1.4579
270	0.4919	0.4077
271	0.3716	0.3015
272	1.0371	1.0724
273	0.1561	0.2471
274	3.4420	2.9455
275	2.0378	2.0172
Total	22.4000	21.7763

The said property is delineated in map or plan annexed hereto and coloured in "RED" thereon.

In Witness whereof the said Sellers and Purchasers hereto set and subscribed their respective hands in quadruplicate hereof.

SIGNED SEALED AND DELIVERED by the Seller in the presence of:		SHANKARLAL CHANDRA KUMAR H.U.F.
1.  UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	 KARTA/MEMBER	Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2.  N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	 Narain Prasad Dalmia	Party hereto of the Second Part (Seller)
	 Pradyumna Dalmia	Party hereto of the Third Part (Seller)
	 Vedant Dalmia	Party hereto of the Fourth Part (Seller)

32
 36
 - 9 -
 Ashish
 C. N. Sengupta
 Particulars of the Property
 Registered in the Name of the Seller

	<p><i>Siddhant Dalmia</i></p> <p>Siddhant Dalmia Party hereto of the Fifth Part (Seller)</p>
	<p>Estate of Late Shyam Sundar Dalmia</p> <p><i>R.P.P.</i></p> <p>Rajendra Prasad Pansari Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)</p>
<p>SIGNED SEALED AND DELIVERED by the Purchaser in the presence of:</p> <p><i>Sm</i></p> <p>RAVINDRA CHAMARIA 11, ASHOKA ROAD, KOLKATA-700027</p>	<p><i>Radha Madhav Developers</i></p> <p><i>Girraj Agarwal</i> Partner</p> <p>1. Girraj Agarwal, Partner</p> <p><i>Ashish</i> Developers</p> <p>2. Ashish Kaushik, Partner Both Partners of Radha Madhav Developers Party hereto of the Seventh Part (Purchaser)</p>

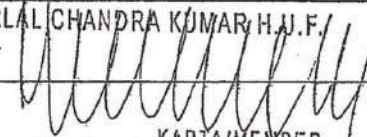
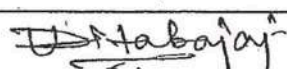
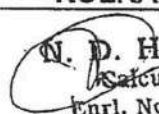
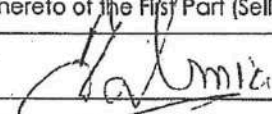
MEMO OF CONSIDERATION

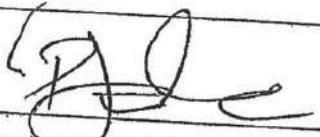
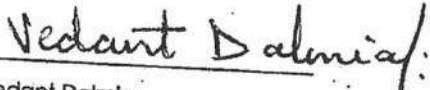
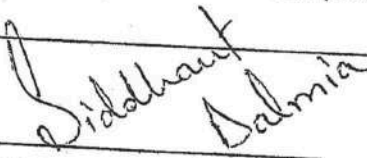
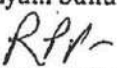
Receipt and Memorandum of Consideration under MOU dated 16th October, 2023

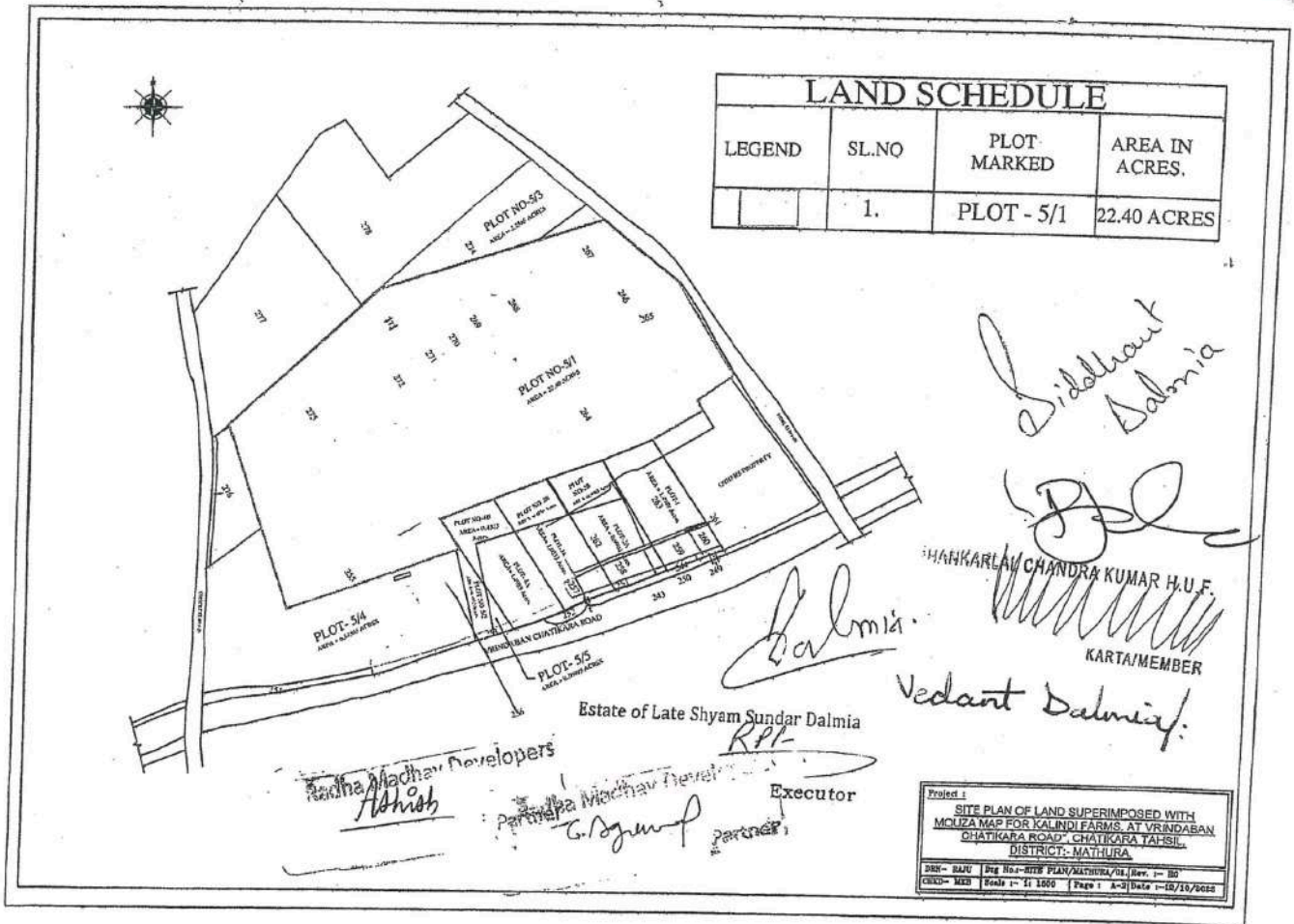
Received from the within named Purchasers the within mentioned sum of Rs.90,00,00,000/- (Rupees Ninety Crores) only subject to deduction of Tax at Source, towards full and final payment of the total consideration for sale of the said Property described in the Schedule hereto in the following manner :

<u>Mode</u>	<u>Date</u>	<u>Particulars</u>	<u>Amount (Rs.)</u>	<u>TDS</u>	<u>Favouring</u>
D/D on HDFC Bank	06/09.2023 26.09.2023	029365 029384	25,00,00,000.00 19,55,00,000.00 44,55,00,000.00	45,00,000	Shankar Lal Chandra Kumar HUF
-Do-	06/09.2023 25.09.2023	029358 029381	6,25,00,000.00 4,88,75,000.00 11,13,75,000.00	11,25,000	Estate of Late Shyam Sundar Dalmia
-Do-	06/09.2023 25.09.2023	029360 029380	6,25,00,000.00 4,88,75,000.00 11,13,75,000.00	11,25,000	Pradyumna Dalmia
-Do-	06/09.2023 26.09.2023	029359 029383	6,25,00,000.00 4,88,75,000.00 11,13,75,000.00	11,25,000	Narain Prasad Dalmia
-Do-	06/09.2023 25.09.2023	029364 029379	3,12,50,000.00 2,44,37,500.00 5,56,87,500.00	5,62,500	Vedant Dalmia
-Do-	06/09.2023 25.09.2023	029362 029378	3,12,50,000.00 2,44,37,500.00 5,56,87,500.00	5,62,500	Siddhant Dalmia
		Tax at Source	89,10,00,000.00 90,00,000.00	90,00,000	
		Total	90,00,00,000.00		

Witnesses :

SIGNED		SHANKARLAL CHANDRA KUMAR H.U.F.	
by the Seller in the presence of:			
1.	 UDITA. BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	KARTA/MEMBER Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)	
2.	 N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	 Narain Prasad Dalmia Party hereto of the Second Part (Seller)	

	 <u>Pradyumna Dalmia</u> Party hereto of the Third Part (Seller)
	 <u>Vedant Dalmia</u> Vedant Dalmia Party hereto of the Fourth Part (Seller)
	 <u>Siddhant Dalmia</u> Siddhant Dalmia Party hereto of the Fifth Part (Seller)
	Estate of Late Shyam Sundar Dalmia  <u>Rajendra Prasad Panisari</u> Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)



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DATED THIS 16th DAY OF Oct. 2023

=====

BETWEEN

SHRI CHANDRA KUMAR DHANUKA &
ORS.

..... SELLER

AND

RADHA MADHAV DEVELOPERS

..... PURCHASER

AGREEMENT



उत्तर प्रदेश UTTAR PRADESH

GM 097492

4th September, 2024

To,

RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R),
Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar,
Noida, PIN - 201301 (U.P),
Partners

1. Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura
2. Rahul Singhal R/o Mayur Vihar, Bharatpur Road Mathura
3. Rajeev Kumar Agrawal S/o Kshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inr Mathura
4. Satish Bansal S/o P.M Bansal R/o 1/10 Shanti Niketan, South West Delhi-110021
5. Girraj Agrawal S/o Shri R. K Agrawal R/o Ananda Krishna Van, Sunrakh Road, Vrindavan Mathura
6. Satish Chandra Agrawal S/o Shri Keshav Dev Agrawal R/o Brijwasi Utsav, Near Akashwani Kendra Masani Tiraha Vrindavan Road Mathura

Sub : Possession Letter in respect of All That piece and parcel of demarcated area of land measuring about 29.1617 Acres situate and lying in Village - Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh.

SHANKARLAL CHANDRA KUMAR H.O.F.

KARTA/MEDLER

For Estate of Late Shyam Sunder Dalmia

RBI

Executor

Shyam Sunder Dalmia
Vedant Dalmia

Partnet

Radha Madhav
Ashish

G. Agrawal

We,

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI RAJENDRA PRASAD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries),

Siddhant Dalmia
SHANKARLAL CHANDRA KUMAR HUF
[Signature]
Karta/Member

Vedant Dalmia
[Signature]
For Estate of Late Shyam Sundar Dalmia
RPI-
Executor

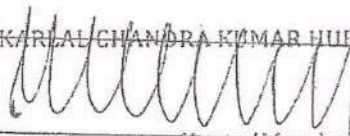
[Signature]

RADHA MADHAV DEVELOPERS
PARTNER
RADHA MADHAV DEVELOPERS
PARTNER

In pursuance of our MOUs dated 16.10.2023, 27.03.2024, 01.07.2024 and 31.07.2024 we confirm to have delivered vacant and peaceful possession of demarcated area of Plot of land admeasuring about 29.1617 Acres out of All Those pieces and parcels of land measuring 31.6117 Acres, be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh which is delineated in the Map or Plan attached hereto and please confirm that save and except an area already above demarcated as stated hereinabove you have no right title interest claim or demand in respect of the balance area of 2.4500 Acres of land in respect of which we remain in absolute possession of the same.

Kindly confirm and acknowledge the receipt of the same by signing in the duplicate of this letter.


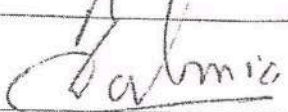
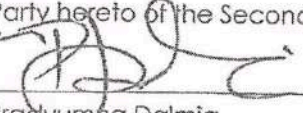
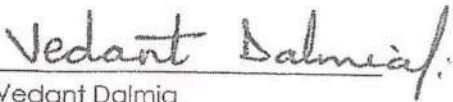
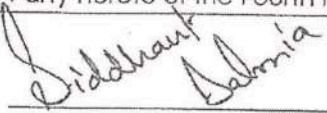
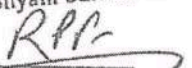
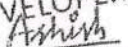
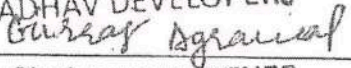
Thanking you,

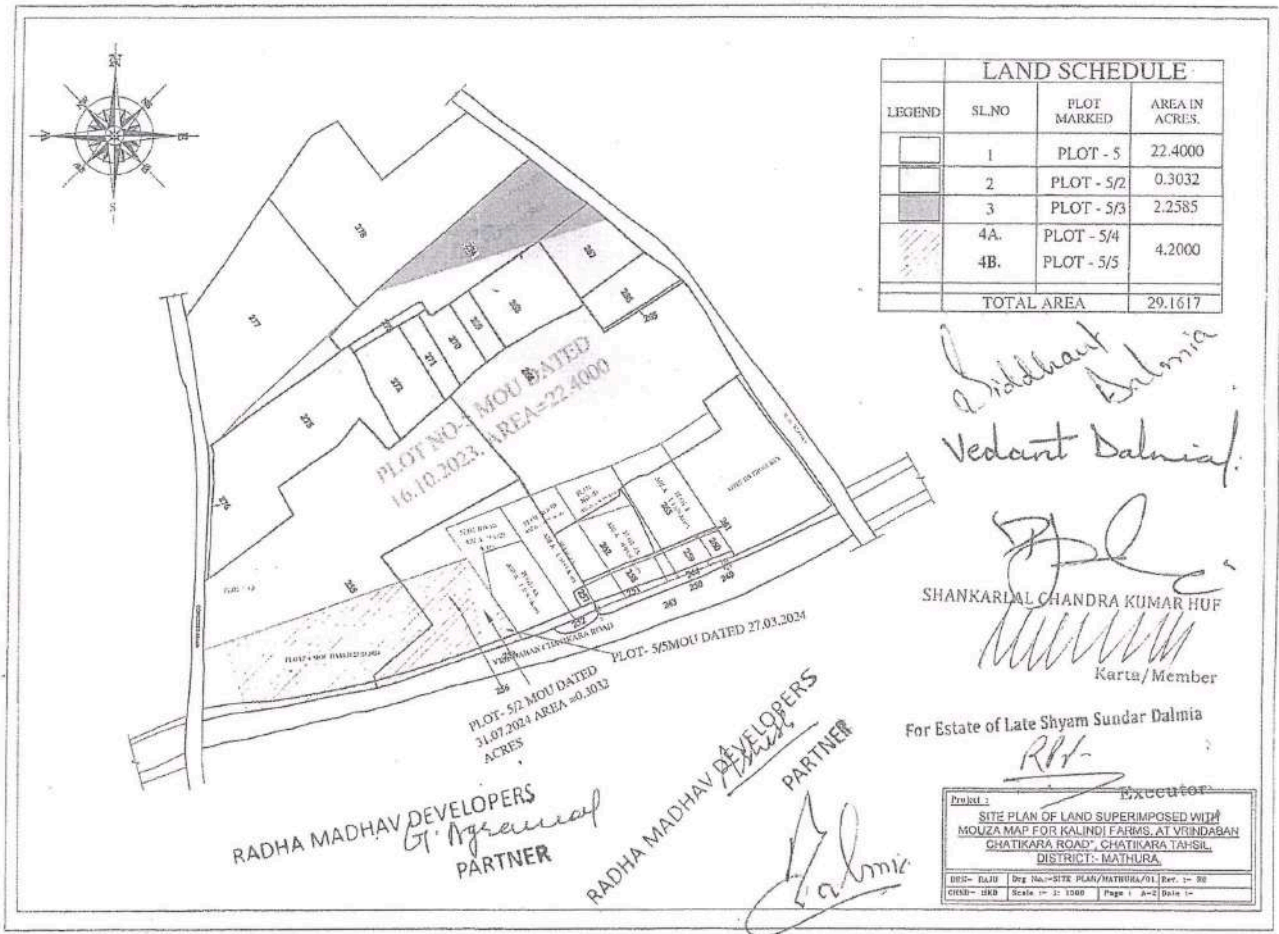
Possession handed over by the Seller in the presence of:	
1. <i>Ditabjayaj</i> UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	SHANKARLAL CHANDRA KUMAR HUF  Karta/Member Chandra Kumar Dhanuka (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)

Siddhant Dalmia

Vedant Dalmia

RADHA MADHAV DEVELOPERS
 Ashish PARTNER
 Pt. Dyanand PARTNER

<p>2.</p> <p></p> <p>N. D. Harsha, Advocate Calcutta High Court Enrl. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060</p>	<p></p> <p>Narain Prasad Dalmia Party hereto of the Second Part (Seller)</p> <p></p> <p>Pradyumna Dalmia Party hereto of the Third Part (Seller)</p>
	<p></p> <p>Vedant Dalmia Party hereto of the Fourth Part (Seller)</p>
	<p></p> <p>Siddhant Dalmia Party hereto of the Fifth Part (Seller)</p>
	<p>For Estate of Late Shyam Sundar Dalmia</p> <p></p> <p>Rajendra Prasad Pansari - Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)</p>
<p>Possession Taken over by RADHA MADHAV DEVELOPERS Plot No. 62, Block-A, Sector-57, Goutam Budha Nagar, Noida, PIN - 201301 (U.P.) & with consent of All Partners (As mentioned (1-6)</p>	<p>Signed with the consent of All Partners</p> <p></p> <p>1. Ashish Kaur, Partner</p> <p></p> <p>2. Girraj Agarwal, Partner</p> <p>Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)</p>



16.10

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उत्तर प्रदेश UTTAR PRADESH

GM 097490

4th September, 2024

To,
 RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R),
 Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar,
 Noida, PIN - 201301 (U.P),
 Partners

1. Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura
2. Rahul Singhal R/o Mayur Vihar, Bharatpur Road Mathura
3. Rajeev Kumar Agrawal S/o Kshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn Mathura
4. Satish Bansal S/o P.M Bansal R/o 1/10 Shanti Niketan, South West Delhi-110021
5. Girraj Agrawal S/o Shri R. K Agrawal R/o Ananda Krishna Van, Sunrakh Road, Vrindavan Mathura
6. Satish Chandra Agrawal S/o Shri Keshav Dev Agrawal R/o Brijwasi Utsav, Near Akashwani Kendra Masani Tiraha Vrindavan Road Mathura

Sub : Possession Letter in respect of All That piece and parcel of demarcated area of land measuring about 1.4989 Acres situate and lying in Village - Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh.

SHANKARLAL CHANDRA KUMAR A.U.F.

KARTAI/MEMBER

For Estate of Late Shyam Sunder Dalmia

Executor

Vedant Dalmia

Radha Madhav Developers

G. D. Dalmia
Partner

Ashish

We,

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI RAJENDRA PRASAD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries),

Siddhant Dalmia

Vedant Dalmia
For Estate of Late Shyam Sundar Dalmia
Executor

SHANKARLAL CHANDRA KUMAR HUF
[Signature]
Karta/Member

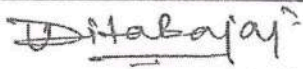
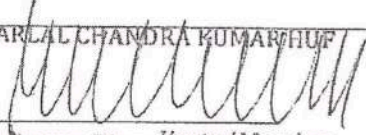

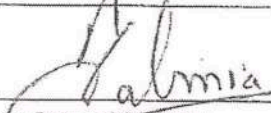
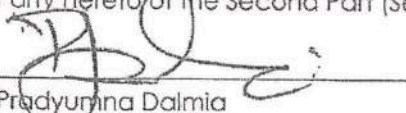
[Signature]

RADHA MADHAV DEVELOPERS PARTNER
Arshish
RADHA MADHAV DEVELOPERS PARTNER
Dr. Rajkumar

In pursuance of our MOUs dated 24.06.2024 and 31.07.2024 we confirm to have delivered vacant and peaceful possession of demarcated area of Plot of land admeasuring about 1.4989 Acres out of All Those pieces and parcels of land measuring 37.6073 Acres, be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh which is delineated in the Map or Plan attached hereto.

Kindly confirm and acknowledge the receipt of the same by signing in the duplicate of this letter.

Thanking you,

Possession handed over by the Seller in the presence of:	
1.  UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	<u>SHANKARLAL CHANDRA KUMAR HUF</u>  Chandra Kumar Dhanuk (Karta/Member) (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2.  N. D. Harsha, Advocate Calcutta High Court Enrl. No. - WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	<u>Narada Prasad Dalmia</u>  Narada Prasad Dalmia Party hereto of the Second Part (Seller) <u>Pradyumna Dalmia</u>  Pradyumna Dalmia Party hereto of the Third Part (Seller)

RADHA MADHAV DEVELOPERS
Ashish
PARTNER

RADHA MADHAV DEVELOPERS
G. D. Gyanesh
PARTNER

	<p><u>Vedant Dalmia</u> Vedant Dalmia Party hereto of the Fourth Part (Seller)</p>
	<p><u>Siddhant Dalmia</u> Siddhant Dalmia Party hereto of the Fifth Part (Seller)</p>
	<p>For Estate of Late Shyam Sundar Dalmia <u>R.P.P.</u> Rajendra Prasad Pansari <u>Executors</u> (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)</p>
<p>Possession Taken over by RADHA MADHAV DEVELOPERS Plot No. 62, Block-A, Sector 13, Goutam Budha Nagar, Noida, PIN - 201301 (U.P) & with consent of All Partners (As mentioned (1-6)</p>	<p>Signed with consent of All Partners <u>Ashish</u> 1. Ashish Kaushik, Partner <u>Girraj Agarwal</u> 2. Girraj Agarwal, Partner Partners of Radha Madhav Developers Party hereto of the Seventh Part(Purchaser)</p>



उत्तर प्रदेश UTTAR PRADESH

GM 097485

4th September, 2024

To,
 RADHA MADHAV DEVELOPERS (PAN : ABHFR1876R),
 Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar,
 Noida, PIN - 201301 (U.P.),
 Partners

1. Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik R/o 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura
2. Rahul Singhal R/o Mayur Vihar, Bharatpur Road Mathura
3. Rajeev Kumar Agrawal S/o Kshav Dev Agrawal R/o Brijwasi Meadows, Masani Link Road, Hotel Brijwasi Lands Inn Mathura
4. Satish Bansal S/o P.M Bansal R/o 1/10 Shanti Niketan, South West Delhi-110021
5. Girraj Agrawal S/o Shri R. K Agrawal R/o Ananda Krishna Van, Sunrakh Road, Vrindavan Mathura
6. Satish Chandra Agrawal S/o Shri Keshav Dev Agrawal R/o Brijwasi Utsav, Near Akashwani Kendra Masani Tiraha Vrindavan Road Mathura

Ashish

G. Agrawal

Sub : Possession Letter in respect of All That piece and parcel of demarcated area of land measuring about 2.9978 Acres situate and lying in Village - Chhatikara, P.O. Vrindavan, Tehsil and District - Mathura in the State of Uttar Pradesh.

SHANKARLAL CHANDRA KUMAR H.U.F.

[Signature]

KARTA/MEMBER

For Estate of Late Shyam Sundar Dalmia

R.P.

[Signature]

Vedant Dalmia:

[Signature]

[Signature]

We,

SHRI CHANDRA KUMAR DHANUKA son of Late Shri Shankarlal Dhanuka as Karta of Shankarlal Chandrakumar (HUF) (PAN : AAMHS3207F), residing at Dhunseri House, 3rd Floor, 4-A, Woodland Park, Kolkata – 700020

AND

SHRI NARAIN PRASAD DALMIA son of Late Shri Raghunandan Prasad Dalmia (PAN : AFSPD6333E), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI PRADYUMNA DALMIA son of Shri Madhu Sudan Dalmia (PAN : AFNPD6485Q), residing at 25/1, Rowland Road, Promenade, Flat No.4-B, Kolkata - 700020

AND

SHRI VEDANT DALMIA son of Shri Suryakant Dalmia (PAN : AJUPD35480), residing at 2/3, Sarat Bose Road, Kolkata - 700020

SHRI SIDDHANT DALMIA son of Shri. Suryakant Dalmia (PAN : AJUPD3553A), residing at 2/3, Sarat Bose Road, Kolkata - 700 020

AND

SHRI RAJENDRA PRASAD PANSARI son of Late Lal Chand Pansari (PAN : AAAJE1479R) residing at 6-A, Iron Side Road, D-505, Windser Palace, Kolkata - 700019 as Executor to the Estate of Late Shyam Sundar Dalmia who made and published a Will dated 15.01.2020 (duly authorised and consented by all the beneficiaries),

RADHA MADHAV DEVELOPERS
Ashish
PARTNER

RADHA MADHAV DEVELOPERS
G. D. Dey
PARTNER

SHANKARLAL CHANDRA KUMAR HUF

[Signature]
Karta/Member

Siddhant Dalmia
1 Dalmia

[Signature]
Dalmia

For Estate of Late Shyam Sundar Dalmia
R.P.P.
Executor

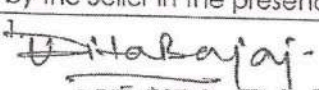
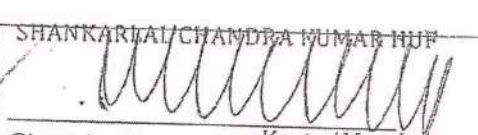
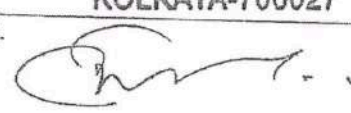
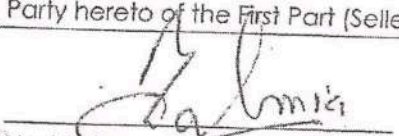
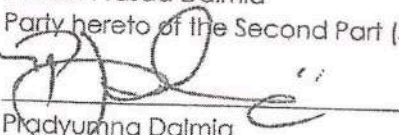
Vedant Dalmia

[Signature]

In pursuance of our MOUs dated 24.06.2024 and 31.07.2024 we confirm to have delivered vacant and peaceful possession of demarcated area of Plot 3 & 4 admeasuring about 2.9978 Acres out of All Those pieces and parcels of land measuring 37.6073 Acres, be the same a little more or less situate and lying in Village Chhatikara, P.O. Vrindavan, Tehsil and District Mathura in the State of Uttar Pradesh which is delineated in the Map or Plan attached hereto .

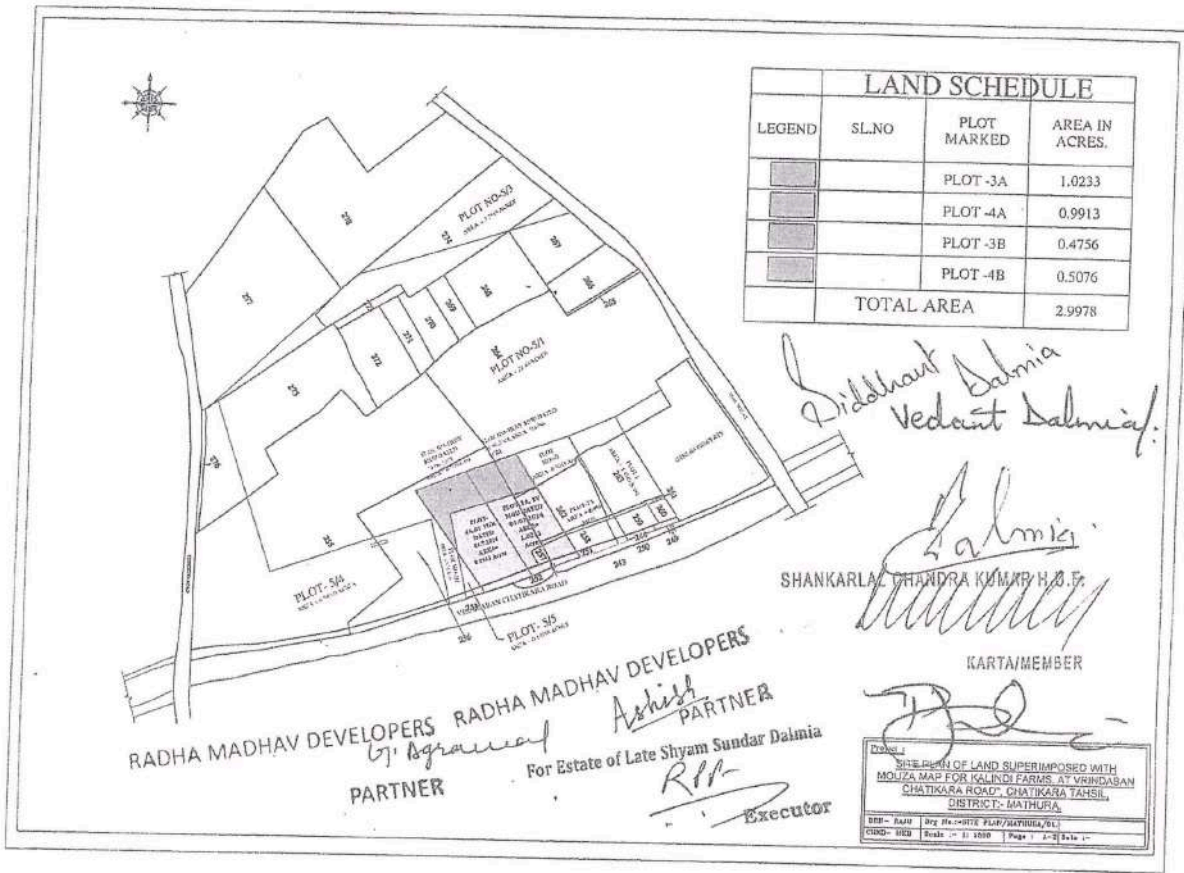
Kindly confirm and acknowledge the receipt of the same by signing in the duplicate of this letter.

Thanking you,

Possession handed over by the Seller in the presence of:	
1.  UDITA BAJAJ 15/2C CHETLA ROAD KAMAL, KUNJ KOLKATA-700027	SHANKARLAL/CHANDRA KUMAR HUF  Chandra Kumar Dhanuka ^{Karta/Member} (Karta of Shankarlal Chandrakumar - HUF) Party hereto of the First Part (Seller)
2.  N. D. Harsha, Advocate Calcutta High Court Enr. No.- WB/204/1982 28/2, Dwijen Mukherjee Road Kolkata-700060	 Narain Prasad Dalmia Party hereto of the Second Part (Seller)  Pradyumna Dalmia Party hereto of the Third Part (Seller)

RADHA MADHAV DEVELOPERS
 Ashish PARTNER
 RADHA MADHAV DEVELOPERS
 Dr. Anjanan PARTNER

	<p><u>Vedant Dalmia</u> Vedant Dalmia Party hereto of the Fourth Part (Seller)</p>
	<p><u>Siddhant Dalmia</u> Siddhant Dalmia Party hereto of the Fifth Part (Seller)</p>
	<p>For Estate of Late Shyam Sundar Dalmia <u>R.P.</u> Rajendra Prasad Pansari * Executor (Executor to the Estate of Late Shyam Sundar Dalmia) Party hereto of the Sixth Part (Seller)</p>
<p>Possession Taken over by RADHA MADHAV DEVELOPERS, Plot No. 62, Block-A, Sector 39, Goutam Budha Nagar, Noida, PIN - 201301 (U.P) & with consent of All Partners (As mentioned (1-6)</p>	<p>Signed with the consent of All Partners <u>Ashish</u> 1. Ashish K. Partner <u>Girraj Agarwal</u> 2. Girraj Agarwal, Partner Partners of Radha Madhav Developers Party hereto of the Seventh Part (Purchaser)</p>



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ANNEXURE R-4 (olly.)

INDIA NON JUDICIAL

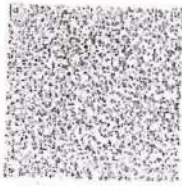
Government of Uttar Pradesh

e-Stamp

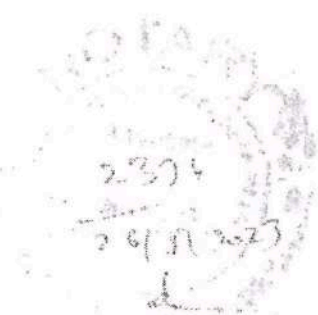
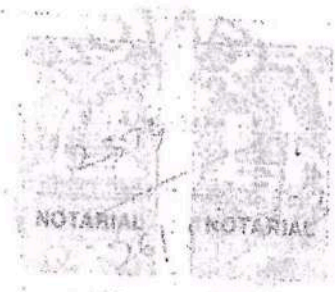
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Certificate No.	: IN-UP18224350818404V
Certificate Issued Date	: 26-May-2023 11:41 AM
Document Reference	: NEWIMPACC (SV)/ up14342604/ MATHURA SADAR/ UP-MTH
Single Doc. Reference	: SUBIN-UPUP1434260431141108183742V
Parties	: GIRRAJ AGRAWAL
Description of Document	: Article 46 Partnership
Property Description	: NA
Consideration Price (Rs.)	:
First Party	: GIRRAJ AGRAWAL
Second Party	: Not Applicable
Stamp Duty Paid By	: GIRRAJ AGRAWAL
Stamp Duty Amount (Rs.)	: 750 (Seven Hundred And Fifty only)



S. K. Singh
 26/5/2023



Handwritten signature

Girraj Agrawal

0002891227

CONSTITUTION OF PARTNERSHIP DEED

This deed of Partnership is made on May 2023 between the following:

- 1) Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik resident of 16-C Gceta Enclave Bank Colony Krishna Nagar Mathura Uttar Pradesh-281001. Herein after referred to as the First Party)
- 2) Mr. Girraj Agrawal S/o Mr. Rajkumar Agrawal R/o Ananda Krishna Van Sunrakh Road Madhuvan Colony Vrindavan Mathura Uttar Pradesh-281121. Herein after referred to as the Second Party

Now this partnership deed witnesses as follow:

- 1) That the parties hereto shall work jointly in partnership for carrying on the business of purchase and sale of land/plot/building and property, developing lands and property, construction of building & apartments for residential / commercial/industrial purpose, to enter into agreements with other parties / firms / companies for construction and collaboration and to do all related business of real estate.
- 2) That the business shall be carried on under the name & style of M/S Radha Madhav DEVELOPERS.
- 3) That the head office & principal place of business of the firm shall be at Plot No. 62, Situated in Block A Sector 39 Noida Distt Gautam Budh Nagar UP. The firm can carry on its business at any other place/places with the consent of all the partners.
- 4) That the capital of the firm as well as further funds required for the purpose of the business shall be contributed or arranged by the partners as may be mutually agreed upon by and between the partners from time to time.
- 5) Interest at 12% P.A. or as may be prescribed U/S 40 (b) (iv) of the Income Tax Assessment of the partnership firm for assessment period shall be payable to the partners on the amount standing to the Credit Balance of the Capital Account of the respective partner. In case of a loss in any financial year, the interest of partner's capital may be reduced to lower rate or may be taken as NIL. Such interest shall be calculated and credited to the accounts of each partner at the close of the accounting year.
- 6) that all the partners of the firm shall actively engage in conducting the affairs of the business of the firm as working partners It is hereby agreed that in consideration of being the working partner of the firm, all the partners of the firm shall be entitled to take remuneration as may be prescribed U/S. 40 (b)(v) of the Income Tax Act or any other applicable provisions as may be force in the Income Tax Assessment of the partnership firm for the assessment period shall be payable to the partners. Such remuneration shall be calculated and credited to

Ashish

Girraj Agrawal

2374
26/5/2023
ms

the accounts of each partner in their respective profit-sharing ratios at the close of the accounting year.

- 7) That net profit/loss of the partnership firm as per account maintained by the firm after deduction of all expenses relating to business of partnership firm including interest and remuneration payable to partners in accordance with the clause of deed of partnership shall be divided and distributed between the partners on the close of accounting year in the following proportion:

Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik 50 Percent
Mr. Girraj Agrawal S/o Mr. Rajkumar Agrawal 50 Percent

- 8) That bank account/accounts in the name of the firm shall be opened in bank/banks, which shall be operated jointly by two partners Shri Ashish Kaushik (First Party) and Mr. Girraj Agrawal (Second Party).

- 9) That proper book of accounts of the partnership firm shall be regularly maintained in ordinary course of business at the firm's place of business.

- 10) That every partner of the firm has a right to see the books of accounts of the firm.

- 11) That none of the partners, without written consent of all the other partners shall:
a) Assign, mortgage or charge his/her share in the assets of the firm
and money belonging to the firm

or in the ordinary course of the business, dispose of by pledge, sale or otherwise any partnership property or profits

- 12) That the Partners have entered into this partnership in their individual capacity.

The parties may borrow money for the business of the firm in the name of partnership firm from any person, bank, firm, company, financial institutions, Co-Operative Society, Govt. or Semi Govt. Institutions on such terms and conditions and at such rate of interest as may be mutually agreed upon.

- 14) That parties shall be at liberty to carry on their private business individually or in partnership with any other person at their own risk and liability and the firm shall have no concern with such business of the party.

- 15) That in the case of dissolution of the firm or retirement of any partner from the firm all the assets and liabilities of the firm shall be valued at the market value at the time.

- 16) No new partners shall without the consent of the other partners be admitted in this partnership business. However new partner can be admitted with mutual consent of all the partners.

- 17) That in case of any dispute arising among the parties of this deed; the disputed matters shall be solved by the arbitration. The decision of arbitrator shall be binding to all the parties of this deed.

Ashish

Girraj Agrawal

18) That the provisions of The Indian Partnership Act, 1932, shall apply as regards the matter which are not expressly provided for herein above.

19) That the terms of this partnership deed may be altered, added to cancelled by the written of all the parties to this deed.

20) That the partnership deed is being written on the e-stamp papers of Rs. 750/- under certificate no-IN UP 18924300104 issue on 26-May-2023 IN THE NAME OF M/S Radha Madhav DEVELOPERS.

2379
26/5/2023

To bind the parties and their legal heirs and successors, the parties hereto have signed in presence of witnesses on the day and year above mentioned.

Signature of Partners

1) Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik

Ashish

2) Mr. Girraj Agrawal S/o Mr. Rajkumar Agrawal

Girraj Agrawal

WITNESS

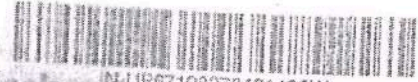
Radha Madhav S/o Shri Ramesh Chand

Radha Madhav
S/o Shri Ramesh Chand
26/5/2023
2379/23
S. Madhav
26/5/2023

S. Madhav

INDIA NON JUDICIAL

Government of Uttar Pradesh



IN-UP67198370431182W

e-Stamp

ACC Name GEETA DEVI

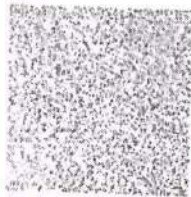
Stamp Vender

Licence No..17/97-98

E Stamping ACC ID:UP14446704

Tahsil Sadar Distt. Mathura
MATHURA SADAR/UP MTH

Certificate No.	: IN-UP67198370431182W
Certificate Issued Date	: 16-Feb-2024 02:18 PM
Account Reference	: NEWIMPACC (SV)/ up14446704
Unique Doc. Reference	: SUBIN-UPUP1444670430612574388260W
Purchased by	: RADHA MADHAV DEVELOPERS
Description of Document	: Article 48 Partnership
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: RADHA MADHAV DEVELOPERS
Second Party	: Not Applicable
Stamp Duty Paid By	: RADHA MADHAV DEVELOPERS
Stamp Duty amount(Rs.)	: 750 (Seven Hundred And Fifty only)



Please verify the code below this tag

Girraj Agrawal

Rohit

Ashish

(Girraj)

(Ashish)



Girraj

Rohit

(Girraj)

Girraj Agrawal

0019733306

RECONSTITUTION OF PARTNERSHIP DEED

This deed of Reconstitution of Partnership is made on 5 September 2023 between the following:

Serial	Parties
1	Satish Bansal S/o P. M Bansal R/o 1/10, Shanti Niketan, South West Delhi-110021 (The New Partner) - The First Party
2	Rahul Singhal S/o Shiv Shankar Agrawal R/o 68, Mayur Vihar, bharaipur Road, Dhauri Pyau, Mathura Uttar Pradesh-281001 (The New Partner) - The Second Party
3	Ashish Kaushik S/o Late Shri Ramesh Chand Kaushik resident of 16-c Geeta Enclave Bank Colony Krishna Nagar Mathura Uttar Pradesh (The Existing Partner) - The Third Party
4	Girraj Agrawal S/o Mr. Rajkumar Agrawal R/o Ananda Krishna Van, Sunrakh Road, Madhuvan Colony, Vrindavan Mathura Uttar Pradesh-281121 (The Existing Partner) - The Forth Party
5	Satish Chandra Agrawal S/o Keshav Dev R/o Brijwasi Utsav, Near Akashwani Kendra, Masani Tiraha, Vrindavan Road, Mathura Uttar Pradesh-281001 (The New Partner) - The Fifth Party
6	Rajeev Kumar Agrawal S/o Keshav Dev Agrawal R/o Brijwasi Meadows, Masani Tiraha Road, Hotel Brijwasi Lands Inn, MathuraUttar Pradesh-281001 (The New Partner) - The Sixth Party

WHEREAS the existing Partner (Third & Forth Party) mentioned above at serial No 3 & 4 are Carrying a business in partnership in the name of M/s Radha Madhav Developers under the deed of partnership dated 26 May 2023 . The First, Second, Fifth and Sixth Parties show their desire to join the existing partnership firm as Partners. The Third & Forth Party ,the existing partners has agreed and has given their consent to add them in the partnership Firm .

Now this reconstitution of partnership deed witnesses as follow:

1. That the parties hereto shall work jointly in partnership for carrying on the business of purchase and sale of land/plot/building and property, developing lands and property, construction of building & apartments for residential / commercial/industrial purpose, to enter into agreements with other parties / firms / companies for construction and collaboration and to do all related business of real estate.
2. That the business shall be carried on under the existing name & style of M/S RADHA MADHAV DEVELOPERS.
3. The head office & principal place of business of the firm shall be at Plot No. 62, Situated in Block A Sector 39 Noida Distt Gautam buddha Nagar Uttar Pradesh. The firm can carry on its business at any other place/places with the consent of all the partners.

[Signature]

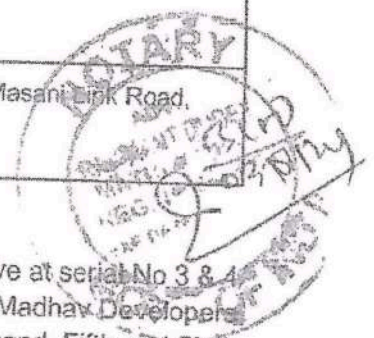
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4. That the capital of the firm as well as further funds required for the purpose of the business shall be contributed or arranged by the partners as may be mutually agreed upon by and between the partners from time to time.
5. That the interest shall not be payable for assessment period to the partners on the amount standing to the Credit Balance of the Capital Account of the respective partner. Profit sharing ratio will not be changed on the basis of Capital Account.
6. That all the partners of the firm shall actively engage in conducting the affairs of the business of the firm as working partners. It is hereby agreed that in consideration of being the working partner of the firm, all the partners of the firm shall be entitled to take remuneration as may be prescribed U/S. 40 (b)(v) of the Income Tax Act or any other applicable provisions as may be force in the Income Tax Assessment of the partnership firm for the assessment period shall be payable to the partners. Such remuneration shall be calculated and credited to the accounts of each partner in their respective profit sharing ratios at the close of the accounting year.
7. That net profit / loss of the partnership firm as per account maintained by the firm after deduction of all expenses relating to business of partnership firm including interest and remuneration payable to partners in accordance with the clause of deed of partnership shall be divided and distributed between the partners on the close of accounting year in the following proportion:

	The Partner Name	The Ratio
1	Satish Bansal (The First Party)	19%
2	Rahul Singhal (The Second Party)	19%
3	Ashish Kaushiki (The Third Party)	24%
4	Girraj Agrawal (The Forth Party)	19%
5	Satish Chandra Agrawa (The Fifth Party)	9.5%
76	Rajeev Kumar Agrawal (The Sixth Party)	9.5%

8. That bank account/accounts in the name of the firm shall be opened in bank/banks, which shall be operated jointly by any two partners.
9. That proper book of accounts of the partnership firm shall be regularly maintained in ordinary course of business at the firm's place of business and every partner of the firm have a right to see the books of accounts of the firm.
10. That none of the partners, without written consent of all the other partners shall:
 - Assign, mortgage or charge his/her share in the assets of the firm.
 - Lend money belonging to the firm
 - Except in the ordinary course of the business, dispose of by pledge, sale or otherwise any partnership property or profits.

[Signature]

[Signature]

[Signature]

[Signature]

[Signature]

[Signature]

11. That the Partners have entered into this partnership in their individual capacity.
12. The parties may borrow money for the business of the firm in the name of partnership firm From any person, bank, firm, company, financial institutions, Co-Operative Society, Govt. or Semi Govt. Institutions on such terms and conditions and at such rate of interest as may be mutually agreed upon.
13. That parties shall be at liberty to carry on their private business individually or in partnership With any other person at their own risk and liability and the firm shall have no concern with such business of the party.
14. That in the case of dissolution of the firm or retirement of any partner from the firm all the assets and liabilities of the firm shall be valued at the market value at the time.
15. No new partners shall without the consent of the other partners be admitted in this partnership business. However new partner can be admitted with mutual consent of all the partners.
16. That in case of any dispute arising among the parties of this deed; the disputed matters shall be solved by the arbitration. The decision of arbitrator shall be binding to all the parties of this deed.
17. That the provisions of The Indian Partnership Act, 1932, shall apply as regards the matter which are not expressly provided for herein above.
18. That the terms of this partnership deed may be altered, added to cancelled by the written of all the parties to this deed.
19. That the partnership deed is being written on the e-stamp papers of Rs. 750/- under certificate no-IN-UP06293396806620V Issue on 5 SEP 2023 IN THE NAME OF RADHA MADHAV DEVELOPERS..
20. To bind the parties and their legal heirs and successors, the parties hereto have signed in presence of witnesses on the day and year above mentioned.

Signature of Partners

	Partners Name	Signature
1	Satish Bansal (The First Party)	<i>[Signature]</i>
2	Rahul Singhal (The Second Party)	<i>[Signature]</i>
3	Ashish Kaushik (The Third Party)	<i>[Signature]</i>
4	Girraj Agrawal (The Forth Party)	<i>[Signature]</i>
5	Satish Chandra Agrawal (The Fifth Party)	<i>[Signature]</i>
6	Rajeev Kumar Agrawal (The Sixth Party)	<i>[Signature]</i>

Signature of Witness

① SONU SHARMA *[Signature]*

R/O - H NO-01, Madan Mohan Chandra
Near Bandhaji Terah Varanasi - 221121

② KANHA SINGH *[Signature]*

R/O - Kal Mathura Uttar Pradesh



उत्तर प्रदेश UTTAR PRADESH

GM 097517

MOU

दि० 5-8-2024

राधा माधव डेवलपर्स, पता-प्लॉट नं० 62, ब्लॉक-ए, सेक्टर-39, गौतमबुद्ध नगर,
नोएडा-201301 द्वारा अधिकृत प्रतिनिधि राधा चरन उपाध्याय छत्रवेष्ट

.....प्रथम पक्ष।

व

शंकर अग्रवाल उर्फ शिवशंकर अग्रवाल पुत्र श्री रेवती प्रसाद अग्रवाल निवासी मयूर बिहार
भरतपुर रोड, धौलीप्यारु, मथुरा।

.....द्वितीय पक्ष।

के हैं। जो कि प्रथम पक्ष द्वारा श्री चंद्र कुमार धानुका, श्री नारायण प्रसाद डालमिया, श्री प्रद्युमन डालमिया, श्री वेदांत डालमिया, श्री सिद्धान्त डालमिया व श्री राजेन्द्र पंसारी के माध्यम से भूमि जिसका विवरण इस तहरीर के अंत में वर्णित किया गया है, को क्रय करने का सौदा तय किया गया था तथा इस सन्दर्भ में प्रथम पक्ष के हक में विभिन्न तारीखों पर श्री चंद्रकुमार धानुका, श्री नारायण प्रसाद डालमिया, श्री प्रद्युमन डालमिया, श्री वेदांत डालमिया, श्री सिद्धान्त डालमिया व श्री राजेन्द्र पंसारी की ओर से MOUs भी

शिवशंकर अग्रवाल 1/31

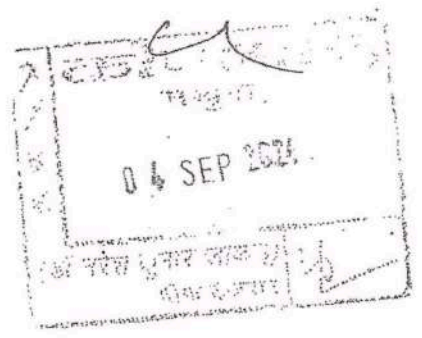
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दिनांक 25/09/2021
 नाम श्री. व. अ. शर्मा
 निवासी ...

नवीन कुमार शर्मा
 स्टाम्प विक्रेता (ला. 11/13-14)
 रजिस्ट्री कार्यालय, ...



सम्बन्धित भूमि का खसरा नं० 250, 251बी, 291ए, 259, 261, 262, 263, 264, 253, 254, 255, 256, 257, 258, 269, 264, 266, 268, 270, 271, 272, 274, 275 मौजा छटीकरा तहसील व जिला मथुरा।

खसरा नम्बर व उसका रकवा MOUs के अनुसार रहेगा।

शिवराम अग्रवाल

हो द्वितीय पक्ष

हो प्रथम पक्ष



[Handwritten signature]

गवाह

[Handwritten signature]

1- रामप्रकाश शर्मा एड
S/O श्री ओमप्रकाश शर्मा
शकभोली विहार मथुरा

[Handwritten signature]

2-
Jiyalal Rajput Adr.
S/O Late Sri Hareekishan
Bairajpura Mathura

दि०-5-9-2024

The Contents of the affidavit or documents read over & Explained Shri Radha Charan Upadhyay & Shanker Agrawal who is identified by Shri... Ram Prakash Sharmas Adv. on oath attested Today on 5/9/24... as my office & noted down in the Serial Register at No _____ before & Charged Fees _____

I Know Shri/Smt Radha Charan & Shanker Agrawal He/She Has _____ before

Sig. Identify

Babita
Babita Agrawal Advocate
Notary Public, Mathura

04.12.2024

The Central Empowered Committee,
III Floor, Chanakya Bhawan,
Chanakyapuri, New Delhi-110021.
Email: cecindia202@gmail.com

Reference: Notice for meeting dated 27.11.2024

Subject: Note on behalf of: (1) Mr. Narain Prasad Dalmia; (2) Mr. Rajendra Prasad Pansari Executor of the estate of Late Shyam Sunder Dalmia; (3) Mr. Pradyumna Dalmia, (4) Mr. Vedant Dalmia; (5) Mr. Siddhant Dalmia; (6) Mr. Nishant Dalmia; (7) Mr. Chandrakumar Dhanuka; (8) Mrs. Aruna Dhanuka; and (9) Mr. Mrigank Dhanuka.

Dear Members

The present note is being submitted in relation to the notice number 1-5ICECISCI2020-Pt. XVI dated 27.11.2024, *inter alia* calling upon the Noticees therein to appear before you on 04.12.2024.

1. The present note is being filed on behalf of (i) Mr. Narain Prasad Dalmia; (ii) Mr. Rajendra Prasad Pansari (executor of the estate of Late Mr. Shyam Sunder Dalmia); (iii) Mr. Pradyumna Dalmia; (iv) Mr. Vedant Dalmia; (v) Mr. Siddhant Dalmia; (vi) Mr. Nishant Dalmia; (vii) Mr. Chandrakumar Dhanuka; (viii) Mrs. Aruna Dhanuka; and (ix) Mr. Mrigank Dhanuka ("Previous Landowners"), who were the erstwhile owners of private land on which trees have been felled. The note is being filed by the authorized representatives of the Previous Landowners, who have been duly authorized by the Previous Landowners.

Copies of the authority letters are attached herewith and collectively marked ANNEXURE-1.

2. By way of the present note, the Previous Landowners wish to place on record the true and complete facts in relation to the illegal felling of 454 trees in Vrindavan, District Mathura, more particularly, the non-involvement of the Previous Landowners in the said act. The said relevant facts are stated herein below.

RELEVANT FACTSA. Acquisition of land at Village Chhatikara, Vrindavan, District- Mathura

3. Between 1992 and 1998, Dalmia & Sons HUF and Shankar Lal Chandra Kumar HUF purchased approximately 37.28 acres of agricultural land situated at Village Chhatikara, near Vrindavan in District Mathura, from different private vendors as follows:

S.N	Date	Deed No.	Purchased Areas (in Acres)	Vendor	Purchaser
1.	01.10.1992	8912-I/92	2.595	Murlidhar Agarwal	Shankarlal Chandrakumar HUF
2.	01.10.1992	8913-I/92	2.595	Rajendra Prasad Sharma & Others	Dalmia & Sons HUF
3.	28.10.1992	9537-I/92	1.65	Shyam Sundar	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
4.	24.11.1992	1807-I/92	8.5	Mahant Krishna	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
5.	07.01.1993	290-I/93	0.2	Shyam Babu & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
6.	11.01.1993	361-I/93	1.25	Satish Gupta	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
7.	11.01.1993	364-I/93	1.55	Rajendra Prasad Gupta & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
8.	15.10.1994	2066-I/94	0.915	Parshadi & Another	Dalmia & Sons (H.U.F.)

9.	15.10.1994	2064-1/94	0.915	Ramkishore & Others	Shankarlal Chandrakumar HUF
10.	15.10.1994	1712-1/94	7.36	Shyam Sundar	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
11.	16.05.1995	1998-1/95	0.03	Raghunandan Prasad	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
12.	24.08.1997	4176-1/97	3.68	Suresh Chandra & Another	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
13.	03.11.1997	109-1/97	1.7	Ramkishore & Others	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
14.	02.09.1998	5000-1/98	0.36	Bharat Lal Agarwal	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
15.	02.09.1998	3812-1/98	0.98	Ramsharan & Others	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
16.	23.09.1998	4537-1/98	3.00	Deviram	Dalmia & Sons HUF and Shankarlal Chandra Kumar HUF
Total Area of land		37.28 Acres			

4. On amalgamation of the aforesaid pieces and parcels of land, and on actual measurement, the acquired land was found to be actually measuring 37.6073 acres.
5. The said private land was held jointly by Dalmia & Sons HUF and Shankar Lal Chandra Kumar HUF, with each party enjoying an undivided half share.

B. Dissolution of Dalmia & Sons HUF and division of its share among members of the Dalmia family

6. On 04.03.2013, Dalmia and Sons HUF was dissolved. The said dissolution was duly recorded in a Registered Deed of Assent and Transfer dated 03.04.2013.
7. Resultantly, the undivided half share of Dalmia & Sons HUF in the said private land devolved amongst the members of Dalmia & Sons HUF as follows:
- i. Mr. Shyam Sundar Dalmia: 25% (undivided share)
 - ii. Mr. Narain Prasad Dalmia: 25% (undivided share)
 - iii. Mr. Pradyumna Dalmia: 25% (undivided share)
 - iv. Mr. Vedant Dalmia: 8.33% (undivided share)
 - v. Mr. Siddhant Dalmia: 8.33% (undivided share)
 - vi. Mr. Nishant Dalmia: 8.33% (undivided share)
8. Pursuant thereto, on 11.09.2018, the Court of the Tehsildar (Judicial), Mathura directed that division of share in the said private land owned by Dalmia & Sons HUF be recorded in favour of its members in the *Khataunis*.

A copy of a sample *Khatauni*, along with its translated copy, is annexed hereto and marked as ANNEXURE-2.

9. On 31.10.2022, Mr. Nishant Dalmia, by a registered gift deed, transferred his share of the said private land to Mr. Vedant Dalmia and Mr. Siddhant Dalmia [each being granted an equal share]. Hence, Mr. Nishant Dalmia did not own any share in the said private land thereafter.

C. Division of lands at Village Chhatikara, Vrindavan, District Mathura

10. Mr. Chandra Kumar Dhanuka (Karta of Shankar Lal Chandra Kumar HUF) and the aforementioned members of the Dalmia family [post dissolution of Dalmia & Sons HUF] mutually agreed to demarcate and carve out 5.9954 acres from the said private land admeasuring 37.6073 acres.

11. The carved-out portion of 5.9954 acres of land (“**Carved-Out Land**”) was divided into four equal plots of 1.4989 acres each, and allocated in severalty and to the exclusion of all others, as follows:
- i. **Plot No. 1:** Admeasuring 1.4989 acres allocated to Mr. Shyam Sundar Dalmia and Mr. Pradyumna Dalmia.
 - ii. **Plot No. 2:** Admeasuring 1.4989 acres allocated to Mr. Narain Prasad Dalmia, Mr. Vedant Dalmia and Mr. Siddhant Dalmia.
 - iii. **Plot Nos. 3 and 4:** Admeasuring 2.9978 acres allocated to Shankar Lal Chandra Kumar HUF [represented by its Karta Mr. Chandra Kumar Dhanuka].
12. The remaining portion of the said private land, *i.e.*, 31.6117 acres (“**Jointly Held Land**”), continued to be held jointly by Shankar Lal Chandra Kumar HUF and members of the Dalmia family.
13. On 20.02.2023, in view of the demise of Mr. Shyam Sundar Dalmia, his share devolved unto his estate. At present, Mr. Shyam Sundar Dalmia’s estate is managed by Mr. R.P. Pansari as the executor of his last Will and Testament dated 15.01.2020.
- A chart showing the landholding is annexed hereto and marked ANNEXURE-3.
- D. *Sale of Private Land at Village Chhatikara, Vrindavan, District Mathura, to the Purchaser*
14. On 16.10.2023, a Memorandum of Understanding (“**1st MoU**”) was executed between Shankar Lal Chandra Kumar HUF [through its Karta, Mr. Chandra Kumar Dhanuka] and the members of the Dalmia family, *on the one hand* and M/s. Radha Madhav Developers, a partnership firm represented by its partners - Mr. Giriraj Agarwal and Mr. Ashish Kaushik (“**Purchaser**”) *on the other*.
15. By way of the 1st MoU, the Purchaser agreed to purchase a portion of the Jointly Held Land, admeasuring approximately **22.4 acres**, for a total consideration INR 165 crore. As on the date of execution of the 1st MoU, the Purchaser made part

payment of INR 90 crore out of the total consideration. The balance consideration of INR 75 crore was to be paid no later than December 2024.

A copy of the 1st MoU dated 16.10.2023 is annexed hereto and marked as ANNEXURE-4.

16. On 27.03.2024, another memorandum of understanding ("2nd MoU") was entered into between Shankar Lal Chandra Kumar HUF [through its Karta, Mr. Chandra Kumar Dhanuka] and the members of the Dalmia Family *on the one hand* and the Purchaser *on the other hand*.
17. By way of the 2nd MoU, the Purchaser agreed to purchase a portion of the Jointly Held Land admeasuring approximately **4.2 acres** [out of 31.6117 acres], for a total consideration of INR 51 crore. As on the date of execution of the 2nd MoU, the Purchaser had made part payment of INR 34 crore and the balance consideration of INR 17 crore was to be paid on or before December 2024.

A copy of the 2nd MoU dated 27.03.2024 is annexed hereto and marked as ANNEXURE-5.

18. Thereafter, on 24.06.2024 an agreement ("1st Agreement") was entered into between the Purchaser and Mr. Chandra Kumar Dhanuka [in his capacity as the Karta of Shankar Lal Chandra Kumar HUF] as the Seller and the Dalmia family members as the Confirming Parties, whereby the Purchaser agreed to purchase **0.9832 acres** of land (out of Plot Nos. 3 and 4 of the Carved-Out Land admeasuring 2.9978 acres in total), for a consideration of INR 4 crore. The entirety of the consideration was paid by the Purchaser at the time of execution of the 1st Agreement.

A copy of the 1st Agreement dated 24.06.2024 is annexed hereto and marked as ANNEXURE-6.

19. On 24.06.2024, another agreement ("2nd Agreement") was executed between Mr. Narain Prasad Dalmia, Mr. Vedant Dalmia and Mr. Siddhant Dalmia as the Sellers and the remaining Previous Landowners as the Confirming Parties *on the one hand* and the Purchaser *on the other*. By the 2nd Agreement, the Purchaser agreed to

purchase 0.5085 acres of land (out of Plot No. 2 of the Carved-Out land admeasuring 1.4989 acres in total). for a consideration of INR 2 crore. The entirety of the consideration was paid by the Purchaser at the time of execution of the 2nd Agreement.

A copy of the 2nd Agreement dated 24.06.2024 is annexed hereto and marked as ANNEXURE-7.

20. On 01.07.2024, an agreement ("3rd Agreement") was executed between Mr. Narain Prasad Dalmia, Mr. Vedant Dalmia and Mr. Siddhant Dalmia as the Sellers and the remaining Previous Landowners as the Confirming Parties *on the one hand*, and the Purchaser *on the other hand*. By way of the 3rd Agreement, the Purchaser agreed to purchase **0.9904 acres** of land (out of Plot No. 2 of the Carved-Out land admeasuring 1.4989 acres in total) for a consideration of INR 12.25 crore. The entirety of the consideration was paid by the Purchaser at the time of execution of the 3rd Agreement.

A copy of the 3rd Agreement dated 01.07.2024 is annexed hereto and marked as ANNEXURE-8.

21. On 01.07.2024, another agreement ("4th Agreement") was executed whereby the Purchaser agreed to purchase **2.0146 acres** of land (out of Plot Nos. 3 and 4 of the Carved-Out land admeasuring 2.9978 acres in total) from Mr. Chandra Kumar Dhanuka [Karta of Shankar Lal Chandra Kumar HUF] for a consideration of INR 24.5 crore, with others joining as Confirming Parties. The consideration in its entirety was paid on the date of execution of the 4th Agreement.

A copy of the 4th Agreement dated 01.07.2024 is annexed hereto and marked as ANNEXURE-9.

22. On 01.07.2024, another agreement ("5th Agreement") was executed whereby the Purchaser agreed to purchase approximately **2.2585 acres** (out of the Jointly Owned portion of 31.6117 acres) from the Previous Landowners for a total consideration INR 16.5 crore. On the date of execution of the 5th Agreement, the

Purchaser made part payment of INR 14 crore. The balance consideration of INR 2.5 crore was to be paid no later than December 2024.

A copy of the 5th Agreement dated 01.07.2024 is annexed hereto and marked as ANNEXURE-10.

23. On 31.07.2024, an agreement ("6th Agreement") was executed whereby the Purchaser agreed to purchase approximately **0.3032 acres** (out of the Jointly Owned portion of 31.6117 acres) from the Previous Landowners for a total consideration INR 3.7 crore. The entire sale consideration was paid by the Purchase to the Sellers at the time of the execution of the said Agreement.

A copy of the 6th Agreement dated 31.07.2024 is annexed hereto and marked as ANNEXURE-11.

24. Thereafter, by 31.08.2024, the Purchaser remitted the remainder of the sale consideration in terms of the above-mentioned MoUs and Agreements for the purchase to Shankarlal Dhanuka Chandra Kumar HUF and members of the Dalmia family as per their respective shares.
25. Consequently, on 04.09.2024, Shankar Lal Chandra Kumar HUF and members of the Dalmia family handed over vacant and peaceful possession to the Purchaser of the entire sold land.

Copies of the possession letters issued on 04.09.2024, which are duly signed by all concerned (including the Purchaser), acknowledging receipt of possession, are annexed hereto and marked as ANNEXURE-12 (COLLY).

26. It may be mentioned that all the above MoUs and Agreements provided that the sale deeds would be executed on or before 31.12.2024.
27. The Previous Landowners duly paid advance income tax on 12.09.2024 and 13.09.2024, on account of long-term capital gains due to sale of the said land.

Copies of the Challans evincing payment of such taxes by all the Previous Landowners, are annexed hereto and marked ANNEXURE-13 (COLLY.).

28. It may be noticed that all the Previous Landowners had paid full capital gains tax as per their respective computations, except Mr. Pradyumna Dalmia and the Shankar Lal Chandra Kumar HUF, who had made an *ad hoc* payment as advance tax. It is also pertinent to mention that the Purchaser had deducted tax at source (TDS) at the rate of 1%, in terms of Section 194IA of the Income Tax Act, 1961, at the time of making payments.

Also attached and marked ANNEXURE-14 (COLLY.) are the TDS Certificates and certificates given by respective chartered accountants of each Previous Landowner certifying receipt of the sale consideration and payment of taxes.

29. The details of the land sold under the various MoUs / Agreements, along with the old Gata Nos. and corresponding new Gata Nos., are provided below:

OLD GATA NO.	NEW GATA NO.	SALE DETAILS OF GATA
107	254A	2 nd MoU dated 27.03.2024
242	253	(a) 2 nd MoU dated 27.03.2024 (b) 1 st Agreement dated 24.06.2024 (c) 4 th Agreement dated 01.07.2024
243	250	2 nd Agreement dated 24.06.2024
244	253	(a) 2 nd MoU dated 27.03.2024 (b) 1 st Agreement dated 24.06.2024 (c) 4 th Agreement dated 01.07.2024
246	254	2 nd MoU dated 27.03.2024
249	251B	(a) 1 st Agreement dated 24.06.2024 (b) 3 rd Agreement dated 01.07.2024
253	270	1 st MoU dated 16.10.2023
254	259	2 nd Agreement dated 24.06.2024
255	251B	(a) 1 st Agreement dated 24.06.2024

		(b) 3 rd Agreement dated 01.07.2024
256	259	2 nd Agreement dated 24.06.2024

E. Illegal tree felling and initiation of criminal proceedings

30. The Previous Landowners later on came to understand that on the intervening night of 18.09.2024 and 19.09.2024, *i.e.*, more than two weeks after the delivery of possession of the said land to the Purchaser, certain persons had felled trees situated in certain Gatas included in the said land.
31. At time of the said incident, the Previous Landowners were in Kolkata and not even present in Vrindavan. Moreover, having sold and transferred the concerned private land to the Purchaser for consideration duly received, and having handed over vacant and peaceful possession to the Purchaser (including trees growing on the private land) on 04.09.2024, the Previous Landowners were no longer owners of the private land.
32. In relation to the said incident, the following FIRs have been filed:
- i. On 19.09.2024, FIR No. 413 of 2024 was registered at Police Station: Jait, District: Mathura, under Sections 29, 33, 41, 42 and 51 of the Indian Forest Act, 1927, naming, *inter alia* : (i) M/s. Dalmia and Sons; (ii) Mr. Narain Prasad Dalmia; (iii) Mr. Chandra Kumar Dhanuka; (iv) Mrs. Aruna Dhanuka; and (iv) Mr. Mrigank Dhanuka as accused persons. The 1st FIR was registered on the basis of a written complaint filed by Mr. Atul Tiwari, Regional Forest Officer, Mathura Range. ("1st FIR"), which alleges that around 300 trees were felled in the private land, *i.e.*, Gata Nos 107, 242, 243, 244, 246, 248, 249, 253, 254, 255 and 256 (corresponding to new / re-numbered Gata Nos. 254, 253, 250, 253, 254, 249, 251B, 270, 259, 251B, 259) which belonged to the Previous Landowners. A copy of the 1st FIR is annexed with the Interim Report as Annexure-R-8 (Colly.) at pages 85-91. It is pertinent to note that the 1st FIR incorrectly/inadvertently states that trees in Gata No. 249 [old Gata No. 248] were felled. Gata No. 249 [Plot I of the Carved-Out Land] is bounded and butted by a separate boundary

- wall, with a separate gate and security arrangement, and no trees have been felled within Gata No. 249 whatsoever.
- ii. On 20.09.2024, FIR No. 415 of 2024 was registered at Police Station: Jait, District: Mathura, under Section 136 of the Electricity Act, 2003. The 2nd FIR names the owner of Dalmia Farmhouse, a Mr. Shankar Seth, and other unknown persons as accused. The 2nd FIR is registered on the basis of a written complaint by Mr. Shailendra Kumar Singh, Junior Engineer, K.V Power Substation, Mathura ("2nd FIR").
 - iii. On 20.09.2024, another FIR No. 417 of 2024 was registered at Police Station: Jait, District: Mathura, under Sections 3 and 5 of the Prevention of Damage to Public Property Act, 1984 ("3rd FIR"). The 3rd FIR is registered pursuant to a written complaint by Mr. Vimal Kohli, Junior Engineer, Mathura Vrindavan Development Authority.
33. It is also understood that a 4th FIR has been registered with regard to the said incident with Police Station: Jait, District: Mathura. The Previous Landowners do not have the details of the said FIR nor have they received any notice from the Police Authorities in connection with this FIR.
34. Pursuant to the registration of the 1st FIR, 2nd FIR and 3rd FIR, various notices / communications have been received by the Previous Landowners from the concerned Police Authorities. The Previous Owners have duly responded to all the said communications and promptly provided all the details / information sought from them. The Previous Landowners have clarified that:
- i. The Previous Landowners were joint owners of the land in village Chhatikara, Vrindavan. However, pursuant to various agreements during the period between 16.10.2023 and 02.09.2024, an area of 33.5484 acres was sold and possession was given to the Purchaser on 04.09.2024.
 - ii. The Plot Nos. mentioned in the notices stood transferred to the Purchaser by way of the aforementioned MoUs and Agreements.

- iii. Possession of land was required to be handed over on receipt of the entire consideration. As soon as the entirety of the consideration was received by the Previous Landowners from the Purchaser, vacant and peaceful possession of the said private land was handed over to the Purchaser by the Previous Landowners on 04.09.2024.
- iv. Since the Purchaser was in possession of the private land, it was fully responsible for any actions taken.

Copies of the Notices dated 27.09.2024 are annexed hereto and marked as ANNEXURE-15 (COLLY).

A copy of the joint response dated 28.09.2024 is annexed hereto and marked as ANNEXURE-16.

Copies of the documents submitted, along with the response and receipt of the said documents by the Police Authorities (except those which are already annexed separately), are annexed hereto and marked as ANNEXURE-17 (COLLY).

Copies of the notices dated 30.09.2024 are annexed hereto and marked as ANNEXURE-18 (COLLY).

Copies of the replies dated 30.09.2024 are annexed herewith and marked as ANNEXURE-19 (COLLY).

Copies of the replies dated 05.10.2024 with attachments (except those which are already annexed separately) are annexed hereto and marked as ANNEXURE-20 (COLLY).

A copy of the letter dated 08.10.2024 is annexed hereto and marked as ANNEXURE-21.

A copy of the letter dated 11.10.2024 is annexed hereto and marked as ANNEXURE-22.

35. The Previous Landowners have not heard anything thereafter. It is clear from the above that the Previous Landowners have always been and still are ready and willing to co-operate in the investigation by the Police Authorities.
36. Subsequently, the Previous Landowners learnt that the Police Authorities had proceeded to arrest numerous individuals in relation to the 3 FIRs.
37. In fact, Mr. Narain Prasad Dalmia has also taken appropriate actions to clarify the position of the Previous Landowners *vis-à-vis* the concerned land and shun misrepresentation of the true and correct facts.
38. In this regard, on 03.10.2024, Mr. Narain Prasad Dalmia filed a complaint against unknown persons, wherein it was stated that some unknown anti-social elements had acted contrary to law by felling of trees in the concerned land and that he had no knowledge, will or consent in the said unlawful felling of trees. It was further stated that those unknown individuals misrepresented their actions as having the authority of the Previous Landowners. Through this letter of complaint, Mr. Narain Prasad Dalmia requested the station-in-charge to register a formal complaint against these unknown individuals.

A copy of the letter of complaint, which was duly received by the Police Authorities on 04.10.2024, is annexed herewith and marked as ANNEXURE-23.

39. The Previous Landowners later on also came to learn that someone had submitted an application to the Mathura Vrindavan Development Authority for plotted development of the said land in which Mr. Narain Prasad Dalmia was purportedly shown as the owner. Mr. Narain Prasad Dalmia, therefore, wrote a letter dated 11.10.2024 to the said Authority, *inter alia* stating that he had neither submitted any application nor authorized anyone to submit the same on his behalf and the same was done with the sinister motive of harassing the Previous Landowners. Further, the details given about Mr. Narain Prasad Dalmia were also incorrect. Mr. Narain Prasad Dalmia, therefore, requested the said Authority to take appropriate action against the people concerned and delete his name from the records of the Authority.

A copy of the said letter dated 11.10.2024 is annexed herewith and marked ANNEXURE-24.

40. The said letter was sent by email and speed post on 14.10. 2024. Copy of the said letter was also sent to the Police Authorities for information. However, Mr. Dalmia has not received any response from the Authority nor is he aware whether any action has been taken by the Authority. In view of the fact that no response has been received by Mr. Dalmia to the earlier communication, another reminder was sent by him to the concerned authority on 05.11.2024.

A copy of the said reminder dated 05.11.2024 is annexed herewith and marked ANNEXURE-25.

F. Proceedings before the Hon'ble High Court of Allahabad

41. In view of the above criminal proceedings, the Previous Landowners preferred three Criminal Misc. Writ Petitions before the Hon'ble High Court of Allahabad, challenging the 1st, 2nd and 3rd FIRs inasmuch as the FIRs arrayed the Previous Landowners as accused persons, or in relation to which the Previous Landowners were in receipt of notices from the police authorities. The details of the said writ petitions are as follows:

Writ Petition No.	FIR details
CrI. P. 19143 / 2024	417 / 2024
CrI. P 19144 / 2024	415 / 2024
CrI. P. 19143 / 2024	413 / 2024

42. The Hon'ble High Court of Allahabad, by an order dated 23.10.2024 in CrI. P. 19143 / 2024 and CrI. P. 19144 / 2024, restrained the Police Authorities from taking any coercive step against the petitioners (Previous Landowners) in relation to the 2nd and 3rd FIRs.

A copy of the order dated 23.10.2024 passed by the Hon'ble High Court of Allahabad is annexed herewith and marked as ANNEXURE-26.

43. Similarly, by an order dated 24.10.2024 in CrI. P. 19146/2024, the Hon'ble High Court of Allahabad restrained the Police Authorities from taking any coercive action against the petitioners (Previous Landowners) in relation to the 1st FIR.

A copy of the order dated 24.10.2024 passed by the Hon'ble High Court of Allahabad is annexed herewith and marked as ANNEXURE-27.

CONCLUDING REMARKS

44. In view of the above narration of facts, we humbly submit as under:
- a. The private land on which trees have been felled stood sold to the Purchaser (Radha Madhav Developers represented by its partners) by 8 separate memoranda of understanding / agreements executed between 16.10.2023-31.07.2024 (copies of which have been attached to the present submission).
 - b. Thereafter, the Previous Landowners received the sale consideration in its entirety by August 2024. Accordingly, on 04.09.2024, the possession over the private land was handed over to the Purchaser by way of various letters of possession duly acknowledged by the Purchaser [copies of which are attached to the present submission].
 - c. The Purchaser had deducted the applicable TDS from the sale consideration, and the Previous Landowners had paid advance tax on capital gains in lieu of receipt of the sale consideration (copies of which are attached to the present submission).
 - d. Therefore, the possession of the said private land, *i.e.*, wherein trees were felled, stood completely transferred to the Purchaser on 04.09.2024.
 - e. It is well settled that land ownership carries with it a bundle of rights, *viz.* the right to possess, sell, lease, develop, sub-let, occupy etc. The Previous Landowners, post 04.09.2024, had none of these rights over the said land. After 04.09.2024, the Previous Landowners merely had an empty husk of a title as only the ministerial task of execution of sale deeds was left to be carried out. In this connection, reliance is placed on the judgment of the

Hon'ble Supreme Court in *Rameshwar & Ors v. State of Haryana*. (2022)
17 SCC 1. Relevant extract from the said judgment is quoted below:

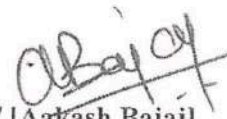
"42. Landownership typically carries with it a bundle of rights. A landowner has the right to possess, sell, lease, develop, sub-let, occupy etc.it is evident that except for the empty husk of a title, the landowner parted with predominant and substantial rights over the property, including possession....."

It is thus submitted that post 04.09.2024, the Previous Landowners were not the owners of the said land either in fact or in law.

- f. Furthermore, it is well settled that revenue records (like *Khatauni*) do not confer title or ownership and are used only for fiscal purposes to recover land revenue.
- g. Moreover, the Previous Landowners have no role or involvement in the said felling of trees. On the date of the incident of felling of trees, *i.e.*, 18-19.09.2024, the Previous Landowners were in Kolkata [their city of residence].
- h. The Previous Landowners do not know as to who authorized Mr. Shivshankar Agarwal and / or Guru Kripa Tapovan to fell trees on the private land, or construct a colony on the said land, without obtaining requisite permission in accordance with applicable laws as well as the orders of the Hon'ble Supreme Court of India. The Previous Landowners reiterate that they have never interacted with Mr. Shivshankar Agarwal and / or Guru Kripa Tapovan or authorized such persons to access and / or use the private land in any manner whatsoever, either prior to 04.09.2024 or at any time thereafter.
- i. Significantly, it is understood that one Mr. Shivshankar Agarwal, ostensibly the owner of Guru Kripa Tapovan, has admitted that he sought to construct a colony named Guru Kripa Tapovan Colony on the private land, in furtherance of which he cleared the trees on the private land.

45. In view of the foregoing, it is an undisputed fact that at the relevant point of time, the private land was sold, transferred to the Purchaser and the possession of the private land was handed over to the Purchaser on 04.09.2024. Hence, the Previous Landowners were and are not the owners of the private land either in fact or in law.
46. It is also an undisputed position that the Previous Landowners have no involvement whatsoever with respect to the illegal felling of trees on the private land. Therefore, the Previous Landowner cannot be held liable for any act committed on the private land.
47. The Previous Landowners trust that the information and documents provided by way of the present note will be of assistance to the CEC.
48. The Previous Landowners, being law-abiding citizens, endeavor to provide due assistance to the CEC, as and when required.
49. We shall further elucidate the above at the personal hearing.

Sincerely,



[Narayandas Harsha] / [Aakash Bajaj]

(Authorized Representatives of the Previous Landowners)

01.12.2024

From:
Chandra Kumar Dhanuka
Karta
Shankar Lal Chandrakumar HUF
14, Loudon Street
Kolkata-700017

To
Member Secretary
Central Empowered Committee ("CEC")
Chanakya Bhawan, Chanakyapuri
Delhi-21

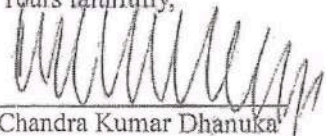
Dear Sir

LETTER OF AUTHORITY


Subject: Enquiry in relation to CEC Report No. 29 of 2024 in Interim Application Nos. 237729 and 237765 of 2024 filed by Shri Ram Autar before the Hon'ble Supreme Court of India in Writ Petition No. 13381 of 1984

We, the above-named persons do hereby authorize Mr Narayan Das Harsha, son of Late Mr Gourishankar Harsha, resident of 28/3, Dwijin Mukherjee Road, Kolkata 700060 and Mr Aakash Bajaj, son of Mr Ashok Bajaj, resident of B1329, Tower 6, Ashiana Upvan, Indrapuram, Ghaziabad 201014, to appear, submit and file required information/details as may be required by your good office in connection with the enquiry relating to the subject report and Interim Applications and any other related proceedings or applications thereto.

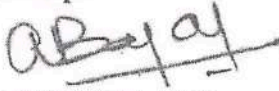
Yours faithfully,


Chandra Kumar Dhanuka
Karta
Shankar Lal Chandrakumar HUF

I accept.


N.D. Harsha

I accept.


Aakash Bajaj

Ref.

Date 1-12-24

सेवा में,

मेम्बर सैकेटरी,
सी0ई0सी0, चाणक्यपुरी भवन, चाणक्यपुरी,
नई दिल्ली-110021.

विषय: सी0ई0सी0 द्वारा भेजे गये नोटिस (F.No. 1-5/CEC/SC/2020-Pl. XVI / 27-11-2024), एवम् दिनांक 04 दिसम्बर 2024 (समय दोपहर 11:30 बजे), सी0ई0सी0-चाणक्य भवन, चाणक्य पुरी, नई दिल्ली में हुई बैठक के सम्बन्ध में।

श्रीमान् जी,

निवेदन है कि हम चैतन्य प्रकाश त्रिपाठी(प्रौपराइटर सर्वेश्वर कन्सट्रक्शन्स) एवं शंकर लाल शर्मा मिलकर मथुरा एवम् बरेली शहर में भवन निर्माण सम्बन्धित नक्शे आदि का कार्य करते हैं। हमारी फर्म के नाम से दिनांक 01 दिसम्बर 2024 को हमें उपरोक्त नोटिस हमारे बरेली के पते पर प्राप्त हुआ। जिसके सम्बन्ध में हमारा पक्ष इस प्रकार है।

मथुरा के बिल्डर शिव शंकर अग्रवाल जी ने दिनांक 13 सितम्बर 2023 को विवादित भूमि का एक सर्वे प्लान हमारे व्हाटसेप नम्बर पर भेजा। जिस पर (G. D. Surveyour (P) Ltd. , email : gdsurveyours08@gmail.com) का नाम सर्वेकर्ता के रूप में लिखा हुआ था।

शिव शंकर जी ने इस सर्वे प्लान के बारे में फोन पर हमसे कहा कि इस जमीन पर एक कॉलोनी का नक्शा मथुरा वृन्दावन विकास प्राधिकरण के नियमों के अनुसार बनाकर हमें भेजिये। उपरोक्त सर्वे प्लान में कोई भी पेड़ आदि नहीं दर्शाया गया था। जिसकी प्रतिलिपि (प्रति संख्या-1) साथ में संलग्न है।

इसके पश्चात दिनांक 19-9-23 को हमारी ओर से प्राधिकरण के नियमानुसार एक नक्शा संलग्न (प्रति संख्या-2) बनाकर शिव शंकर जी के व्हाट्सप पर भेज दिया गया।

दिनांक 10 मई 2024 को शिव शंकर जी ने हमारे व्हाट्सप पर किसी अन्य के द्वारा बनाया नक्शा(हमारे बनाये हुए नक्शे में परिवर्तन कर) हमें भेजा जो संलग्न (प्रति संख्या-3) है।

इसके पश्चात् दिनांक 10 मई 2024 को ही शिव शंकर जी ने एक और बदला हुए सर्वे प्लान हमें भेजा। जिस पर एक अन्य नये सर्वेयर दिनेश सिंह का नाम तथा फोन नं0 9557374554 लिखा हुआ था। जिसकी संलग्न (प्रति संख्या-4) है।

इसके पश्चात् दिनांक 16 मई 2024 को शिव शंकर जी ने तीसरी बार एक नया सर्वे प्लान हमारे व्हाट्सप पर भेजा। जिसकी संलग्न (प्रति संख्या-5) है। किन्तु इस सर्वे के सम्बन्ध में हमसे कोई चर्चा फोन अथवा मौखिक नहीं की।

इसके पश्चात् दिनांक 10 जून 2024 को शिव शंकर जी ने संलग्न प्रति संख्या-3 को पुनः हमारे व्हाट्सप पर भेजा, और कहा कि इस नक्शे के अनुरूप आप हमें पुनः नक्शा बदलकर भेजें। तब हमने अपने नक्शे प्रति संख्या-2 में उनके द्वारा कराये गये परिवर्तन करके भेजे।

Chaitanya Prakash

Sarveshwar Construction

क्रमशः 08-2

Proprietor

88

1280

89



SARVESHWAR CONSTRUCTIONS

ARCHITECTS • ENGINEERS • INTERIOR DESIGNERS

Office: 12A-Moti Manzil, Near Highway Plaza, NH-2, Mathura

Branch Off.: 13-Braj Vilas Market, I.V.R.I. Road, Bareilly

Email: srconstindia@gmail.com, srconstinda@rediffmail.com

Ref.

प्रष्ठ सं०-२

Date

दिये। जोकि दिनांक 20 जून 2024 को हमारे व्हाट्सप से शिव शंकर जी को भेजा गया। संलग्न (प्रति संख्या-6) है

शिव शंकर जी ने कहा कि संलग्न सं०-6 वाले प्लान को कलर करके भेज दीजिये। जोकि दिनांक 01 अगस्त 2024 को हमने उन्हें व्हाट्सप पर भेजा।

इसके पश्चात् कोई भी चर्चा इस विषय में शिव शंकर जी से आज तक नहीं हुई। दिनांक 4 दिसम्बर 2024 के दिन चाणक्य भवन, दिल्ली में हुई सी०ई०सी० की बैठक में हमसे पूछा गया कि हमें हमारे द्वारा बनाये नक्शे के बदलें में कितनी धनराशि तय हुई। इसके उत्तर में हमारा कहना है कि हमारा आज तक ना तो विवादित स्थल पर जाना हुआ और नाही इस आरम्भिक कार्य के लिए कोई शुल्क शिव शंकर जी से निर्धारित हो पाया। क्योंकि उसके बाद इस बारे में शिव शंकर जी से इस सम्बन्ध में बात ही नहीं हो पायी।

हम यह निर्धारित ही नहीं कर पाये कि उपरोक्त नक्शों में हमें कोई कार्य आगे करना है अथवा शिव शंकर जी ने किसी और को इस कार्य के लिए फाइनल कर दिया है। हमारे द्वारा किये गये अभी तक के कार्य का शुल्क लगभग रुपये पन्द्रह हजार 15000/- बनता है।

उपरोक्त समस्त सूचनायें हमने अपने संज्ञान में ईश्वर को साक्षी मानकर पूर्ण सत्य दी हैं। किन्तु फिर भी किसी दिनांक आदि में होने वाली गलती की सम्भावना को ना रहने देने के उद्देश्य से हमारे और शिव शंकर जी के बीच हुई व्हाट्सप चर्चा की सॉफ्ट कॉपी हम सी०ई०सी० को उपलब्ध करा रहे हैं। कहीं भविष्य में मोबाइल से हमारा रिकॉर्ड नष्ट ना हो जाये। यह सभी साक्ष्य हमने वन विभाग में भी दे दिये हैं।

ईश्वर हमारी सहायता करें।

धन्यवाद

दिनांक : 06 दिसम्बर 2024

प्रार्थी

Charanje Brahash
SARVESHWAR CONSTRUCTIONS

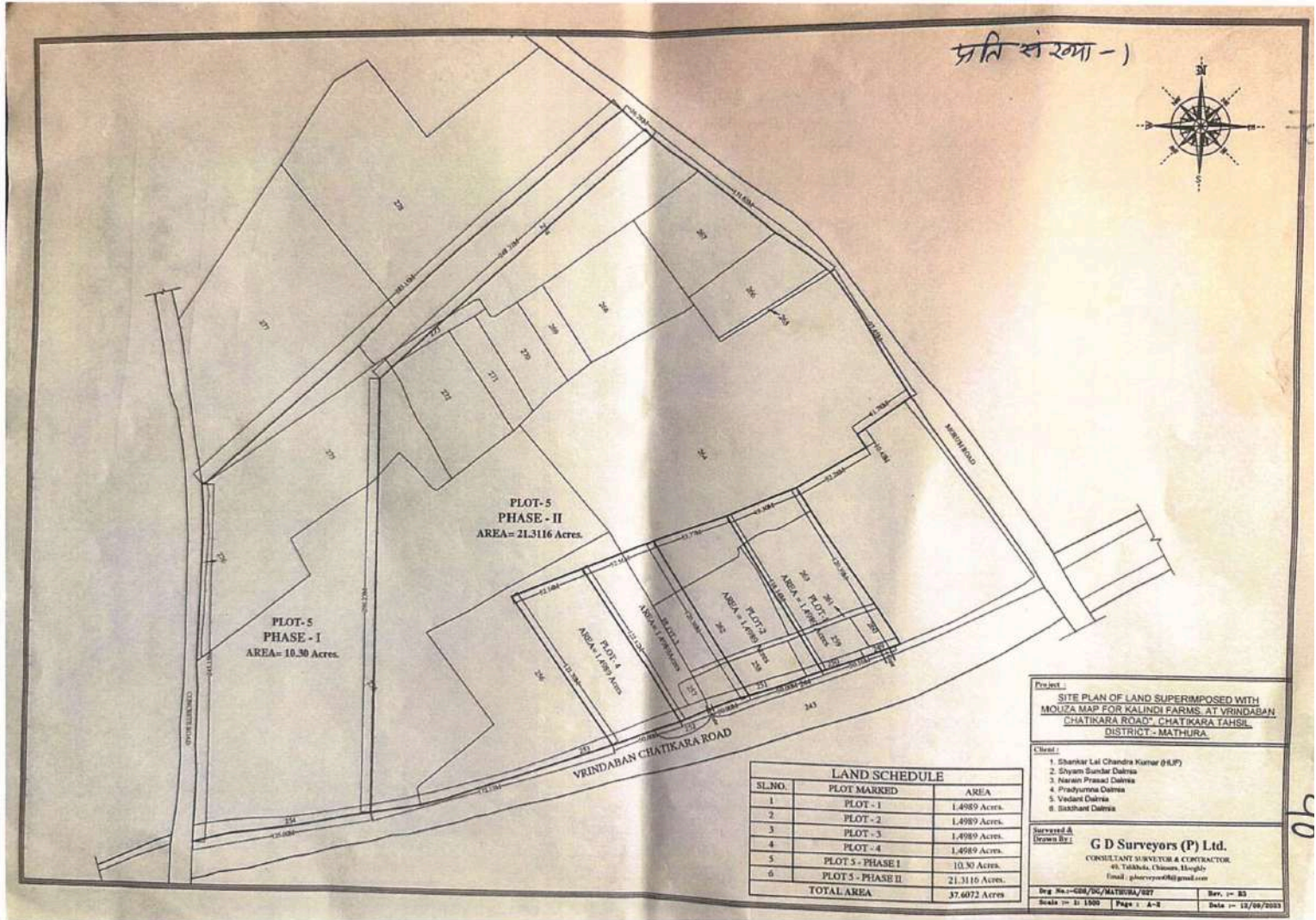
चैतन्य प्रकाश त्रिपाठी(प्रौपराइटर)/शंकर लाल शर्मा

(सर्वेश्वर कन्सट्रक्शनस)

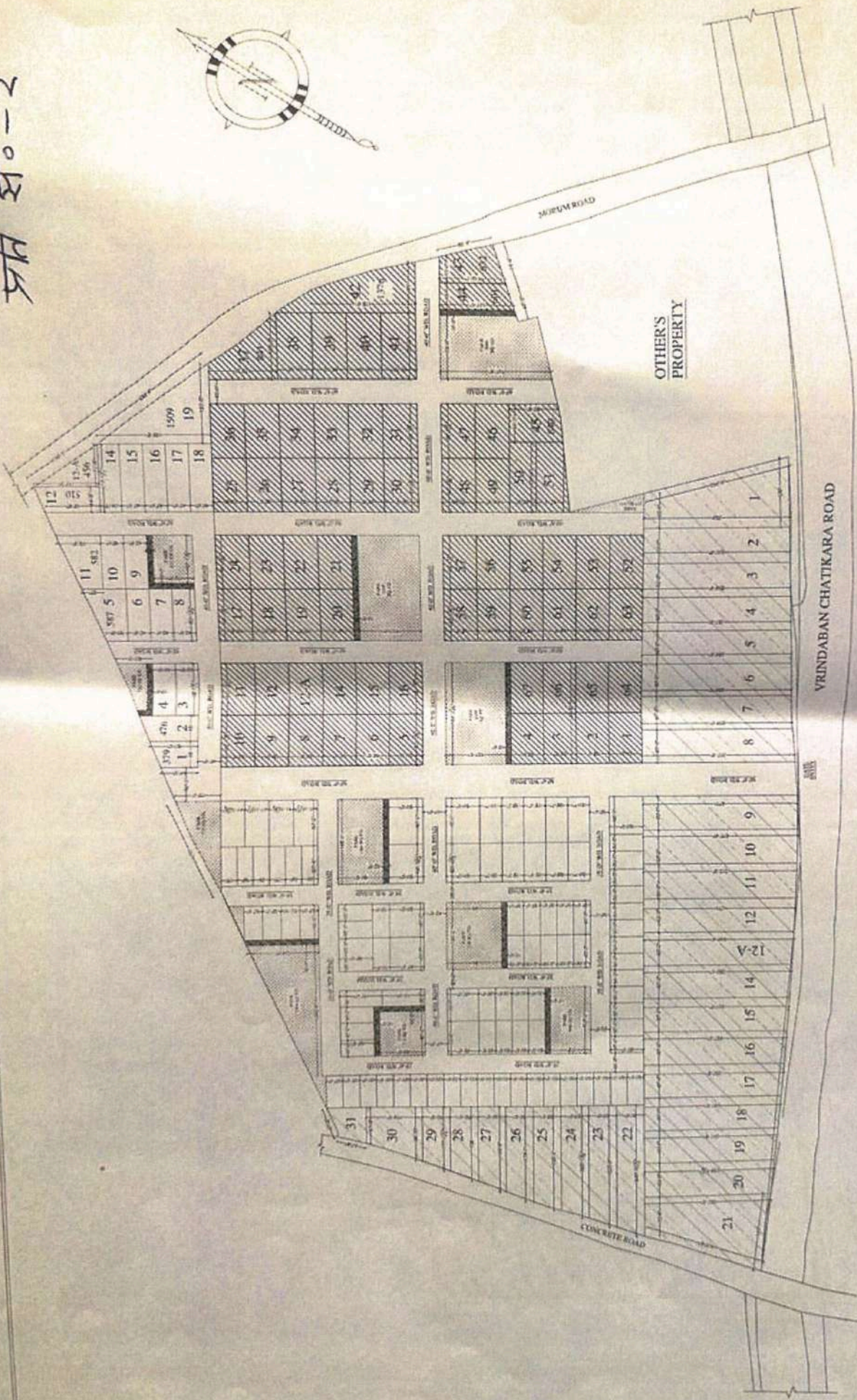
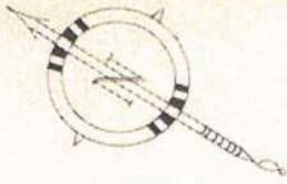
12-ए, मोती मन्जिल, कृष्णानगर, मथुरा।

13-बृज विलास मार्केट, निकट थाना इज्जतनगर, बरेली।

फोन 9368009998, 9917463983.



प्री सं०-२



DESIGN BY

SHRI SARVESHWER CONSTRUCTIONS
 12A-Noida Manzil, Krishna Nagar, NH-2, Mathura,
 13, Bhi Bhas Market, Near Thana Izzatnagar, Bareilly.
 call: 9917463983, 7017578733.
 E-mail: srishankarvarma@gmail.com
 shankarsharma@gmail.com

NORTH

DATE

19-09-23

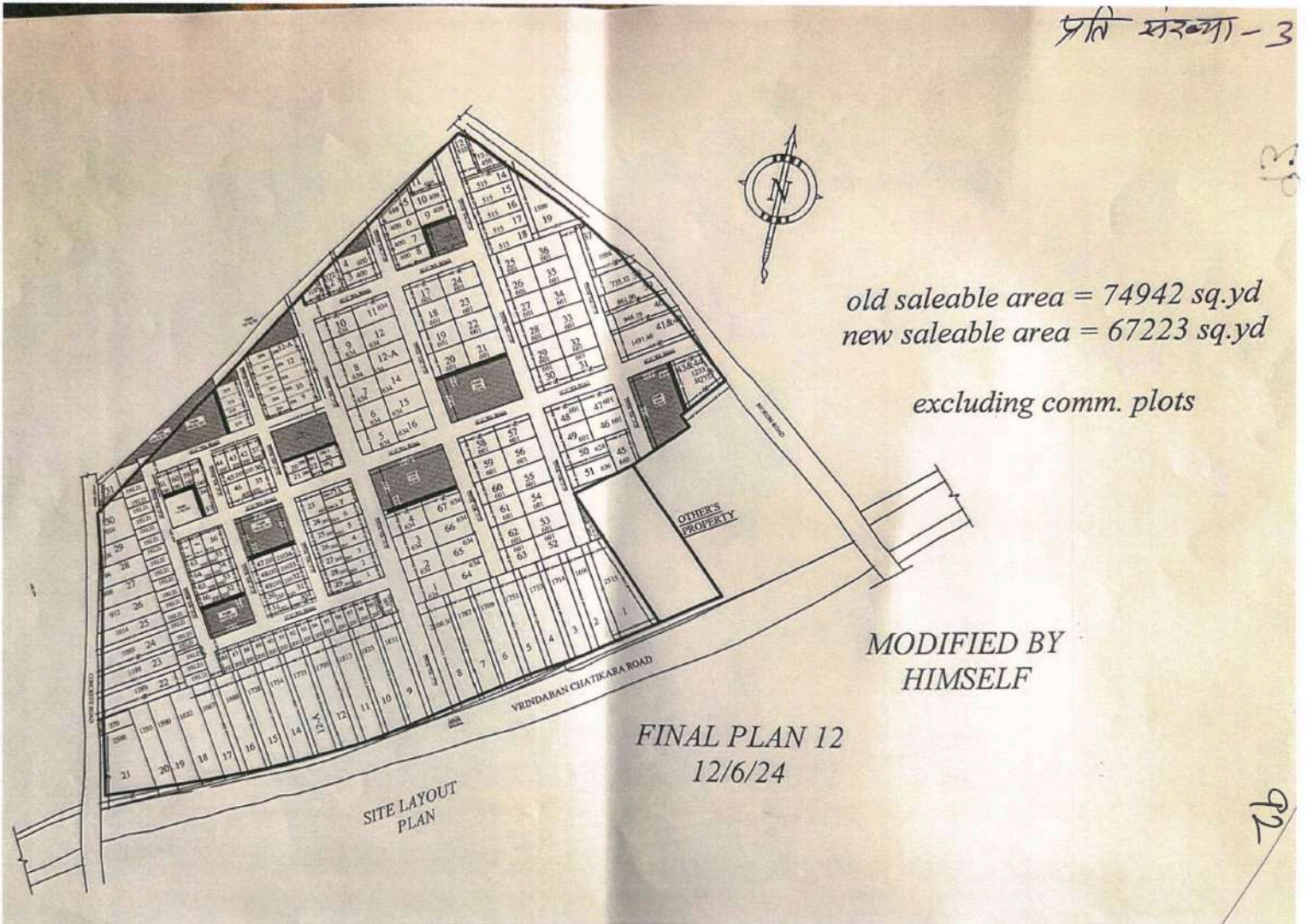
DWG. TITLE

SITE LAYOUT PLAN

PROJECT

PROPOSED SITE LAYOUT PLAN FOR
 Mr.----- AT VRINDAVAN

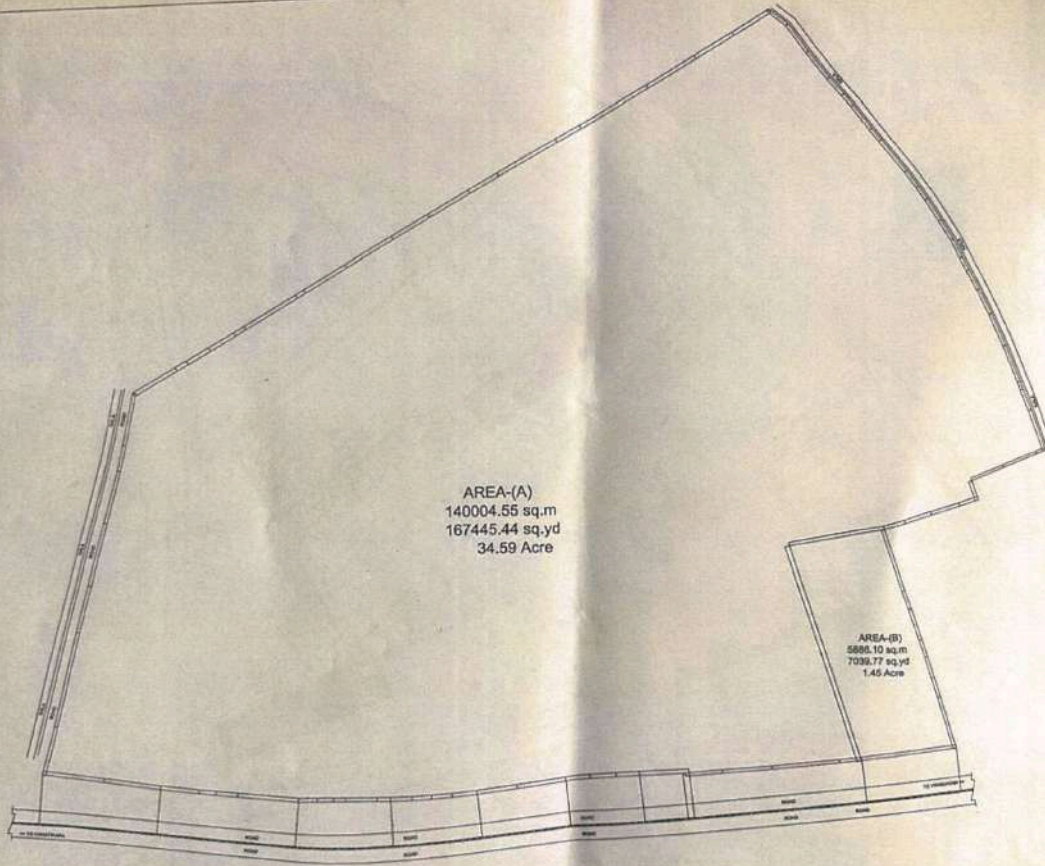
प्रति संख्या - 3




92

प्लान संख्या - ५

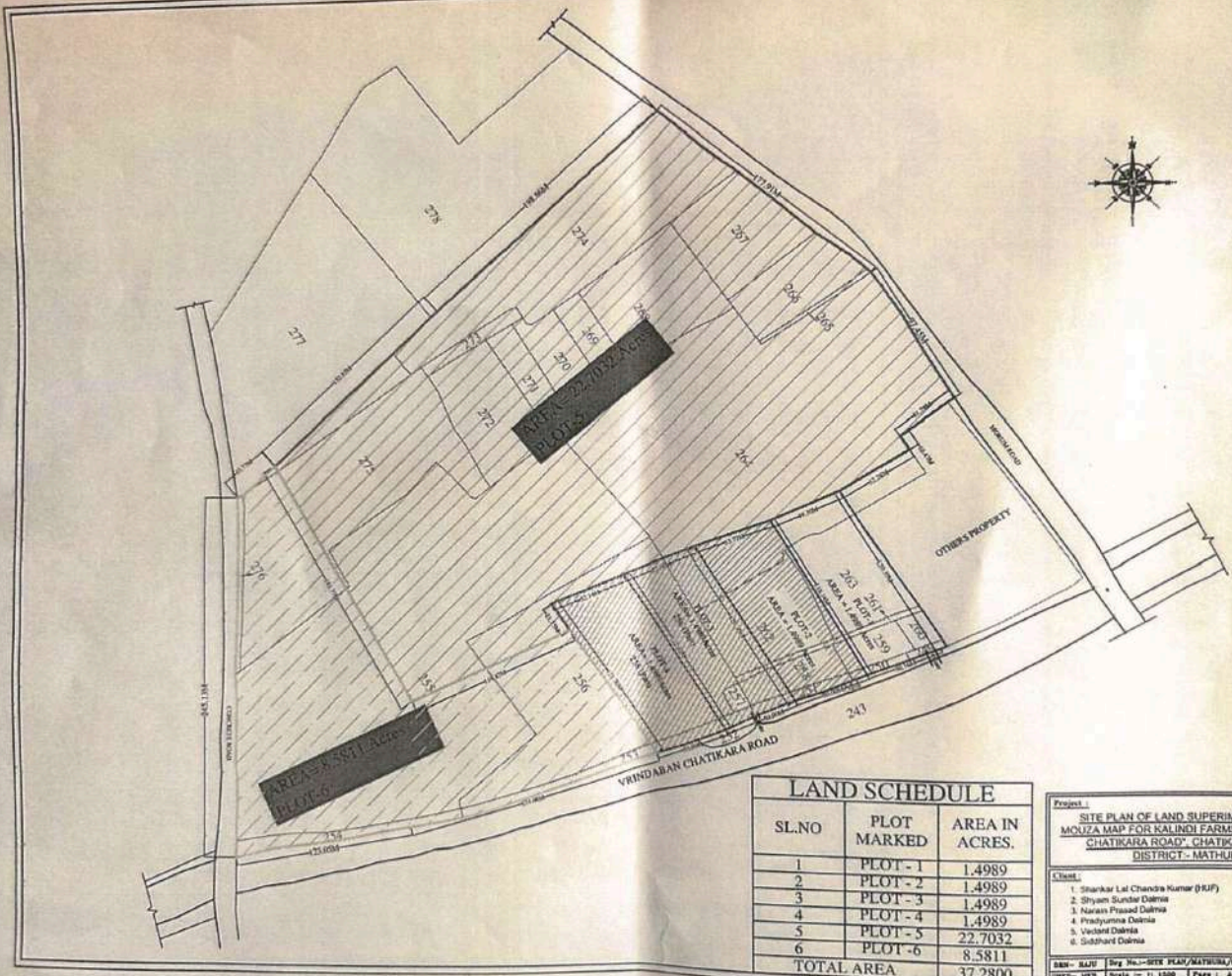
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APPLICANT:- SHRIJI AT VRINDAVAN ROAD CHHATIKARARA	NORTH:- 	TOTAL LAND AREA :- 145890.65 sq.m 174485.22 sq.yd 36.05 Acre	SURVEY BY:- DINESH SINGH Mob. 9557374554
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प्रति सं० - 5



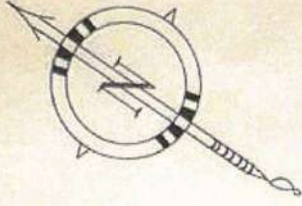
LAND SCHEDULE		
SL.NO	PLOT MARKED	AREA IN ACRES.
1	PLOT - 1	1.4989
2	PLOT - 2	1.4989
3	PLOT - 3	1.4989
4	PLOT - 4	1.4989
5	PLOT - 5	22.7032
6	PLOT - 6	8.5811
TOTAL AREA		37.2800

Project: SITE PLAN OF LAND SUPERIMPOSED WITH MOUZA MAP FOR KALINDI FARMS AT VRINDARAN CHATIKARA ROAD, CHATIKARA TAHSIL, DISTRICT- MATHURA.

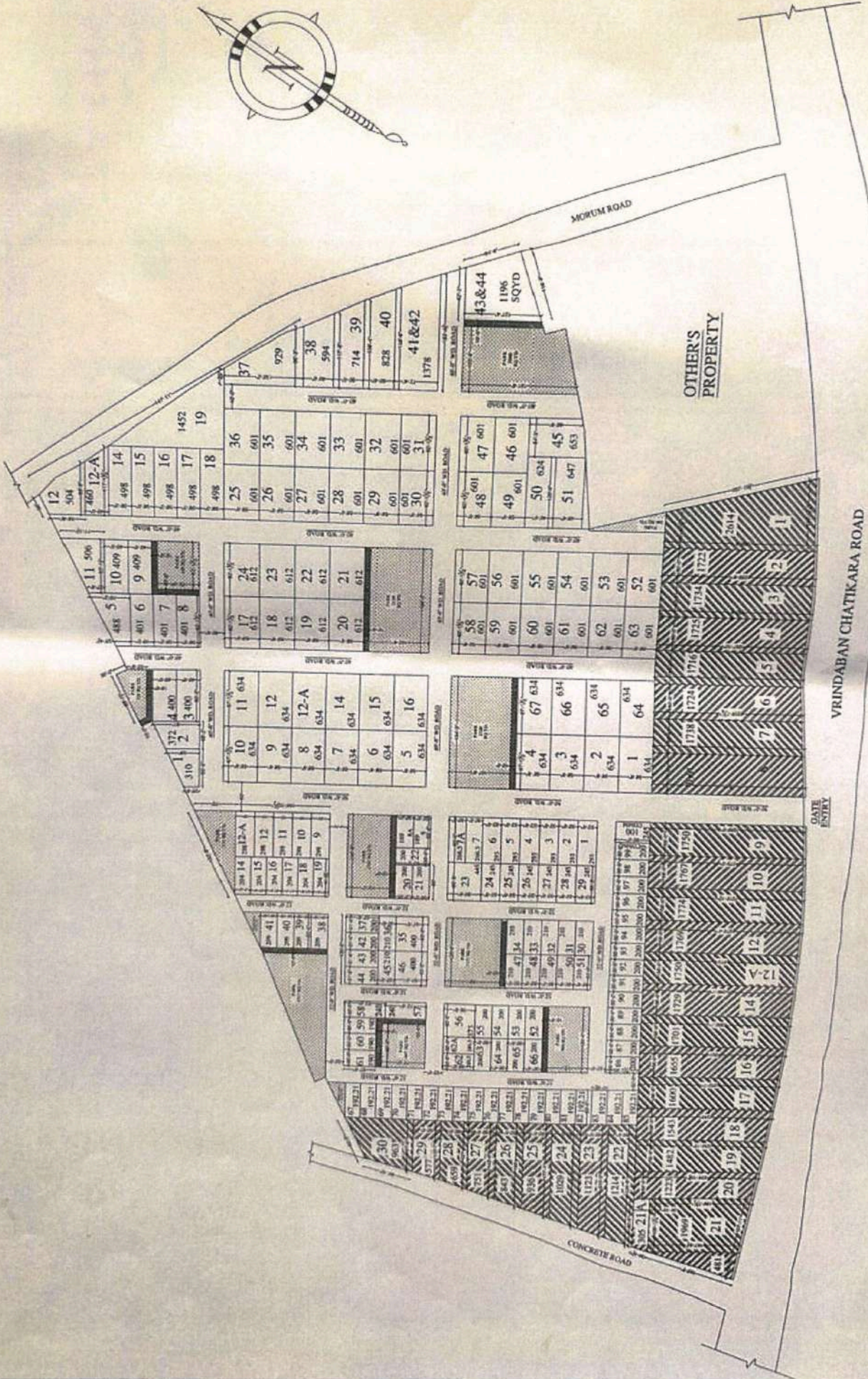
Client: 1. Singhar Lal Chandra Kumar (RJP)
2. Shyam Sundar Dalma
3. Narain Prasad Dalma
4. Pradyumna Dalma
5. Veerard Dalma
6. Subhard Dalma

DATE- 24/11/2024 (By M/s- SITE PLAN/MATHURA/01/2024) Pg. - 30
 CSED- MEB Scale - 1: 1000 Page : 4-2 Date - 24/11/2024

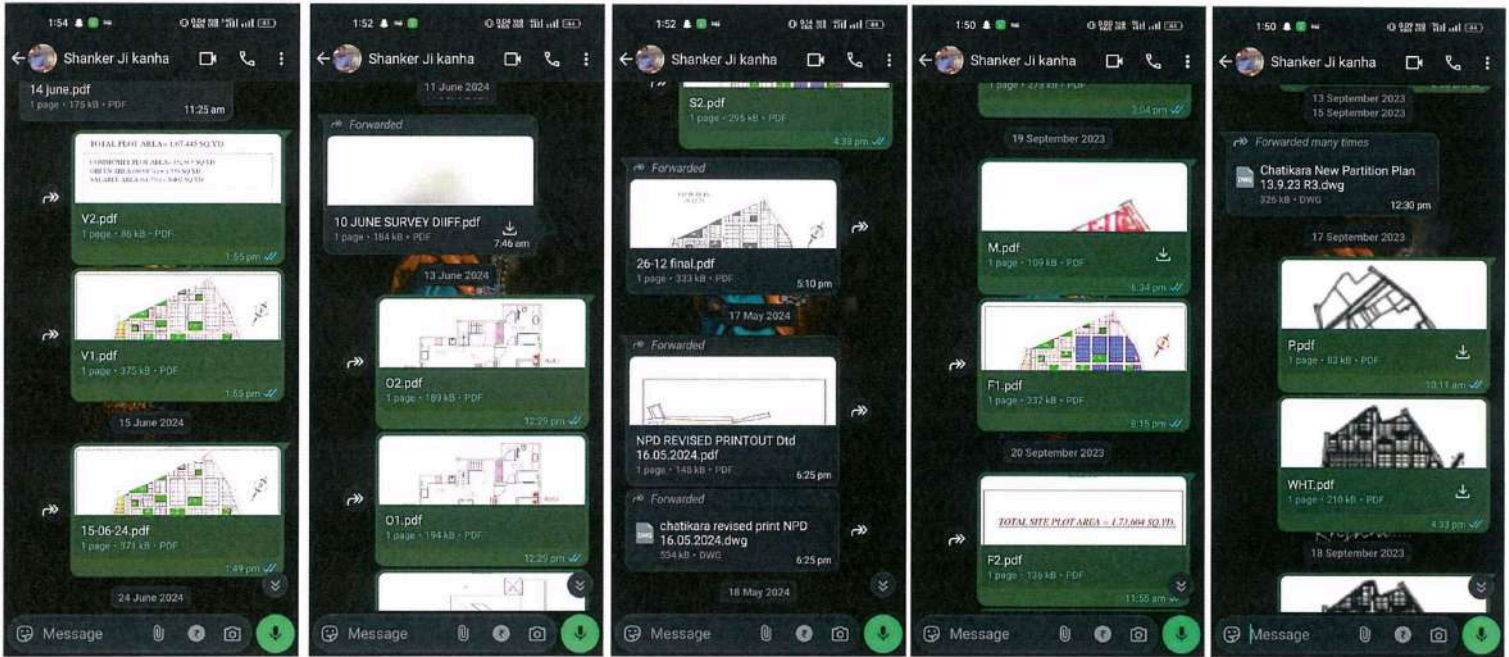
9-115



PRODUCED BY AN AUTOMATIC RECOGNITION PROCESS



बिल्डर शिव शंकर अग्रवाल जी की फोन नं० 9897550911 के साथ सर्वेश्वर कन्सल्टन्स के फोन नं० 9917463983 से हुई व्हाटसेप चर्चा



96